# Fifteenth Lok Sabha XIV Session (05/08/2013 to 06/09/2013)

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Monday, August 5, 2013/Sravana 14, 1935 (Saka)

No. 315

#### 11.00 A.M.

#### 1. National Anthem

The National Anthem was played.

#### 11.02 A.M.

#### 2. Oath or Affirmation

The following members took the oath, signed the Roll of Members and took their seats in the House:-

SI. No.	Name of Member	Constituency	State	Oath/ Affirmation	Language
1.	Shri Prabhunath Singh	Maharajganj	Bihar	Oath	Hindi
2.	Shri Haribhai Parthibhai Chaudhary	Banaskantha	Gujarat	Oath	Gujarati
3.	Shri Vithalbhai Hansrajbhai Radadiya	Porbandar	Gujarat	Oath	Hindi
4.	Smt. Pratibha Singh	Mandi	Himachal Pradesh	Oath	English
5.	Shri Prasun Banerjee	Howrah	West Bengal	Oath	Bengali

#### 11.11 A.M.

#### 3. Introduction of Ministers

The Prime Minister introduced Shri Sis Ram Ola, Minister of Labour and Employment; Shri Oscar Fernandes, Minister of Road Transport and Highways; Dr.(Km.) Girija Vyas, Minister of Housing and Urban Poverty Alleviation; Dr. Kavuru Sambasiva Rao, Minister of Textiles; Shri Manikrao Hodlya Gavit, Minister of State

in the Ministry of Social Justice and Empowerment; Smt. Santosh Chowdhary, Minister of State in the Ministry of Health and Family Welfare; Dr. E.M. Sudarsana Natchiappan, Minister of State in the Ministry of Commerce and Industry; and Shri Jesudasu Seelam, Minister of State in the Ministry of Finance.

#### 11.13 A.M.

# 4. Obituary References

The Speaker made reference to the passing away of Shri Birendra Prasad, a member of the Sixth Lok Sabha; Shri Mahendra Karma, a member of the Eleventh Lok Sabha; Shri Lonappan Nambadan, a member of the Fourteenth Lok Sabha; Shri Vidyacharan Shukla, a member of the Second to Fifth and Seventh to Tenth Lok Sabhas; Shri N. Dennis, a member of the Seventh to Twelfth Lok Sabhas; Shri Dinkar Balu Patil, a member of Sixth and Eighth Lok Sabhas; Dr. Chandra Shekhar Verma, a member of the Eighth Lok Sabha; Shri Subhash Yadav, a member of the Seventh and Eighth Lok Sabhas; Smt. Bhavnaben Devrajbhai Chikhalia, a member of the Tenth to Thirteenth Lok Sabhas; Shri Harisinh Chavda, a member of the Tenth and Fourteenth Lok Sabhas; Shri Samar Mukherjee, a member of Fifth to Seventh Lok Sabhas; Shri Khurshid Alam Khan, a member of Eighth Lok Sabha; and Shri Arun Kumar Nehru, a member of the Seventh to Ninth Lok Sabhas.

The Speaker also made reference to –

- (i) reported death of a large number of people, injuries to several others and many persons missing due to torrential rains, landslides and flash flood in the districts of Uttarakhand in the month of June, 2013.
- (ii) loss of lives of five crew members and fifteen others on board in an Indian Air Force helicopter during a rescue operation.
- (iii) naxal attack in Bastar District of Chhattisgarh on 25 May, 2013 causing death of twenty eight persons including senior political leaders and injuries to thirty six others.
- (iv) death of 8 Army Jawans and injuries to nineteen others in a terrorist

- attack on an Army Convoy in Srinagar on 24 June, 2013.
- (v) death of six policemen including a Superintendent of Police in a naxal attack at Dumka in Jharkhand on 2 July, 2013.
- (vi) death of twenty three children and a cook due to food poisoning at a primary school in Saran district of Bihar on 16 July, 2013.
- (vii) a train accident near Santiago de Compostela in Spain on 24 July, 2013.
- (viii) death of eleven school children and injuries to twenty three others in a collision of a school bus with a truck in Hanumangarh district of Rajasthan on 30 July, 2013.
- (ix) death of about forty persons due to fall of a Punjab Roadways bus in Bhakra canal near Sirhind in Fatehgarh Sahib district of Punjab in the early hours of 1 August, 2013.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

#### 11.30 A.M.

# **5.** Starred Questions

Starred Question No. 1 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.49 A.M. and re-assembled at 12 Noon).

Replies to Starred Question Nos. 2–20 were laid on the Table.

# **6.** Unstarred Questions

Replies to Unstarred Question Nos. 1–230 were laid on the Table.

#### 12.00 Noon

# 7. Felicitation by the Speaker

The Speaker on behalf of the House congratulated –

- (i) the Indian Cricket Team for winning the Champions Trophy beating England in Birmingham on 23.06.2013 and for a resounding 5-0 win over Zimbabwe in One Day International series on 3.08.2013.
- (ii) Indian Archery Team for winning one gold and two bronze medals in different events in 3rd Archery World Cup Championship in Medellin, Columbia on 23.07.2013.
- (iii) Ms. K. Jennitha Anto for becoming the World Chess Champion for the disabled by winning the 13th World Women's individual Chess Championship in Velke Losiny, Czech Republic on 24.07.2013.
- (iv) Indian Wrestling Team for winning 15 medals including three gold, nine silver and three bronze, besides winning the Champion Trophy in free style category in Asian Cadet Championship in Ulaanbaatar, Mongolia on 28.07.2013.
- (v) Shri Aditya Mehta on becoming the first Indian to win a gold medal in the Men's Snooker event in the World Games held at Cali in Columbia on 30.07.2013.
- (vi) Indian Junior Women Hockey Team for creating history by winning country's first ever bronze medal in the Junior Women Hockey World Cup on 4.08.2013 in Germany.

#### 12.05 P.M.

# 8. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Indian Medical Council (Amendment) Ordinance, 2013 (No. 4 of 2013).

- \*(2) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the Shipping Corporation of India Limited and the Ministry of Shipping for the year 2013-2014.
  - (ii) Memorandum of Understanding between the Dredging Corporation of India Limited and the Ministry of Shipping for the year 2013-2014.
  - (iii) Memorandum of Understanding between the Cochin Shipyard Limited and the Ministry of Shipping for the year 2013-2014.
- \*(3) A copy of the Notification No. S.O. 449(E) (Hindi and English versions) published in Gazette of India dated 2<sup>nd</sup> July, 2013, declaring ports or places of registry of Indian fishing boats and officers to be the Registrars for registration of Indian Fishing Boats issued under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.
- (4) A copy of the Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the National Food Security Ordinance, 2013 (No. 7 of 2013).
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 2011-2012.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Chennai, for the year 2011-2012.

<sup>\*</sup>At 3.01 P.M.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the National Green Tribunal (Recruitment, Salaries and other Terms and Conditions of Service of Officers and other Employees) (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 260(E) in Gazette of India dated 22<sup>nd</sup> April, 2013 together with a corrigendum published in Notification No. G.S.R. 482(E) dated 12<sup>th</sup> July, 2013.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Biodiversity Authority, Chennai, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Biodiversity Authority, Chennai, for the year 2011-2012.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Memorandum of Understanding (Hindi and English versions) between the Mishra Dhatu Nigam Limited and the Department of Defence Production, Ministry of Defence, for the year 2013-2014.
- (13) A copy of the Agricultural and Processed Food Products Export Development Authority (Amendment) Regulations, 2013 (Hindi and English versions) published in Notification No. F. No. 1/3/2009-EP (Agri.-IV) in Gazette of India dated 11<sup>th</sup> March, 2013 under Section 34 of the Agricultural and Processed Food Products Export Development Authority Act, 1985.
- (14) A copy of the Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Securities and Exchange Board of India (Amendment) Second Ordinance, 2013 (No. 5 of 2013).
- (15) A copy of the revocation of President's Rule in the State of Jharkhand (Hindi and English versions) published in Notification No. G.S.R. 486(E) in Gazette of India dated 13<sup>th</sup> July, 2013 under article 356(3) of the Constitution of India.
- (16) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:-

- (i) The Indian Medical Council (Amendment) Ordinance, 2013 (No. 4 of 2013).
- (ii) The Securities and Exchange Board of India (Amendment) Second Ordinance, 2013 (No. 5 of 2013).
- (iii) The Readjustment of Representation of Scheduled Castes and Scheduled Tribes in Parliamentary and Assembly Constituencies (Second) Ordinance, 2013 (No. 6 of 2013).
- (iv) The National Food Security Ordinance, 2013 (No. 7 of 2013).
- (v) The Securities Laws (Amendment) Ordinance, 2013 (No. 8 of 2013).
- (17) A copy of the Patents (Applications and Appeals to the intellectual Property Appellate Board) Amendment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 312(E) in Gazette of India dated 16<sup>th</sup> May, 2013 under Section 160 of the Patents Act, 1970.
- (18) A copy of the Trade Marks (Applications and Appeals to the intellectual Property Appellate Board) Amendment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 313(E) in Gazette of India dated 16<sup>th</sup> May, 2013 under sub-section (4) of Section 157 of the Trade Marks Act, 1999.
- (19) A copy of the Geographical Indications of Goods (Forms and making an appeal and fees therefore) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 314(E) in Gazette of India dated 16<sup>th</sup> May, 2013 under subsection (3) of Section 87 of the Geographical Indication of Goods (Registration and Protection) Act, 1999.

# 9. Resignations from membership of Lok Sabha

- (i) The Speaker informed the House that she had received a letter dated 21 May, 2013 from Shri H.D. Kumaraswamy, an elected member from the Bangalore Rural Parliamentary Constituency of Karnataka, resigning from the membership of Lok Sabha and his resignation had been accepted by her with effect from 21 May, 2013.
- (ii) The Speaker also informed the House that she had received a letter dated 21 May, 2013 from Shri N. Cheluvaraya Swamy, an elected member from the Mandya Parliamentary Constituency of Karnataka, resigning from the

membership of Lok Sabha and his resignation had been accepted by her with effect from 21 May, 2013.

# 10. Announcement by Speaker

The Speaker made the following announcement :-

"Hon. Members, I have to inform the House that consequent upon her appointment as Union Minister, Dr. (Km.) Girija Vyas has ceased to be a member of the Panel of Chairmen.

Under Rule 9(1) of the Rules of Procedure and Conduct of Business in Lok Sabha, I have nominated Shri Jagdambika Pal to fill the vacancy."

# 11. Reports of Standing Committee on Home Affairs

Shri Naveen Jindal laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) <sup>@</sup>One Hundred and Seventy-first Report on the North-Eastern Council (Amendment) Bill, 2013.
- (2) One Hundred and Seventy-second Report on the Action Taken by the Government on the Recommendations/Observations contained in the 163<sup>rd</sup> Report on Working of Sardar Vallabhbhai Patel National Police Academy, Hyderabad.

<sup>&</sup>lt;sup>®</sup> The 171<sup>st</sup> Report was presented to the Chairman, Rajya Sabha on 30<sup>th</sup> May, 2013 and forwarded to the Speaker, Lok Sabha the same day.

# 12. Motion regarding Joint Parliamentary Committee to examine matters relating to allocation and pricing of Telecom Licences and Spectrum

Shri P.C. Chacko moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint two members of Rajya Sabha to the Joint Parliamentary Committee to examine matters relating to allocation and pricing of telecom licences and spectrum (JPC) in the vacancies caused by the retirement of Shri Tiruchi Siva from Rajya Sabha and resignation of Dr. E.M. Sudarsana Natchiappan, MP from the JPC and communicate to this House the names of the Members so appointed by Rajya Sabha to the JPC."

The motion\* was adopted.

#### 13. Motion

Shri Kamal Nath moved the following motion :-

"That this House do agree with the Forty-eighth Report of the Business Advisory Committee presented to the House on 8<sup>th</sup> May, 2013."

The motion was adopted.

#(Due to interruptions, Lok Sabha adjourned at 12.35 P.M. and re-assembled at 2.01 P.M.)

<sup>\*</sup>At 12.17 P.M.

<sup>\*</sup>From 12.10 P.M. to 12.35 P.M., Members raised matters of urgent public importance.

#### 2.01 P.M.

#### 14. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Bharat Ram Meghwal regarding need to ensure supply of unpolluted water from Punjab to Rajasthan.
- (2) Shri P. Viswanathan regarding need to extend the benefit of loan waiver scheme for handloom weavers to all the Silk Cooperative Societies in Kancheepuram Parliamentary Constituency in Tamil Nadu.
- (3) Shri Narayan Singh Amlabe regarding need to provide loans at concessional rates to horticulture sector and for purchase of milch animals.
- (4) Shri P.T. Thomas regarding need to undertake proper maintenance of National Highway Nos. 17 and 66 and provide funds for development of National Highways in Kerala.
- (5) Shri Jai Prakash Agarwal regarding need to ban the speeches having objectionable words and against national interests.
- (6) Shri Harsh Vardhan regarding need to ensure proper response and action by public authorities to the correspondence made by Members of Parliament and Legislative Assemblies.
- (7) Shri K.P. Dhanapalan regarding need to enhance the pension of EPF Pensioners and restore ESI medical facilities to them.
- (8) Shri Anurag Singh Thakur regarding need to provide compensation to Himachal Pradesh by Bhakra Beas Management Board to provide civic amenities to people displaced due to Bhakra dam in Himachal Pradesh.
- (9) Shri Nikhil Kumar Choudhary regarding need to make the services of Group 'D' employees working in Quasi administrative Offices in Railways working on temporary basis into permanent one.
- (10) Shri Nishikant Dubey regarding need to include the six districts of Santhal Pragana region in Jharkhand in the Integrated Action Plan.

- (11) Shri Dhananjay Singh regarding need to take necessary steps to promote tourism in Jaunpur in Uttar Pradesh.
- (12) Shri Mangani Lal Mandal regarding need to provide immediate compensation to land oustees whose lands have been acquired for four-laning of NH 57 in Madhubani district, Bihar as part of East-West Corridor.
- (13) Shri P. K. Biju regarding need to provide better health care facilities and implement the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 in an effective manner to address the problem of tribals in Attappadi area of Palakkad district, Kerala.
- (14) Shri Chandrakant B. Khaire regarding need to expedite setting up of Mini Passport Office at Garkheda in Aurangabad Parliamentary Constituency, Maharashtra.
- (15) Shri Nama Nageswara Rao regarding need to devise an appropriate formula to resolve the issue of admission to various institutions in view of difficulties in eligibility criteria.
- (16) Shri Jagadanand Singh regarding need to curb the unscrupulous activities of chit fund companies in the country.
- (17) Shri Om Prakash Yadav regarding need to review the mid-day meal scheme in schools.

(Due to interruptions, Lok Sabha adjourned at 2.03 P.M. and re-assembled at 3.01 P.M.)

#### 3.01 P.M.

#### 15. Government Bill – Under Consideration

The Constitution (Scheduled Castes) Order (Amendment) Bill, 2012

Time allotted: 2 Hrs. Time Taken: 4 Mts. Balance: 1 Hr. 56 Mts.

The motion for consideration of the Bill was moved by Kumari Selja.

The discussion was not concluded.

3.05 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 6<sup>th</sup> August, 2013.)

T.K. VISWANATHAN, Secretary-General.

# **LOK SABHA**

#### **BULLETIN - PART I**

(Brief Record of Proceedings)

Tuesday, August 6, 2013/Sravana 15, 1935 (Saka)

No. 316

#### 11.00 A.M.

# 1. Starred Questions

Starred Question No. 21 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.05 A.M. and re-assembled at 12 Noon).

Replies to Starred Question Nos. 22-40 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Question Nos. 231–460 were laid on the Table.

#### 12.00 Noon

# 3. Reference by the Speaker

The Speaker made reference to the 68<sup>th</sup> Anniversary of the dropping of atom bombs on the Japanese cities of Hiroshima and Nagasaki.

She also made a reference to the reported death of about sixteen persons and injuries to several others due to heavy rains, flood and landslides in different parts of Kerala since 4 August, 2013.

Thereafter, members stood in silence for a short while in the memory of the victims of the atomic bombs and natural calamity in Kerala.

#### 12.01 P.M.

# 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 2011-2012.
  - (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2009-2010.
  - (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the Bengal Chemicals and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilisers, for the year 2013-2014.
  - (ii) Memorandum of Understanding between the Rajasthan Drugs and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilisers, for the year 2013-2014.
  - (iii) Memorandum of Understanding between the Indian Drugs and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilisers, for the year 2013-2014.

- (iv) Memorandum of Understanding between the Madras Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilisers, for the year 2013-2014.
- (v) Memorandum of Understanding between the Brahmaputra Valley Fertilizer Corporation Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilisers, for the year 2013-2014.
- (vi) Memorandum of Understanding between the National Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilisers, for the year 2013-2014.
- (vii) Memorandum of Understanding between the Rashtriya Chemicals and Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilisers, for the year 2013-2014.
- (viii) Memorandum of Understanding between the FCI Aravali Gypsum and Minerals India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilisers, for the year 2013-2014.
- (ix) Memorandum of Understanding between the Projects and Development India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilisers, for the year 2013-2014.
- (x) Memorandum of Understanding between the Fertilizers and Chemicals

  Tranvancore Limited and the Department of Fertilizers, Ministry of

  Chemicals and Fertilisers, for the year 2013-2014.
- (xi) Memorandum of Understanding between the Hindustan Insecticides Limited and the Ministry of Chemicals and Fertilisers for the year 2013-2014.
- (xii) Memorandum of Understanding between the Hindustan Organic Chemicals Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilisers, for the year 2013-2014.
- (4) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals for the years 2010-2011 and 2011-2012 within the stipulated period of nine months after the close of the respective accounting years.

- (5) A copy of the Drugs (Prices Control) Order, 2013 (Hindi and English versions) published in Notification No. S.O. 1221(E) in Gazette of India dated 15<sup>th</sup> May, 2013 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the year 2011-2012.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Central Industrial Security Force, Senior Private Secretary to Director General, Recruitment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 274(E) in Gazette of India dated 26<sup>th</sup> April, 2013 under Section 22 of the Central Industrial Security Force Act, 1968.
- (9) A copy of the Indo-Tibetan Border Police Force (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 857(E) in Gazette of India dated 30<sup>th</sup> November, 2012 under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Veterinary Council of India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Veterinary Council of India, New Delhi, for the year 2011-2012.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Lakshadweep Development Corporation Limited, Kavaratti, for the year 2011-2012.

- (ii) Annual Report of the Lakshadweep Development Corporation Limited, Kavaratti, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2010-2011.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2010-2011, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Imphal, for the year 2010-2011.
- (15) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following Notifications (Hindi and English versions) under Section 4(d) of the Destructive Insects and Pests Act, 1914:-
  - (i) The Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2013 published in Notification No. S.O. 1378(E) in Gazette of India dated 28<sup>th</sup> May, 2013.
  - (ii) The Plant Quarantine (Regulation of Import into India) (Third Amendment) Order, 2013 published in Notification No. S.O. 1531(E) in Gazette of India dated 14<sup>th</sup> June, 2013.
- (17) (i) A copy of the Sixth Report (Hindi and English versions) of the National Commission for Safai Karamcharis, New Delhi, for the years 2002-2003 and 2003-2004.
  - (ii) A copy of the Action Taken Memorandum (Hindi and English versions) on the recommendations contained in the Sixth Report of the National Commission for Safai Karamcharis, New Delhi, for the years 2002-2003 and 2003-2004.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Social Defence, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Social Defence, New Delhi, for the year 2010-2011.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

#### 5. Assent to Bills

- (I) Secretary-General laid on the Table the following 3 Bills passed by the Houses of Parliament during the Thirteenth Session of Fifteenth Lok Sabha and assented to by the President since a report was last made to the House on the 26<sup>th</sup> April, 2013:-
  - 1. The Appropriation (Railways) No.3 Bill, 2013;
  - 2. The Appropriation (No.3) Bill, 2013; and
  - 3. The Finance Bill, 2013.
- (II) Secretary-General also laid on the Table, copy duly authenticated by the Secretary-General, Rajya Sabha, of the Criminal Law (Amendment) Bill, 2013 passed by the Houses of Parliament and assented to by the President.

# 6. Reports of Standing Committee on Energy

Shri Mulayam Singh Yadav presented the following Reports\* (Hindi and English versions) of the Standing Committee on Energy:-

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- (1) Thirty-sixth Report on "International Cooperation in New and Renewable Energy Sector" pertaining to the Ministry of New and Renewable Energy.
- (2) Thirty-seventh Report on "Development of National Grid" pertaining to the Ministry of Power.

# 7. Report of Standing Committee on Chemicals and Fertilizers

Shri Gopinath Munde presented the Thirty-sixth Report (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers on the subject 'Production and Availability of Pesticides' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

# 8. Reports of Standing Committee on Industry

Dr. Rattan Singh Ajnala laid the following reports\* (Hindi and English versions) of the Standing Committee on Industry:-

- (1) Two Hundred Forty-fifth Report on Review of the Implementation of Micro, Small and Medium Enterprises Development Act., 2006 pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (2) Two Hundred Forty-sixth Report on Revival of Nagaland Pulp and Paper Co. Ltd. pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).
- (3) Two Hundred Forty-seventh Report on Implementation of Interest Subsidy Eligibility Certification (ISEC) Scheme pertaining to the Ministry of Micro, Small and Medium Enterprises.

<sup>\*</sup> The Reports were Presented to Hon'ble Speaker on 25.05.2013 under Direction 71A of the Directions by the Speaker when the House was not in session and the Speaker was pleased to order the printing, publication and circulation of the Reports under Rule 280 of The Rules of Procedure and Conduct of Business in Lok Sabha.

<sup>\$</sup> The Reports were presented to Hon'ble Chairman, Rajya Sabha on 23<sup>rd</sup> July, 2013 and were also forwarded to the Hon'ble Speaker, Lok Sabha, the same day.

- (4) Two Hundred Forty-eighth Report on Capacity Addition and Expansion of Manufacturing Facilities of the Madras Fertilizers Ltd. pertaining to the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (5) Two Hundred Forty-ninth Report on Revival and Restructuring of the Fertilizers and Chemicals Travancore Ltd. pertaining to the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (6) Two Hundred-Fiftieth Report on Impact of Foreign Direct Investment (FDI) in Multi-Brand Retail, on MSME Sector pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (7) Two Hundred Fifty-first Report on Implementation of Prime Minister's Employment Generation Programme (PMEGP) pertaining to the Ministry of Micro, Small and Medium Enterprises.

# 9. Report of Standing Committee on Health and Family Welfare

Shri Kirti Azad laid on the Table the 71<sup>st</sup> Report (Hindi and English versions) of the Standing Committee on Health and Family Welfare on the Functioning of Central Government Health Scheme (CGHS).

#### \*12.08 P.M.

# 10. Statements by Minister

The Minister of Defence made the following statements regarding:-

- (1) Government of India's response and measures taken for relief and reconstruction in the wake of Natural Disaster in Uttarakhand.
- (2)<sup>#</sup> ambush by Pakistan Army close to the Line of Control in Punch Sector of Jammu and Kashmir.

(Due to interruptions, Lok Sabha adjourned at 12.44 P.M., and re-assembled at 2.00 P.M.)

<sup>\*</sup>From 12.20 P.M. to 12.44 P.M., Members raised matters of urgent public importance.

<sup>&</sup>lt;sup>#</sup>At 3.01 P.M.

#### 2.00 P.M.

#### 11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Vilas B. Muttemwar regarding need to create a separate State of Vidarbha.
- (2) Shri Satpal Maharaj regarding need to restore road network and construct Trolley ropeways in the hill regions of Uttarakhand.
- (3) Shri Sajjan Singh Verma regarding need to review the civil aviation policy regarding allocation of air routes to private airlines.
- (4) Shri Datta Meghe regarding need to provide adequate compensation to farmers of Vidarbha region of Maharashtra who suffered loss of crops due to heavy rains.
- (5) Shri Anto Antony regarding need to extend education loans at affordable interest rate.
- (6) Shri S.S. Ramasubbu regarding need to ensure payment of the minimum wages to the workers under the Mahatma Gandhi National Rural Employment Guarantee Scheme in Tirunelveli Parliamentary Constituency, Tamil Nadu.
- (7) Shri P.L. Punia regarding need to take stringent action against illegal mining in the country.
- (8) Smt. Yashodhara Raje Scindia regarding need to undertake repair of National Highway No. 75 between Gwalior and Jhansi.
- (9) Smt. Mala Rajya Laxmi Shah regarding need to provide financial assistance and undertake relief measures to rehabilitate people in Uttarakhand distressed due to recent floods and landslides in the State.
- (10) Shri Ashok Argal regarding need to convert Gwalior-Bhind-Etawah National Highway No. 92 into four lane.
- (11) Shri Shailendra Kumar regarding need to increase the allocation of power to Uttar Pradesh from Central Pool.

- (12) Shri Rakesh Sachan regarding need to increase the allowances of Grammen Dak Sevaks and declare them as Central Government employees.
- (13) Shri Ashok Kumar Rawat regarding need to undertake repair of G.T. Road between Kanpur and Bilhaur in Uttar Pradesh and make provision for adequate medical facilities along the road between Kanpur and Delhi including a Trauma Centre near Bilhaur.
- (14) Shri Baidyanath Prasad Mahto regarding need to construct a Road Over Bridge at level crossing no. 22 near Narkatiyaganj railway junction in Valmiki Nagar Parliamentary constituency, Bihar.
- (15) Shri D. Venugopal regarding need to enact the Food Security Bill without affecting the existing beneficiaries under the Public Distribution system in the States.
- (16) Adv. A. Sampath regarding need to provide constitutional status to National Commission for Other Backward Classes.
- (17) Shri O.S. Manian regarding need to constitute Cauvery Management Board to ensure the effective implementation of final order of Cauvery Water Disputes Tribunal.
- (18) Shri Baliram Jadhav regarding need to ensure better audio-visual TV signals through Set Top Box made mandatory in Metro cities.

#### 2.02 P.M.

# 12. Report of Business Advisory Committee

Shri Gopinath Munde presented the Forty-ninth Report of the Business Advisory Committee.

(Due to interruptions, Lok Sabha adjourned at 2.03 P.M. and re-assembled at 3.00 P.M.)

#### 3.04 P.M.

#### 13. Government Bill – Under Consideration

The Constitution (Scheduled Castes) Order (Amendment) Bill, 2012

Time allotted: 2 Hrs. Time Taken: 5 Mts. Balance: 1 Hr. 55 Mts.

Further discussion on the motion for consideration of the Bill moved by Kumari Selja on 5.08.2013, continued.

Shri Virender Kashyap took part in the debate and his speech was unfinished.

The discussion was not concluded.

#### 3.05 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 7<sup>th</sup> August, 2013.)

T.K. VISWANATHAN, Secretary-General.

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Wednesday, August 7, 2013/Sravana 16, 1935 (Saka)

No. 317

#### 11.00 A.M.

# 1. Obituary References

The Speaker made reference to the passing away of Shri P. Subbiah Ambalam, a member of the Second Lok Sabha and Shri Amar Roypradhan, a member of Sixth to Thirteenth Lok Sabhas.

She also made reference to the reported death of ten persons and injuries to several others in a bus accident at Nagori near Shimla in Himachal Pradesh on 6.08.2013.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

#### 11.06 A.M.

# 2. Submission by Member

\*Smt. Sushma Swaraj made a submission regarding ambush by Pakistan Army close to the Line of Control in Punch Sector of Jammu and Kashmir.

Shri Kamal Nath responded.

(Due to interruptions, Lok Sabha adjourned at 11.11 A.M. and re-assembled at 12.00 Noon)

# 3. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 41–60 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 461–690 would be printed in the Official Report for the day.

<sup>\*</sup>The matter was also raised at 3.10 P.M.

#### 12.00 Noon

# 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Prefab Limited and the Ministry of Housing and Urban Poverty Alleviation for the year 2013-2014.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, Noida, for the year 2011-2012.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Navodaya Vidyalaya Samiti, Noida, for the year 2011-2012, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, Noida, for the year 2011-2012.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the State Project Office Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan) Chhattisgarh, Raipur, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Project Office Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan) Chhattisgarh, Raipur, for the year 2011-2012.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan (Model Schools), Bengaluru, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha

- Abhiyan (Model Schools), Bengaluru, for the year 2011-2012.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Madhya Pradesh Madhyamik Shiksha Abhiyan Samiti, Bhopal, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Madhya Pradesh Madhyamik Shiksha Abhiyan Samiti, Bhopal, for the year 2011-2012.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Paschim Banga Sarva Siksha Mission, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Paschim Banga Sarva Siksha Mission, Kolkata, for the year 2011-2012.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Odisha Primary Education Programme Authority, Bhubaneswar, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Odisha Primary Education Programme Authority, Bhubaneswar, for the year 2011-2012.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Indian School of Mines, Dhanbad, for the year 2011-2012.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Allahabad, for the year 2011-2012.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Roorkee, Roorkee, for the year 2011-2012.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2011-2012.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2011-2012.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2011-2012.
  - (ii) A copy of the Review (Hindi and English versions) by the Government

- of the working of the Indian Institute of Technology Delhi, New Delhi, for the year 2011-2012.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Ropar, Ropar, for the year 2011-2012.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Ropar, Ropar, for the year 2011-2012.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2011-2012.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2011-2012, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Institute of Technology, Bhopal, for the year 2011-2012.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru National Institute of Technology, Allahabad, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru National Institute of Technology, Allahabad, for the year 2011-2012.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2011-2012.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2011-2012, together with Audit Report thereon.
  - (iii) A copy of the Action Taken Memorandum (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Minority Educational Institutions, New Delhi, for the year 2011-2012.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Dr.B. R. Ambedkar National Institute of Technology, Jalandhar, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B. R. Ambedkar National Institute of Technology, Jalandhar, for the year 2011-2012.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Puducherry, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Puducherry, for the year 2010-2011.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) A copy of the Outcome Budget (Hindi and English versions) of the Planning Commission for the year 2013-2014.

# 5. Parliamentary Committees (other than Financial and DRSCs) - Summary of Work

Secretary-General laid on the Table a copy each of the Hindi and English versions of the `Parliamentary Committees (Other than Financial and DRSCs) - Summary of Work ( $1^{st}$  June, 2011 to  $31^{th}$  May, 2012)'.

# 6. Departmentally related Standing Committees -Summary of Work

Secretary-General laid on the Table a copy each of the Hindi and English versions of the `Departmentally Related Standing Committees - Summary of Work  $(31^{st}$  August, 2011 to  $30^{st}$  August, 2012)'.

# 7. Report of Committee on Private Members' Bills and Resolutions

Shri Kariya Munda presented the Thirty-fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

# 8. Reports of Committee on Petitions

Shri Anant Gangaram Geete presented the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) Twenty-fifth Report on the Action Taken by the Government on the recommendations contained in the Eighteenth Report (15th Lok Sabha) on the representation received from Shri H. Mahadevan, Deputy General Secretary, All India Trade Union Congress regarding: Violation of the Minimum Wages Act, 1948 and also in respect of non-payment of Minimum Wages to the Tea Garden workers of Assam, Darjeeling and Dooars in Jalpaiguri District.
- (2) Twenty-sixth Report on the representation received from Smt. Lachhi Devi W/O Late S.K.S. Yadav, Ex-Incharge (Communication), CCSO/SAIL regarding: Providing employment on Compassionate Ground to her son, Shri Sadan Kumar Singh Yadav by CCSO/SAIL, Dhanbad.

(3) Twenty-seventh Report on the representation received from Smt. Vijaya Dhawale, General Secretary, AIIDBEA, Mumbai regarding: Denial of Wage Revision to the Working Staff of IDBI Bank.

# 9. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar presented the Twenty-eighth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on "Examination of Mahatma Gandhi National Rural Employment Guarantee Act (MNREGA)" pertaining to the Ministry of Rural Development.

# 10. Report of Standing Committee on External Affairs

Shri Ananth Kumar presented the Twenty-first Report\* (Hindi and English versions) of the Standing Committee on External Affairs on Action Taken by the Government on the recommendations contained in the Fifteenth Report (15<sup>th</sup> Lok Sabha) on the subject 'Problems relating to Overseas Indian Marriages: Scheme for providing legal/financial assistance/rehabilitation to Indian women deserted by their overseas Indian Spouses'.

# 11. Reports of Standing Committee on Finance

Shri Yashwant Sinha presented the following Reports (Hindi and English versions) of the Standing Committee on Finance (2012 –13):-

- (1) Seventy-second Report on Action Taken by the Government on the Recommendations contained in Thirty-second Report of the Committee (15<sup>th</sup> Lok Sabha) on the subject "Appraisal of BPL Criteria".
- (2) Seventy-third Report on the Constitution (One Hundred Fifteenth Amendment) Bill, 2011.
- (3) Seventy-fourth report on the subject 'Economic Impact of Revision of Natural Gas Price'.

<sup>\*</sup> The 21<sup>st</sup> Report was presented to the Hon'ble Speaker, Lok Sabha on 25.05.2013 under direction 71A of the Directions by the Speaker, Lok Sabha when the House was not in Session.

# 12. Report of Standing Committee on Water Resources

Shri Dip Gogoi presented the Eighteenth Report (Hindi and English versions) of the Standing Committee on Water Resources on Action Taken by the Government on the Observations/ Recommendations contained in the Fourteenth Report (15<sup>th</sup> Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Water Resources.

# 13. Reports of Standing Committee on Transport, Tourism and Culture

Dr. Mahesh Joshi laid on the Table the following Reports<sup>\$</sup> (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) One Hundred Ninety-sixth Report on "The National Waterway (Lakhipur-Bhanga stretch of the Barak River) Bill, 2013".
- (2) One Hundred Ninety-seventh Report on "The Merchant Shipping (Amendment) Bill, 2013".

# 14. Statements by Ministers

- (1) The Minister of Tribal Affairs and Minister of Panchayati Raj laid a statement (Hindi and English versions) on the scheme "Introduction of Mechanism for Marketing of Minor Forest Produce (MFP) through Minimum Support Price (MSP) and Development of Value Chain for MFP".
- (2) The Minister of State in the Ministry of Human Resource Development made a statement (i) correcting the reply given on 13.03.2013 to Unstarred Question No.2699 by Prof. (Dr.) Ranjan Prasad Yadav and other Members regarding Shortage of Faculty in NITs and IITs; and (ii) giving reasons for delay in correcting the reply.

<sup>&</sup>lt;sup>\$</sup> The Reports were presented to the Hon'ble Chairman, Rajya Sabha on 26<sup>th</sup> June, 2013 and forwarded to the Hon'ble Speaker, Lok Sabha on the same day.

#### 15. Motions for Elections to Committees

(i) Shri Bhartruhari Mahtab moved the following motion :-

"That the members of this House do proceed to elect, in the manner required by sub-rule (3) of rule 254 read with sub-rule (1) of rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on Public Accounts for the un-expired portion of the term of the Committee *vice* Dr. Girija Vyas appointed as Minister."

The motion was adopted.

# (ii) Shri Bhartruhari Mahtab moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate two members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the un-expired portion of the term of the Committee *vice* Shri E.M. Sudarasana Natchiappan, appointed as Minister and Dr. V. Maitreyan retired from Rajya Sabha and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

# (iii) Shri Bansa Gopal Chowdhury moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of rule 254 read with sub-rule (1) of rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on Public Undertakings for the un-expired portion of the term of the Committee *vice* Shri Ambica Banerjee expired."

The motion was adopted.

# (iv) Shri Gobinda Chandra Naskar moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of rule 254 read with sub-rule (1) of rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the un-expired portion of the term of the Committee *vice* Shri Manikrao Hodlya Gavit appointed as Minister."

The motion was adopted.

# (v) Shri Gobinda Chandra Naskar moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the un-expired portion of the term of the Committee *vice* Shri D. Raja, retired from Rajya Sabha and do communicate to this House the name of the member so nominated by Rajya Sabha."

The motion was adopted.

# **16.** Motion for election to the National Board for Micro, Small and Medium Enterprises

Shri K. H. Muniyappa moved the following motion:-

"That in pursuance of clause (d) of sub-section (3) of section 3 of the Micro, Small and Medium Enterprises Development Act, 2006 read with sub-rule (ii) of rule 6 of the National Board for Micro, Small and Medium Enterprises Rules, 2006, the members of this House do proceed to elect, in such manner, as the Speaker may direct, one member from amongst themselves to serve as a member of National Board for Micro, Small and Medium Enterprises vice Shri Lal Chand Kataria appointed as

Minister, subject to other provisions of the said Act and the rules made thereunder."

The motion was adopted.

# 17. Motion for election to the National Institute of Mental Health and Neuro-Sciences (NIMHANS), Bangalore

Smt. Santosh Chowdhary on behalf of Shri Ghulam Nabi Azad moved the following motion:-

"That in pursuance of Section 5(1)(I) of the National Institute of Mental Health and Neuro-Sciences, Bangalore Act, 2012, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as Members of National Institute of Mental Health and Neuro-Sciences, Bangalore, subject to the provisions of the Act."

The motion was adopted.

# 18. Motion for election to the All India Institute of Medical Sciences (AIIMS) at Bhopal, Bhubaneswar, Jodhpur, Patna, Raipur and Rishikesh

Smt. Santosh Chowdhary on behalf of Shri Ghulam Nabi Azad moved the following motion : -

"That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to each of the All India Institute of Medical Sciences at Bhopal, Bhubaneswar, Jodhpur, Patna, Raipur and Rishikesh, subject to the other provisions of the said Act."

The motion was adopted.

#### 19. Motion

Shri Kamal Nath moved the following motion:-

"That this House do agree with the Forty-ninth Report of the Business Advisory Committee presented to the House on  $6^{\text{th}}$  August, 2013."

The motion was adopted.

(Due to interruptions, Lok Sabha adjourned at 12.17 P.M. and re-assembled at 2.00 P.M.)

#### 2.00 P.M.

#### \*20. Government Bill - Withdrawn

The National Food Security Bill, 2011

#### \*21. Government Bill - Introduced

The National Food Security Bill, 2013

# \*22. Statement regarding Ordinance – Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the National Food Security Ordinance, 2013 (No.7 of 2013) was laid on the Table.

#### 23. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Jayawant Gangaram Awale regarding need to permit Members of Lok Sabha to recommend admission of children belonging to their constituency and residing outside the constituency under MP quota to Kendriya Vidyalayas located outside the constituency.
- (2) Shri N. Peethambara Kurup regarding need to withdraw the ban on Pioglitazone, an anti diabetic medicine.

<sup>\*</sup>From 3.01 P.M. to 3.09 P.M.

- (3) Dr. Charles Dias regarding need to review the cargo handling capacity of Rajiv Gandhi Container Terminal of Cochin Port, Kerala.
- (4) Shri Ponnam Prabhakar regarding need to sanction funds for upgradation of power looms at Siricilla town of Karimnagar Parliamentary Constituency, Andhra Pradesh.
- (5) Shri Rajaiah Siricilla regarding need to enact legislation for categorization of Scheduled Castes in Andhra Pradesh.
- (6) Shri M. Krishnaswamy regarding need to set up a Silk Park in Arani in Tamil Nadu.
- (7) Shri R. Dhruvanarayana regarding need to increase the rate of compensation for loss incurred due to death/injury caused by attacks by wild animals in Chamrajanagar Parliamentary constituency, Karnataka.
- (8) Shri Ram Singh Kaswan regarding need to settle crop insurance claims of farmers in accordance with the premium paid in Churu Parliamentary Constituency, Rajasthan.
- (9) Shri Ramen Deka regarding need to send a central team to assess the drought situation in Mangaldoi parliamentary constituency, Assam.
- (10) Smt. Sumitra Mahajan regarding need to declare 'Vedas' the ancient Indian scriptures as 'Rashtriya Grantha'.
- (11) Dr. Mahendrasinh P. Chauhan regarding need to permit farmers in Sabarkantha parliamentary constituency, Gujarat to lay water pipe lines beneath the railway lines with nominal fee.
- (12) Shri Arjun Ram Meghwal regarding need to issue clear-cut guidelines regarding Teacher Eligibility Test in respect of teachers recruited by States.
- (13) Shri Kapil Muni Karwariya regarding need to construct a ring road along Ganga and Yamuna rivers in Allahabad in Uttar Pradesh to ensure smooth traffic system in the city.
- (14) Shri R. Thamaraiselvan regarding need to provide stoppage of Chennai-Palani Express at Morappur and Bommidi stations in Tamil Nadu.
- (15) Shri A.K.S. Vijayan regarding need to give adequate representation to judges belonging to SC/ST community in High Courts and Supreme Court.

- (16) Shri Bhartruhari Mahtab regarding need to reconsider the construction of fly-over near Madhupatna police station, Cuttack
- (17) Shri Bibhu Prasad Tarai regarding need to pay the wages to the contract workers engaged by BSNL in Cuttack circle of Odisha in proportion to the number of days on which they were employed in a month and to categorise them as per their work experience and performance.
- (18) Shri Raju Shetti regarding need to stop bauxite mining and other industrial projects polluting the biodiversity of Western Ghat region.

(Due to interruptions, Lok Sabha adjourned at 2.03 P.M. and re-assembled at 3.00 P.M.)

#### 3.13 P.M.

#### 24. Government Bill – Under Consideration

The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2012

Time allotted: 2 Hrs. Time Taken: 8 Mts. Balance: 1 Hr. 52 Mts.

Further discussion on the motion for consideration of the Bill moved by Kumari Selja on 5.08.2013, continued.

Shri Virender Kashyap could not resume his speech due to interruptions.

The discussion was not concluded.

#### 3.16 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Thursday, the 8<sup>th</sup> August, 2013.)

T.K. VISWANATHAN, Secretary-General.

## **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Thursday, August 8, 2013/Sravana 17, 1935 (Saka)

No. 318

#### 11.00 A.M.

## 1. Starred Questions

Starred Question Nos. 61 and 62 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.24 A.M. and re-assembled at 12 Noon).

Replies to Starred Question Nos. 63–80 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 691–920 were laid on the Table.

### 12.00 Noon

## 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Soft Matter Research, Bengaluru, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Soft Matter Research, Bengaluru, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 13 of 2013)-Compliance Audit Observations for the year ended March, 2012 under Article 151(1) of the Constitution.

- (4) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the HMT Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2013-2014.
  - (ii) Memorandum of Understanding between the Andrew Yule Group and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2013-2014.
  - (iii) Memorandum of Understanding between the Scooters India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2013-2014.
  - (iv) Memorandum of Understanding between the Hindustan Salts Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2013-2014.
  - (v) Memorandum of Understanding between the Hindustan Cables
    Limited and the Department of Heavy Industry, Ministry of Heavy
    Industries and Public Enterprises, for the year 2013-2014.
  - (vi) Memorandum of Understanding between the NEPA Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2013-2014.
  - (vii) Memorandum of Understanding between the Hindustan Paper Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2013-2014.
  - (viii) Memorandum of Understanding between the Hindustan Newsprint Limited (Subsidiary) and Hindustan Paper Corporation Limited (Holding Company) under the Administrative control of Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2013-2014.
  - (ix) Memorandum of Understanding between the Hindustan Photo Films Manufacturing Company Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2013-2014.

- (x) Memorandum of Understanding between the Bharat Pumps and Compressors Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2013-2014.
- (xi) Memorandum of Understanding between the Tungabhadra Steel Products Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2013-2014.
- (xii) Memorandum of Understanding between the Richardson and Cruddas (1972) Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2013-2014.
- (xiii) Memorandum of Understanding between the Bridge and Roof Company (I) Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2013-2014.
- (xiv) Memorandum of Understanding between the Engineering Projects (India) Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2013-2014.
- (xv) Memorandum of Understanding between the Bharat Heavy Electricals Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2013-2014.
- (xvi) Memorandum of Understanding between the Rajasthan Electronics and Instruments Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2013-2014.
- (xvii) Memorandum of Understanding between the Instrumentation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2013-2014.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Automotive Testing and R & D Infrastructure Project, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Automotive Testing and R & D Infrastructure Project, New Delhi, for the year 2011-2012.

- (6) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the Power Finance Corporation Limited and the Ministry of Power for the year 2013-2014.
  - (ii) Memorandum of Understanding between the SJVN Limited and the Ministry of Power for the year 2013-2014.
  - (iii) Memorandum of Understanding between the NHPC Limited and the Ministry of Power for the year 2013-2014.
  - (iv) Memorandum of Understanding between the Rural Electrification Corporation Limited and the Ministry of Power for the year 2013-2014.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Electricity Regulatory Commission, New Delhi, for the year 2011-2012.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2013-2014.
- (10) A copy of the Notification Nos. BY-EL-2013/1 to 8 (Hindi and English versions) published in Gazette of India dated 4<sup>th</sup> April, 2013, regarding fresh election (by-election) to the Council, 2013 from the Southern India Regional Constituency of Institute of Cost Accounts of India under Section 40 of the Cost and Works Accountants Act, 1959.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2011-2012.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

## 4. Statement of Standing Committee on Agriculture

Shri Basudeb Acharia laid the Statement (Hindi and English versions) showing further Action Taken by the Government on the Forty-third Report on Action Taken by the Government on the Recommendations contained in the Thirty-fifth Report on 'Demand for Grants 2012-13' of the Ministry of Agriculture (Department of Animal Husbandry, Dairying and Fisheries).

#### 12.03 P.M.

## 5. Statement by Minister of State in the Ministry of Parliamentary Affairs

Shri Paban Singh Ghatowar made a statement regarding Government Business for the week commencing the 12<sup>th</sup> August, 2013.

#### 12.09 P.M.

## 6. Statement by Minister

The Minister of Defence made a statement regarding unprovoked attack on Indian troops on Indian side of Line of Control.

#### \*12.11 P.M.

## 7. Government Bill – Motion Re: Withdrawal of Bill – Adopted

Shri P. Chidambaram moved the following motion:-

"That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the Bill further to amend the Securities and Exchange Board of India Act, 1992, which was passed by Rajya Sabha on the 11<sup>th</sup> March, 2013 and laid on the Table of this House on the 12<sup>th</sup> March, 2013."

The motion was adopted.

(Due to interruptions, Lok Sabha adjourned at 12.21 p.m. and re-assembled at 2.00 p.m.)

## 2.00 P.M.

#### 8. Government Bill – Under Consideration

The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2012

Time allotted: 2 Hrs. Time Taken: 12 Mts. Balance: 1 Hr. 48 Mts.

Further discussion on the motion for consideration of the Bill moved by Kumari Selja on 5.08.2013, continued.

Shri Virender Kashyap could not resume his speech due to interruptions.

The discussion was not concluded.

#### 2.04 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Monday, the 12<sup>th</sup> August, 2013.)

T.K. VISWANATHAN, Secretary-General.

<sup>\*</sup>From 12.12 P.M. to 12.21 P.M., Members raised matters of urgent public importance.

## **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Monday, August 12, 2013/Sravana 21, 1935 (Saka)

No. 319

#### 11.00 A.M.

## 1. Obituary Reference

The Speaker made reference to the passing away of Shri Ram Naresh Tripathee, a member of the Thirteenth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 Noon)

## 2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 81–100 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 921–1150 would be printed in the Official Report for the day.

#### **12.00 Noon**

## 3. Felicitations by the Speaker

The Speaker on behalf of the House congratulated Ms. P.V. Sindhu for winning a bronze medal in the World Badminton Championship at Ghuangzhou in China on 10 August, 2013.

She also congratulated Shri Soumyajit Ghosh and Ms. Manika Batra for winning the under-21 Men's and Women's singles titles in Table Tennis respectively at World Tour Brazil Open at Santos in Brazil on 11 August, 2013.

## 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, Nagpur, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Board for Workers Education, Nagpur, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Aeronautics Limited and the Department of Defence Production, Ministry of Defence, for the year 2013-2014.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2011-2012.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council of India, New Delhi, for the year 2011-2012.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Export Inspection Council of India, New Delhi, for the year 2011-2012, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council of India, New Delhi, for the year 2011-2012.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Notification No. S.O. 1788(E) (Hindi and English versions) published in Gazette of India dated 21<sup>st</sup> June, 2013, mandating packaging of Foodgrains and Sugar in jute packaging material has been extended for a further period of three months from the date of expiry of the said order or until further orders, whichever is earlier under sub-section (1) of Section 3 of the Jute Packaging Material Compulsory Use in Packing Commodities Act, 1987.
- (11) A copy of the Notification No. S.O. 1485(E) (Hindi and English versions) published in Gazette of India dated 7<sup>th</sup> June, 2013, regarding nominations of two members of Lok Sabha and one member of Rajya Sabha in the National Jute Board for a period of two years issued under sub-section 4(b) of Section 3 of the National Jute Board Act, 2008.
- (12) A copy of the Central Motor Vehicles (First Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 207(E) in Gazette of India dated 8<sup>th</sup> April, 2013 under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988.
- (13) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O. 842(E) published in Gazette of India dated 28<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 in the State of Rajasthan.
- (ii) S.O. 1713(E) published in Gazette of India dated the 26<sup>th</sup> July, 2012 regarding levy/collection of user fee in respect of Amravati Bypass on National Highway No. 6 in the State of Maharashtra.
- (iii) S.O. 839(E) published in Gazette of India dated the 26<sup>th</sup> March, 2013 regarding levy/collection of user fee in respect of Pune-Solapur Section on National Highway No. 9 in the State of Maharashtra to four lane divided carriageway and operation and maintenance of the section.
- (iv) S.O. 837(E) published in Gazette of India dated the 26<sup>th</sup> March, 2013 regarding levy/collection of user fee in respect of Ahmedabad-Godhra Section on National Highway No. 59 in the State of Gujarat to four lane divided carriageway and operation and maintenance of the section.
- (v) S.O. 835(E) published in Gazette of India dated the 26<sup>th</sup> March, 2013 regarding levy/collection of user fee in respect of Rohtak-Bawal Section on National Highway No. 71 in the State of Haryana to four laning and operation and maintenance of the section.
- (vi) S.O. 624(E) published in Gazette of India dated the 12<sup>th</sup> March, 2013 regarding levy/collection of user fee in respect of Bamanbore-Garamore Section on National Highway No. 8A in the State of Gujarat.
- (vii) S.O. 485(E) published in Gazette of India dated the 27<sup>th</sup> February, 2013 regarding levy/collection of user fee in respect of bridge constructed across river Narmada at Zadeshwar in the years 1997 and 2000 on National Highway No. 8 in the State of Gujarat.

- (viii) S.O. 315(E) published in Gazette of India dated the 1<sup>st</sup> February, 2013 regarding levy/collection of user fee in respect of Amritsar-Wagah Border Section on National Highway No. 8A in the State of Punjab.
- (ix) S.O. 581(E) published in Gazette of India dated the 8<sup>th</sup> March, 2013 rescinding Notification No. S.O. 1088(E) dated 5<sup>th</sup> May, 2008.
- (x) S.O. 70(E) published in Gazette of India dated the 7<sup>th</sup> January, 2013 making certain amendments in the Notification No. S.O. 371(E) dated 14<sup>th</sup> February, 2011.
- (xi) S.O. 105(E) published in Gazette of India dated the 8<sup>th</sup> January, 2013 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 13 (Solapur-Bijapur Section) in the State of Karnataka.
- (14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) and (ii) of (13) above.

## 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 8<sup>th</sup> August, 2013, Rajya Sabha passed the Companies Bill, 2012, passed by Lok Sabha on the 18<sup>rd</sup> December, 2012 with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

# 6. Bill as amended by Rajya Sabha – Laid on the Table The Companies Bill, 2012

## 7. Report of Standing Committee on Commerce

Shri Jagdish Sharma laid on the Table the 109<sup>th</sup> Report (Hindi and English versions) of the Standing Committee on Commerce on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its One Hundred and Second Report on 'Performance of Plantation Sector-Tea and Coffee Industry'.

## 8. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports and Minister of State of the Ministry of Defence on behalf of the Minister of Defence laid a Statement (Hindi and English versions) correcting the reply to Unstarred Question No. 6398 given on 6 May, 2013 asked by Sarvashri Ramesh Bais, Rudra Madhab Ray and Jeetendra Singh Bundela, MPs regarding 'Howitzer Guns'.

#### 9. Motion for election to the Tobacco Board

Smt. D. Purandeswari moved the following motion: -

"That in pursuance of clause (b) of sub-section (4) of section 4 of the Tobacco Board Act, 1975 read with rule 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as Members of the Tobacco Board, subject to other provisions of the said Act and the rules made thereunder."

The \*motion was adopted.

(Due to interruptions, Lok Sabha adjourned at 12.05 P.M. and re-assembled at 2.00 P.M.)

#### 2.00 P.M.

#### 10. Government Bills – Introduced

- (i) The Right to Information (Amendment) Bill, 2013
- (ii) The Securities Laws (Amendment) Bill, 2013

## 11. Statement regarding Ordinance – Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Securities Laws (Amendment) Ordinance, 2013 (No. 8 of 2013) was laid on the Table.

#### 2.04 P.M.

#### 12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ponnam Prabhakar regarding need to protect the interests of insurance industry while allowing FDI in insurance sector.
- (2) Shri Suresh Kalmadi regarding need to release Rs. 150 crores of pending service tax to Pune Cantonment Board, Maharashtra.
- (3) Shri K.P. Dhanapalan regarding need to send a Central team to assess the loss of lives and property due to heavy rains and floods in Kerala and provide assistance to the Government of Kerala to tide over the problem.
- (4) Shri Rajaiah Siricilla regarding need to frame a policy for the welfare of orphan children in the country.
- (5) Shri Vilas B. Muttemwar regarding need to strengthen the security in Tiger Reserves to protect the tigers from poachers and declare Nagpur as the World Tiger Capital.
- (6) Shri Satpal Maharaj regarding need to declare persons missing following floods and landslides in Uttarakhand as 'Missing Presumed Dead' to enable their dependents to get compensation and other facilities.
- (7) Shri Manicka Tagore regarding need to name the modernized Chennai domestic Terminal-II as Kamarajar Terminal-II.
- (8) Shri Radha Mohan Singh regarding need to name Central University in Motihari and Gaya in Bihar as 'Mahatma Gandhi Central University' and Gautam Buddha Central University' respectively.
- (9) Smt. Yashodhara Raje Scindia regarding need to set up a Kendriya Vidyalaya in Dabra, Gwalior District, Madhya Pradesh.
- (10) Shri Shailendra Kumar regarding need to ensure safety and security of journalists in the country.

- (11) Shri Ramashankar Rajbhar regarding need to provide separate budget for payment of wages to Gram Rojgar Sevaks under Mahatma Gandhi National Rural Employment Guarantee Scheme and also provide accident insurance cover to all the workers engaged in MGNREGA scheme.
- (12) Shri Vishwa Mohan Kumar regarding need to provide compensation to farmers whose lands have been acquired for construction of bridge on river Kosi in Supaul parliamentary constituency, Bihar.
- (13) Prof. Saugata Roy regarding the proposal to privatise the operation and management of Airports in Kolkata, Chennai, Gauhati, Ahmedabad, Lucknow and Jaipur.
- (14) Shri E.G. Sugavanam regarding need to set up adequate cold storage facilities, food processing industries and an agricultural export zone in Krishnagiri district, Tamil Nadu.
- (15) Adv. A. Sampath regarding need to increase the number as well as amount of money of various scholarships awarded to the students in country.
- (16) Shri Nama Nageswara Rao regarding need to send a Central team to assess loss of lives, crops and property due to floods in Andhra Pradesh and provide financial assistance to the State.
- (17) Shri Baliram Jadhav regarding need to close down liquor shops along National Highways in the country.

#### 2.05 P.M.

## **13.** Observation by the HDS

The HDS made the following observation:-

"The conduct of several members in the House today in showing banners and placards in the well of the House, shouting slogans and one member dressed up dramatically and attempting to play the flute in the well of the House was highly derogatory to the dignity of the House. I deprecate the conduct of the members in strongest possible terms and hope that there shall not be a recourse to such behaviour."

(Due to interruptions, Lok Sabha adjourned at 2.06 P.M. and re-assembled at 3.00 P.M.)

#### 3.00 P.M.

## 14. Statement by Minister

The Minister of Finance made a statement regarding Current Account Deficit.

#### 3.05 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 13<sup>th</sup> August, 2013.)

T.K. VISWANATHAN, Secretary-General.

## **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Tuesday, August 13, 2013/Sravana 22, 1935 (Saka)

No. 320

#### 11.00 A.M.

## 1. Obituary Reference

The Speaker made reference to the passing away of Shri D.P. Yadav, a member of the Fifth, Seventh and Eighth Lok Sabhas.

She also made a reference to the reported death of many persons and injuries to several others due to torrential rains and landslides in different parts of Himachal Pradesh in the current monsoon season.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

#### \*11.03 A.M.

## 2. Submission by Members

The following members made submission regarding communal violence in Kishtwar, Jammu and Kashmir:-

- (1) Shri Yogi Adityanath
- (2) Ch. Lal Singh

Shri Rajendra Agrawal associated.

Shri Kamal Nath responded.

(Due to interruptions, Lok Sabha adjourned at 11.20 A.M. and re-assembled at 12.00 Noon)

<sup>\*</sup>From 11.03 A.M. to 11.20 A.M., Members raised matters of urgent public importance.

## 3. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 101–120 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1151–1380 would be printed in the Official Report for the day.

#### 12.00 Noon

## 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
  - (i) Report of the Comptroller and Auditor General of India-Union Government (No. 1 of 2013) Accounts of the Union Government (Financial Audit) for the year 2011-2012.
  - (ii) Report of the Comptroller and Auditor General of India-Union Government (Defence Services)(Air Force) (No. 10 of 2013)-Acquisition of helicopters for VVIPs.
  - (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 9 of 2013)- (Performance Audit)-Levy and collection of service tax on import of services, Department of Revenue, for the year ended March, 2012.
- (2) A copy each of the following papers (Hindi and English versions):-
  - (i) Union Government Finance Accounts for the year 2011-2012.
  - (ii) Union Government Appropriation Accounts (Civil) for the year 2011-2012.
  - (iii) Union Government Appropriation Accounts of the Defence Services for the year 2011-2012.
  - (iv) Union Government Appropriation Accounts of the Postal Services for the year 2011-2012.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2011-2012.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2011-2012, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavihara, Nalanda, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2011-2012.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2011-2012, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2011-2012.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2011-2012.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Raja

- Rammohun Roy Library Foundation, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2011-2012.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-
  - (i) G.S.R. 280(E) published in Gazette of India dated 2<sup>nd</sup> May, 2013 rescinding the existing notifications regarding restrictions on importers to sell imported sugar in the market.
  - (ii) G.S.R. 281(E) published in Gazette of India dated 2<sup>nd</sup> May, 2013 rescinding the existing notifications regarding levy obligation on sugar mills in respect of sugar produced from 1.10.2012.
  - (iii) G.S.R. 282(E) published in Gazette of India dated 2<sup>nd</sup> May, 2013 rescinding the existing notifications regarding regulated release mechanism on open market sale of sugar.
- (12) A copy of the Sugar Development Fund (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 210(E) in Gazette of India dated 10<sup>th</sup> April, 2013 under sub-section (3) of Section 9 of the Sugar Development Fund Act, 1982.
- (13) A copy each of the following Notifications (Hindi and English versions) under Section 52 of the Warehousing (Development and Regulation) Act, 2007:-
  - (i) The Warehousing (Development and Regulation) Registration of Warehouses (Amendment) Rules, 2013 published in Notification No. G.S.R. 197(E) in Gazette of India dated 2<sup>nd</sup> April, 2013.
  - (ii) The Warehousing (Development and Regulation) Authority, appointment of Chairperson and other members Rules, 2013 published in Notification No. G.S.R. 408(E) in Gazette of India dated 26<sup>th</sup> June, 2013.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (13) above.
- (15) A copy of the Legal Metrology (Packaged Commodities) Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 359(E) in Gazette of India dated 6<sup>th</sup> June, 2013 under sub-section (4) of Section 52 of the Legal Metrology Act, 2009.
- (16) A copy of the Food Corporation of India (Staff) (1<sup>st</sup> Amendment) Regulations, 2013 (Hindi and English versions) published in Notification No. EP.1(3)/2012 in Gazette of India dated 27<sup>th</sup> June, 2013 under sub-section (5) of Section 45 of the Food Corporations Act, 1964.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2011-2012.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for the years 2010-2011 and 2011-2012 within the stipulated period of nine months after the close of the respective accounting years.
- (20) A copy of the Memorandum of Understanding (Hindi and English versions) between the Brahmaputra Cracker and Polymer Limited and the Ministry of Chemicals and Fertilisers, for the year 2013-2014.
- (21) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 148 of the Delhi Police Act, 1978:-
  - (i) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2012 published in Notification No. F.16/4/2010/HP-1/Estt./1387 in Delhi Gazette dated 29<sup>th</sup> June, 2012.

- (ii) The Delhi Police (Promotion and Confirmation) (Amendment) Rules, 2012 published in Notification No. F.16/4/2010/HP-1/Estt./1391/dshome-1/250 in Delhi Gazette dated 29<sup>th</sup> June, 2012.
- (iii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.13/11/2012/HP-1/Estt./7966 to 7971 in Delhi Gazette dated 13<sup>th</sup> March, 2013.
- (iv) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2012 published in Notification No. F.16/06/2010/HP-1/Estt./975 to 978 in Delhi Gazette dated 1<sup>st</sup> June, 2012.
- (v) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2012 published in Notification No. F.13/11/2012/HP-1/Estt./3713 to 3718 in Delhi Gazette dated 11<sup>th</sup> October, 2012.
- (vi) The Delhi Police (Promotion and Confirmation) (Amendment) Rules, 2012 published in Notification No. F.13/40/2006/HP-1/Estt./3719 to 3724 in Delhi Gazette dated 11<sup>th</sup> October, 2012.
- (vii) The Delhi Police (General Conditions of Service) (Amendment) Rules,
   2012 published in Notification No. F.13/7/2012/HP-1/Estt./4698 to
   4703 in Delhi Gazette dated 20<sup>th</sup> November, 2012.
- (viii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2012 published in Notification No. F.16/02/2010/HP-1/Estt./4366 to 4371 in Delhi Gazette dated 5<sup>th</sup> November, 2012.
- (ix) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2012 published in Notification No. F.13/13/2003/HP-1/Estt./813 to 816 in Delhi Gazette dated 25<sup>th</sup> May, 2012.
- (x) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2012 published in Notification No. F.16/2/2012/HP-1/Estt./4669 to 4674 in Delhi Gazette dated 19<sup>th</sup> November, 2012.
- (xi) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.16/5/2013/HP-1/Estt./54 to 58 in Delhi Gazette dated 3<sup>rd</sup> April, 2013.

- (22) Nine statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy each of the following Notifications (Hindi and English versions) under sub-clause (2) of Clause 2 of the Foreigners Order, 1948:-
  - (i) S.O. 1190(E) published in Gazette of India dated 10<sup>th</sup> May, 2013, appointing the Chief Immigration Officer, Bagdogra as the "Civil Authority" for the purpose of the said Order for the jurisdiction of the Bagdogra International Airport in the State of West Bengal with effect from 31.05.2013.
  - (ii) S.O. 1191(E) published in Gazette of India dated 10<sup>th</sup> May, 2013, appointing the Chief Immigration Officer, Gaya as the "Civil Authority" for the purpose of the said Order for the jurisdiction of the Gaya International Airport in the State of Bihar with effect from 31.05.2013.
  - (iii) S.O. 1193(E) published in Gazette of India dated 10<sup>th</sup> May, 2013, appointing the Chief Immigration Officer, Varanasi as the "Civil Authority" for the purpose of the said Order for the jurisdiction of the Varanasi International Airport in the State of Uttar Pradesh with effect from 31.05.2013.
  - (iv) S.O. 1489(E) published in Gazette of India dated 10<sup>th</sup> June, 2013, appointing the Chief Immigration Officer, Guwahati as the "Civil Authority" for the purpose of the said Order for the jurisdiction of the Lokpriya Gopinath Bordoloi International Airport Guwahati in the State of Assam with effect from 31.06.2013.
- (24) A copy of Notification No. S.O. 1070(E) (Hindi and English versions) published in Gazette of India dated 29<sup>th</sup> April, 2013, framing the rules under the Foreign Contribution (Regulation) Act, 2010, in terms of Section 41 of the said Act under Section 49 of the Foreign Contribution (Regulation) Act, 2010.
- (25) A copy of the Citizenship (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 488(E) in Gazette of India dated 16<sup>th</sup> July, 2013 under sub-section (4) of Section 18 of the Citizenship Act, 1955.

- (26) A copy of the Report (Hindi and English versions) under Section 15A(4) on the working of the Protection of Civil Rights (PCR) Act, 1955, for the year 2011.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy of the Report (Hindi and English versions) on the working of the provisions of Section 21 of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989, for the year 2011.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968:-
  - (i) The Central Industrial Security Force Constable (Bandsman-cum-GD) Recruitment Rules, 2013 published in Notification No. G.S.R. 85(E) in Gazette of India dated 14<sup>th</sup> February, 2013.
  - (ii) The Central Industrial Security Force Security Wing (Subordinate Ranks) Recruitment, Amendment Rules, 2011 published in Notification No. G.S.R. 785(E) in Gazette of India dated 25<sup>th</sup> October, 2011.
  - (iii) The Central Industrial Security Force, Assistant Sub-Inspector (Stenographer) and Head Constable (Ministerial) Recruitment Rules, 2013 published in Notification No. G.S.R. 184(E) in Gazette of India dated 21<sup>st</sup> March, 2013.
- (31) A copy of the Central Reserve Police Force, Assistant Sub Inspector (Steno) and Head Constable (Ministerial) Recruitment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 787(E) in Gazette of India dated 23<sup>rd</sup> October, 2012 under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949.
- (32) A copy each of the following statements (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the

following institutions within the stipulated period of nine months after the close of the different accounting years, mentioned therein:-

S.No.	Name of the Institutions	Accounting Year(s)
1.	Andhra Pradesh State Agro Industries Development Corporation Ltd.	2011-12
2.	Bihar State Agro Industries Development Corporation Ltd.	1988-89 onwards
3.	Himachal Pradesh Agro Industries Corporation Ltd.	2010-11 onwards
4.	Jammu & Kashmir State Agro Industries Development Corporation Ltd.	1998-99 onwards
5.	Kerala Agro Industries Corporation Ltd.	2007-08 onwards
6.	Madhya Pradesh State Agro Industries Development Corporation Ltd.	2011-12
7.	Odisha Agro Industries Corporation Ltd.	2011-12

- (33) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, Panchkula, for the year 2011-2012.
  - (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Panchkula, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) A copy of the Insecticides (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 474(E) in Gazette of India dated 11<sup>th</sup> July, 2013 under sub-section (3) of Section 36 of the Insecticides Act, 1968.
- (36) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India- Union Government (No. 14 of 2013)-(Compliance Audit) Department of Revenue-Customs, for the year ended March, 2012.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 11 of 2013)- for the year ended March, 2012.
- (iii) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 12 of 2013)-Railways Finances for the year ended March, 2012.
- (iv) Report of the Comptroller and Auditor General of India-Union Government (Indirect Taxes-Customs) (No. 8 of 2013)-'Deemed Export Drawback Scheme' and 'Reimbursement of Central Sales Tax (CST) to EOU/STP/EHTP units', Department of Revenue for the year 2011- 2012.
- (37) A copy each of the following papers (Hindi and English versions):-
  - (i) Appropriation Accounts of Indian Railways (Part I Review) for the year 2011-2012.
  - (ii) Appropriation Accounts of Indian Railways [Part II Detailed Appropriation Accounts (Annexeure-G)] for the year 2011-2012.
- (38) A copy of the Fiscal Responsibility and Budget Management (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 290(E) in Gazette of India dated 7<sup>th</sup> May, 2013 issued under Section 8 of the Fiscal Responsibility and Budget Management Act, 2003.
- (39) A copy each of the following Notifications (Hindi and English versions):-
  - (i) Notification No.25/2003-C.E. published in Gazette of India dated the 13th August, 2013, together with an explanatory memorandum seeking to amend Notification No. G.S.R. 163(E) dated 17th March, 2012 under sub-section (2) of Section 38 of the Central Excise Act 1944.
  - (ii) Notification No.41/2013-Customs published in Gazette of India dated the 13th August, 2013, together with an explanatory memorandum seeking to amend Notification No. G.S.R. 185(E) dated 17th March, 2012 under Section 159 of the Customs Act 1962.

#### 5. Committee on Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar laid on the Table the following Final Action Taken Statements (Hindi and English versions) of the Government:-

- (1) On the recommendations contained in Chapter I of the Eleventh Report (15th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Action Taken by the Government on the Thirty-third Report (14th Lok Sabha) pertaining to the Ministry of Tribal Affairs on "National Commission for Scheduled Tribes Its mandate and achievements A review of its organisation and working".
- (2) On the recommendations contained in Chapter I of the Seventeenth Report (15th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Action Taken by the Government on the Fourth Report (15th Lok Sabha) pertaining to the Ministry of Petroleum and Natural Gas on "Reservation for Scheduled Castes and Scheduled Tribes in allotment of Gas and Petrol Agencies".

## **6.** Report of Committee on Government Assurances

Shri Bijoy Handique presented the Twenty-eighth Report (Hindi and English versions) on "Review of Pending Assurances pertaining to Ministry of Finance (Department of Revenue)".

## 7. Report of Committee on Papers Laid on the Table

Shri Harin Pathak presented the Twelfth Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

## 8. Report of Standing Committee on Labour

Shri Dara Singh Chauhan presented the Thirty-eighth Report (Hindi and English versions) of the Standing Committee on Labour on `Welfare of small weavers in Mau and adjoining areas – A case study.'

## 9. Reports of Standing Committee on Chemicals and Fertilizers

Shri Gopinath Munde presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Action Taken Report on the Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-eighth report (15th LS) on 'Production, Demand and Availability of Fertilizers and its Distribution' (Department of Fertilizers).
- (2) Action Taken Report on the Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-ninth report (15th LS) on 'National Pharmaceuticals Pricing Authority' (Department of Pharmaceuticals).

## 10. Report of Standing Committee on Social Justice and Empowerment

Shri Hemanand Biswal presented the Thirty-eighth Report (Hindi and English versions) on Action taken by the Government on the Observations/ Recommendations contained in the Twenty-seventh Report of the Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) on the subject "Scheme of Multi-sectoral Development Programme" pertaining to the Ministry of Minority Affairs.

## 11. Report of Standing Committee on Commerce

Prof. Sk. Saidul Haque laid on the Table the 110<sup>th</sup> Report (Hindi and English versions) of the Standing Committee on Commerce on 'FDI in Pharmaceutical Sector'.

## 12. Statements by Ministers

(1) The Minister of Finance laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 60th Report of the Standing Committee on Finance on Demands for Grants (2012-13), pertaining to the Departments of Economic Affairs, Financial Services, Expenditure and Disinvestment, Ministry of Finance.

- (2) The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation and Minister of State (Independent Charge) of the Ministry of Chemicals and Fertilizers laid the following statements regarding:-
  - (i) the status of implementation of the recommendations contained in the 14th Report of the Standing Committee on Finance on Demands for Grants (2010-11), pertaining to the Ministry of Statistics and Programme Implementation.
  - (ii) the status of implementation of the recommendations contained in the 36th Report of the Standing Committee on Finance on Demands for Grants (2011-12), pertaining to the Ministry of Statistics and Programme Implementation.
  - (iii) the status of implementation of the recommendations contained in the 54th Report of the Standing Committee on Finance on Demands for Grants (2012-13), pertaining to the Ministry of Statistics and Programme Implementation.
  - (iv) the status of implementation of the recommendations contained in the 26th Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2012-13), pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.
  - (v) the status of implementation of the recommendations contained in the 27th Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2012-13), pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers.
- (3) The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Food Processing Industries laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 39th Report of the Standing Committee on Agriculture on Action Taken by the Government on the

observations/recommendations contained in the 21st Report of the Committee on `Infrastructural Facilities for Development of Food Processing Industries – An Evaluation pertaining to the Ministry of Food Processing Industries'.

(Due to interruptions, Lok Sabha adjourned at 12.07 P.M. and re-assembled at 2.00 P.M.)

#### 2.00 P.M.

#### 13. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri P. T. Thomas regarding need to provide financial assistance to Idukki district of Kerala for relief measures and reconstruction of roads in view of recent heavy rains in the State.
- (2) Shri Harsh Vardhan regarding need to provide adequate pay and allowances and other service benefits to Grameen Dak Sevaks in the country.
- (3) Smt. Priya Dutt regarding need to frame a National Palliative care policy and set up Palliative Care Centres in every district of the country.
- (4) Smt. Shruti Choudhry regarding need to start construction work of proposed four-lane road corridor between Rai Malikpur and Kharak in Haryana.
- (5) Shri Amarnath Pradhan regarding setting up of division bench of Odisha High Court at Sambalpur during current financial year.
- (6) Shri S.S. Ramasubbu regarding need to expedite upgradation of Liquid Propulsion Systems Centre at Mahendragiri in Tirunelveli district, Tamil Nadu as a separate unit with its Headquarters at Mahendragiri.
- (7) Dr. Mahendrasinh P. Chauhan regarding need to construct railway line on Khedbrahma-Ambaji-Abu Road section in Gujarat.
- (8) Dr. Virendra Kumar regarding need to take a relook on the definition of poverty line and make it realistic in consonance with the ground realities.
- (9) Shri Sudarshan Bhagat regarding need to provide religious code to Scheduled Tribes in the country.
- (10) Shri Dinesh Chandra Yadav regarding need to ensure construction of roads under Pradhan Mantri Gram Sadak Yojana in Simri Bakhtiyarpur and Itahari blocks of Saharsa district, Bihar as per specified norms.

- (11) Dr. Ratna De Nag regarding need to take steps to create more employment opportunities in the country.
- (12) Shri Abdul Rahman regarding need to set up a Passport Office in Vellore, Tamil Nadu.
- (13) Shri Bhartruhari Mahtab regarding need to set up a Regional Centre of Ex-servicemen Contributory Health Scheme at Cuttack, Odisha.
- (14) Shri Jagadanand Singh regarding need to impress upon the Government of Bihar to improve the standards of teaching in the State.
- (15) Shri Kuldeep Bishnoi regarding need to grant approval for the conversion of Rail Over Bridge near Dabra Chowk, Hissar on Delhi-Sirsa Highway into four lane.

#### 2.02 P.M.

## 14. Amendments made by Rajya Sabha to the Government Bill – Agreed to

\*The Companies Bill, 2012.

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Sachin Pilot.

#### **ENACTING FORMULA**

1. That at page 1, line 1, *for* the word "Sixty-third" the word "Sixty-fourth" be *substituted*.

#### CLAUSE 1

2. That at page 1, line 4, *for* the figure "2012" the figure "2013" be *substituted.* 

#### SCHEDULE I

- 3. That at page 241, line 37, *for* the figure "2011", the figure "2013" be *substituted*.
- 4. That at page 254, line 26, *for* the figure "2011", the figure "2013" be *substituted*.

- 5. That at page 254, line 33, *for* the figure "2011", the figure "2013" be *substituted*.
- 6. That at page 258, line 26, *for* the figure "2011", the figure "2013" be *substituted*.
- 7. That at page 258, line 36, *for* the figure "2011", the figure "2013" be *substituted*.

#### SCHEDULE III

8. That at page 265, line 13, *for* the figure "2011", the figure "2013" be *substituted*.

#### SCHEDULE V

9. That at page 286, line 19, *for* the figure "2012", the figure "2013" be *substituted*.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Sachin Pilot.

The motion was adopted and the amendments were agreed to.

<sup>\*</sup> The Bill was passed by Lok Sabha on the 18<sup>th</sup> December, 2012 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 8<sup>th</sup> August, 2013 and returned it to Lok Sabha on the 12<sup>th</sup> August, 2013.

#### 2.04 P.M.

## \$15. Statutory Resolution – Under Consideration

Time Allotted: 6 Hrs. Time Taken: 22 mts. Balance: 5 Hrs. 38 mts.

Shri Prabodh Panda moved the following resolution:-

"That this House disapproves of the National Food Security Ordinance, 2013 (No. 7 of 2013) promulgated by the President on 5 July, 2013".

## \$16. Government Bill – Under Consideration

The National Food Security Bill, 2013

The motion for consideration of the Bill was moved by Prof. K.V. Thomas.

(Due to interruptions, Lok Sabha adjourned at 2.08 P.M. and re-assembled at 2.30 P.M.)

#### 2.30 P.M.

Prof. K.V. Thomas resumed his speech.

(Due to continued interruptions, Lok Sabha adjourned at 2.43 P.M. and re-assembled at 3.00 P.M.)

#### 3.00 P.M.

Prof. K.V. Thomas resumed his speech.

(Due to continued interruptions, Lok Sabha adjourned at 3.04 P.M. and re-assembled at 4.00 P.M.)

Prof. K.V. Thomas resumed his speech but could not finish his speech due to continued interruptions.

The discussion was not concluded.

## \*17. Report of Business Advisory Committee

Shri Gopinath Munde presented the Fiftieth Report of the Business Advisory Committee.

<sup>\*</sup>Discussed together.

<sup>\*</sup>At 2.39 P.M.

## **\*18.** Announcement by Chair

The Chair made the following announcement:-

"Hon'ble members, I have to inform the House that as decided in the meeting of Business Advisory Committee held on Monday, the 12<sup>th</sup> August, 2013, the sitting of the House fixed for Friday, the 16<sup>th</sup> August, 2013 may be cancelled and in lieu thereof the Lok Sabha may sit on Saturday, the 24<sup>th</sup> August, 2013.

I have to also inform you that it has been decided in the meeting that the Lok Sabha may sit on Tuesday, the  $20^{th}$  August, 2013 and the sitting fixed for Wednesday,  $21^{st}$  August, 2013 may be cancelled."

The House agreed.

#### 4.03 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 14<sup>th</sup> August, 2013.)

T.K. VISWANATHAN, Secretary-General.

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<sup>#</sup>At 4.00 P.M.

## **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Wednesday, August 14, 2013/Sravana 23, 1935 (Saka)

No. 321

#### 11.00 A.M.

## 1. Reference by the Speaker

The Speaker made reference on the death of eleven persons and injuries to several others in a coalmine collapse at Kulda in the Sundargarh district of Odisha on 10 August, 2013.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

#### \*11.03 A.M.

## 2. Submissions by Members

(i) Shri Jaswant Singh made submission regarding resolution passed by National Assembly of Pakistan condemning India for unprovoked aggression.

Shri Kamal Nath responded.

Thereafter, the Speaker announced that entire House was united in condemning the resolution passed by the National Assembly of Pakistan and that a resolution would be brought before the House to that effect.

- (ii) The following members made submission regarding judgement of Supreme Court in appointing faculties in AIIMS:-
  - 1. Shri Sharad Yadav
  - 2. Shri Mulayam Singh Yadav
  - 3. Shri Dara Singh Chauhan
  - 4. Shri T.K.S. Elangovan
  - 5. Prof. Saugata Roy

<sup>\*</sup>From 11.03 A.M. to 11.30 A.M., Members made submissions.

- 6. Dr. M. Thambi Durai
- 7. Shri P.L. Punia
- 8. Smt. Sushma Swaraj
- 9. Dr. Sanjeev Ganesh Naik
- 10. Shri Basudeb Acharia
- 11. Shri Gurudas Das Gupta
- 12. Shri Anant Gangaram Geete
- 13. Shri Bhartruhari Mahtab
- 14. Smt. Paramiit Kaur Gulshan

Sarvashri Kamal Kishor Commando, Suredra Singh Nagar, Arjun Meghwal, Sohan Potai, Virender Kashyap, Ramsinh Rathwa, Balkrishna K. Shukla, Dr. Kirit Premjibhai Solanki, Smt. Jayshreeben Patel and Dr. Virendra Kumar associated.

Shri Kapil Sibal responded.

Thereafter, the Speaker also expressed her concern on the issue and appealed to the Government to take prompt action in the matter keeping in view the sentiments of the Members of the House.

Shri Kamal Nath also responded.

(Due to interruptions, Lok Sabha adjourned at 11.30 A.M. and re-assembled at 12.00 Noon)

## 3. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 121–140 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1381–1610 would be printed in the Official Report for the day.

#### 12.00 Noon

## 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the Uranium Corporation of India Limited and the Department of Atomic Energy for the year 2013-2014.
  - (ii) Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy for the year 2013-2014.
  - (iii) Memorandum of Understanding between the Indian Rare Earths Limited and the Department of Atomic Energy for the year 2013-2014.
  - (iv) Memorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy for the year 2013-2014.
  - (v) Memorandum of Understanding between the Bharatiya Nabhikiya Vidyut Nigam Limited and the Department of Atomic Energy for the year 2013-2014.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 29 of the Right to Information Act, 2005:-

- (i) The Central Information Commission [Registrar] Recruitment Rules, 2013 published in Notification No. G.S.R. 387(E) in Gazette of India dated 20<sup>th</sup> June, 2013.
- (ii) The Central Information Commission [Hindi Translator] Recruitment Rules, 2013 published in Notification No. G.S.R. 388(E) in Gazette of India dated 20<sup>th</sup> June, 2013.
- (iii) The Central Information Commission [Assistant Library and Information Officer] Recruitment Rules, 2013 published in Notification No. G.S.R. 389(E) in Gazette of India dated 20<sup>th</sup> June, 2013.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Axom Sarba Siksha Abhiyan Mission, Guwahati, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Axom Sarba Siksha Abhiyan Mission, Guwahati, for the year 2011-2012.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Uttar Pradesh, Lucknow, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Uttar Pradesh, Lucknow, for the year 2011-2012.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Karnataka, Bangalore, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the

- Government of the working of the Mahila Samakhya Karnataka, Bangalore, for the year 2011-2012.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2011-2012.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Himachal Pradesh Primary Education Society -cum-Sarva Shiksha Abhiyan State Mission Authority, Shimla, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Himachal Pradesh Primary Education Society-*cum*-Sarva Shiksha Abhiyan State Mission Authority, Shimla, for the year 2011-2012.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2011-2012.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2011-2012, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2011-2012.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2011-2012.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2011-2012.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy each of the following Notifications (Hindi and English versions) under Section 102 of the Metro Railways (Operation and Maintenance) Act, 2002:-
  - (i) The Metro Railways General Rules, 2013 published in Notification No. G.S.R. 246(E) in Gazette of India dated 18<sup>th</sup> April, 2013.
  - (ii) The Opening of Metro Railways for Public Carriage of Passengers Rules, 2013 published in Notification No. G.S.R. 247(E) in Gazette of India dated 18<sup>th</sup> April, 2013.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

## 5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 13th August, 2013, Rajya Sabha concurred in the recommendation of the Lok Sabha and agreed to leave being granted by the Lok Sabha to withdraw the Securities and Exchange Board of India Act, 1992, which was passed by the Rajya Sabha on the 11th March, 2013 and laid on the Table of the Lok Sabha on the 12th March, 2013.
- (ii) That at its sitting held on the 13<sup>th</sup> August, 2013, Rajya Sabha passed the National Highways Authority of India (Amendment) Bill, 2012, passed by Lok Sabha on the 3<sup>rd</sup> September, 2012 with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha

## 6. Bill as amended by Rajya Sabha – Laid on the Table

The National Highways Authority of India (Amendment) Bill, 2012

## 7. Report of Committee on Private Members' Bills and Resolutions

Shri Kariya Munda presented the Thirty-sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

# 8. Report of Study Tour of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar laid on the Table the Report (Hindi and English versions) of the study tour of the Committee on the Welfare of

Scheduled Castes and Scheduled Tribes to Kochi, Munnar, Bengaluru and Goaduring June-July, 2012.

## 9. Reports of Standing Committee on Rural Development

Smt. Sumitra Mahajan presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) Forty-second Report on 'Implementation of Mahatma Gandhi National Rural Employment Guarantee Act, 2005'.
- (2) Forty-third Report on action taken by the Government on the recommendations contained in the Thirty-third Report (Fifteenth Lok Sabha) on 'Computerization of Land Records'.
- (3) Forty-fourth Report on action taken by the Government on the recommendations contained in the Thirty-second Report (Fifteenth Lok Sabha) on 'Council for Advancement of People's Action and Rural Technology (CAPART)'.
- (4) Forty-fifth Report on 'Capacity Building of Panchayati Raj Institutions (PRIs)'.

## 10. Statements of Standing Committee on Rural Development

Smt. Sumitra Mahajan laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) Action Taken by the Government on the recommendations contained in Chapter–I and final replies included in Chapter –V of the Thirty-fourth Action Taken Report (15<sup>th</sup> Lok Sabha) on the recommendations of the Committee contained in the Twenty-Seventh Report (15th Lok Sabha) on 'Demands for Grants (2012-13)' in respect of the Ministry of Drinking Water and Sanitation.
- (2) Action Taken by the Government on the recommendations contained in Chapter I and final replies included in Chapter –V of the Thirty-fifth

Action Taken Report (15<sup>th</sup> Lok Sabha) on the recommendations of the Committee contained in the Twenty-Eighth Report (15<sup>th</sup> Lok Sabha) on 'Demands for Grants (2012-13)' in respect of the Ministry of Rural Development (Department of Land Resources).

- (3) Action Taken by the Government on the recommendations contained in Chapter I and final replies included in Chapter –V of the Thirty-sixth Action Taken Report (15<sup>th</sup> Lok Sabha) on the recommendations of the Committee contained in the Twenty-ninth Report (15<sup>th</sup> Lok Sabha) on 'Demands for Grants (2012-13)' in respect of the Ministry of Panchayati Raj.
- (4) Action Taken by the Government on the recommendations contained in Chapter I and final replies included in Chapter –V of the Thirty-Seventh Action Taken Report (15<sup>th</sup> Lok Sabha) on the recommendations of the Committee contained in the Thirtieth Report (15<sup>th</sup> Lok Sabha) on 'Demands for Grants (2012-13)' in respect of the Ministry of Rural Development (Department of Rural Development).

## 11. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Micro, Small and Medium Enterprises laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 240th Report of the Standing Committee on Industry, pertaining to the Ministry of Micro, Small and Medium Enterprises.

# **12.** Statement by Minister of State in the Ministry of Parliamentary Affairs

Shri Paban Singh Ghatowar made a statement regarding Government Business for the week commencing the 19<sup>th</sup> August, 2013.

#### \*12.10 P.M.

#### 13. Motion

Shri Gopinath Munde moved the following motion:-

"That this House do agree with the Fiftieth Report of the Business Advisory Committee presented to the House on  $13^{\text{th}}$  August, 2013."

The motion was adopted.

(Due to interruptions, Lok Sabha adjourned at 12.28 P.M. and re-assembled at 2.00 P.M.)

<sup>\*</sup>From 12.11 P.M. to 12.28 P.M., Members raised matters of urgent public importance.

#### 2.00 P.M.

#### 14. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Avtar Singh Bhadana regarding need to utilize funds sanctioned for improvement and refurbishment of the Nahar Singh Stadium in Faridabad, Haryana.
- (2) Shri Gopal Singh Shekhawat regarding need to convert rail line between Mavli Junction and Marwar Junction in Rajasthan into broad-gauge.
- (3) Dr. Vinay Kumar Pandey 'Vinnu' regarding need to permit allocation of funds from MPLAD Scheme to supplement the efforts to improve educational facilities in districts/areas covered under Backward Regions Grant Fund Programme.
- (4) Shri Hemanand Biswal regarding need to ensure electrification of villages under Rajiv Gandhi Grameen Vidyutikaran Yojana in Odisha.
- (5) Shri Ratan Singh regarding need to implement rail projects sanctioned for Bharatpur Parliamentary Constituency in Rajasthan in previous Rail Budgets.
- (6) Dr. Charles Dias regarding need to revise the service rules to appoint dependants of deceased service personnel immediately on compassionate ground.
- (7) Shri Marotrao S. Kowase regarding need to formulate a programme for imparting higher and technical education to youth in tribal dominated regions of the country.
- (8) Shri N. Peethambara Kurup regarding need to create a new Railway zone in Kerala.
- (9) Shri Rakesh Singh regarding need to open a new CGHS Dispensary in Jabalpur, Madhya Pradesh.

- (10) Shri Ramsinhbhai P. Rathwa regarding need to improve internet facilities in Ghoghamba tehsil in Chhota Udaipur Parliamentary Constituency, Gujarat.
- (11) Shri Haribhai Parthibhai Chaudhary regarding need to augment rail services in Banaskantha Parliamentary Constituency, Gujarat.
- (12) Shri Pashupati Nath Singh regarding need to construct Road Over bridge on Dhanbad-Gaya and Dhanbad-Katras railway lines in Dhanbad parliamentary constituency, Jharkhand.
- (13) Shri P.K. Biju regarding need to repair and renovate the stretch of N.H.-47 between Mannuthy and Wadakkancherry in Kerala.
- (14) Shri Yashbant N.S. Laguri regarding need to construct an Over Bridge or Bye-pass road on N.H. 6 in Keonjhar, Odisha.
- (15) Shri Chandrakant B. Khaire regarding need to constitute a 'Cow Board' to protect cows in the country.
- (16) Shri S. Semmalai regarding need to include Salem City in Tamil Nadu under Jawaharlal Nehru National Urban Renewal Mission (JNNURM) phase II.
- (17) Shri Bibhu Prasad Tarai regarding need to evolve a mechanism to ensure proper utilization of funds and execution of schemes under Corporate Social Responsibility by PSUs.

#### 2.01 P.M

#### 15. Government Bill – Withdrawn

The Securities and Exchange Board of India (Amendment) Bill, 2013, as passed by Rajya Sabha.

#### 16. Government Bill – Introduced

The Securities and Exchange Board of India (Amendment) Bill, 2013

#### 2.08 P.M.

## \$17. Statutory Resolution – Under Consideration

Time Allotted: 6 Hrs. Time Taken: 24 mts. Balance: 5 Hrs. 36 mts.

Further discussion on the following resolution moved by Shri Prabodh Panda on the 13<sup>th</sup> August, 2013, continued:-

"That this House disapproves of the National Food Security Ordinance, 2013 (No. 7 of 2013) promulgated by the President on 5 July, 2013".

## \$18. Government Bill – Under Consideration

The National Food Security Bill, 2013

Further discussion on the motion for consideration of the Bill moved by Prof. K.V. Thomas on the 13<sup>th</sup> August, 2013, continued.

Prof. K.V. Thomas resumed his speech but could not finish his speech due to interruptions.

The discussion was not concluded.

(Due to interruptions, Lok Sabha adjourned at 2.10 P.M. and re-assembled at 3.00 P.M.)

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<sup>\*</sup>Discussed together.

#### 3.00 P.M.

#### 19. Resolution

The Speaker proposed the following resolution on behalf of the House :-.

"This House rejects and deplores the Resolutions passed by the National Assembly of Pakistan on August 13, 2013 and of the Provincial Assembly of Punjab which make absolutely baseless and unfounded allegations against the Indian Army and the people of India.

There should be absolutely no doubt in any one's mind including members of the Pakistan National Assembly that it was the Pakistan Army that was involved in the unprovoked attack on an Indian army patrol on our side of the LoC on August 06, 2013.

It is unfortunate that Pakistan chose to indulge in such unprovoked attacks at a time when efforts were being made to establish a long lasting framework of peaceful, friendly and cooperative ties so that both countries may henceforth devote their resources and energies to the pressing task of advancing the welfare of their people.

India is not a threat to Pakistan or the people of Pakistan. It is the terrorist groups that have been nurtured by Pakistan to target India and have become the biggest threat to peace in the region.

This House also strongly condemns the action of the Pakistan Army and reiterates once again that the entire state of Jammu and Kashmir including the territory forcibly and illegally occupied by Pakistan is an integral part of India and will always remain so. India upholds the sanctity of the Line of Control and calls upon the Government of Pakistan to abide by the ceasefire commitment of 2003 along the international border and Line of Control both in letter and spirit.

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This House pays tribute to the courage and valour of the Indian Armed Force personnel who laid down their lives while upholding the sanctity of the Line of Control. Our restraint should not be taken for granted nor should the capacity of our Armed Forces to ensure the territorial integrity of our nation.

I hope the House Agrees."

The House agreed.

3.03 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 19<sup>th</sup> August, 2013.)

T.K. VISWANATHAN, Secretary-General.

## LOK SABHA

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Monday, August 19, 2013/Sravana 28, 1935 (Saka)

No. 322

11.00 A.M.

## 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Dilip Singh Judev, sitting member of Lok Sabha and member of the Ninth Lok Sabha.

She also made reference to an incident of explosion and fire in the Indian Navy Submarine INS Sindhurakshak on the intervening night of 13<sup>th</sup> and 14<sup>th</sup> August, 2013, at the naval dockyard in Mumbai in which six naval personnel lost their lives. .

As a mark of respect to the memory of the departed, members stood in silence for a short while and thereafter the House was adjourned for the day.

#### 2. Questions

- (i) As the House adjourned after making Obituary Reference, Starred Questions could not be called for oral answers, Starred Question Nos. 161–180 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1841, 1843–2026 and 2028–2070 would be printed in the Official Report for the day.
- (ii) As the sitting of Lok Sabha fixed for Friday, the 16<sup>th</sup> August, 2013 was cancelled, the replies to Starred Question Nos. 141–160 list for the day were also treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1611–1830 and 1832–1840 would also be printed in the Official Report for the day.

#### 11.03 A.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 20<sup>th</sup> August, 2013.)

T.K. VISWANATHAN, Secretary-General.

## **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

## Tuesday, August 20, 2013/Sravana 29, 1935 (Saka)

No. 323

#### 11.00 A.M.

## 1. Obituary Reference

The Speaker made a reference to the passing away of Shri S.M. Lal Jan Basha, a member of the Tenth Lok Sabha.

She also made a reference to the loss of lives of several persons and injuries to a number of persons when Patna bound Rajya Rani Express ran over some pilgrims at Dhamara railway station in Khagaria district of Bihar on 19 August, 2013.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

#### 11.03 A.M.

## 2. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Ennore Port Limited and the Ministry of Shipping for the year 2013-2014.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Tiger Conservation Authority, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Tiger Conservation Authority, New Delhi, for the year 2011-2012.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 2011-2012.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Notification Nos. S.O. 2287(E) and S.O. 2288(E) (Hindi and English versions) published in Gazette of India dated 26<sup>th</sup> July, 2013, making certain amendments in Notification No. S.O. 1174(E) dated 18<sup>th</sup> July, 2007, under Sections 12 & 13 of the Environment (Protection) Act, 1986.
- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Dynamics Limited and the Department of Defence Production, Ministry of Defence, for the year 2013-2014.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2010-2011.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Report (Hindi and English versions) of Justice Usha Mehra (Retd.) Commission of Inquiry set up to enquire into various aspects of the incident of rape dated 16<sup>th</sup> December, 2012 to identify the lapse on the part of police, any authority or the person and also to give suggestions to improve the safety and security of women and Action Taken Report thereon issued under subsection (4) of Section 3 of the Commissions of Inquiry Act, 1952.

- (11) A copy of the Notification No. G.S.R. 489(E) (Hindi and English versions) published in Gazette of India dated 17<sup>th</sup> July, 2013, amending Rubber Board (General Provident Fund) Rules, 1966 under sub-section (2) of Section 25 of the Rubber Act, 1947.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Productivity Council, New Delhi, for the year 2011-2012.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
  - (i) S.O. 2077(E) published in Gazette of India dated 7<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 (Patna-Buxar Section) in the State of Bihar.
  - (ii) S.O. 2949(E) published in Gazette of India dated 19<sup>th</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Barasat to Berhampore Section) in the State of West Bengal.
  - (iii) S.O. 2560(E) published in Gazette of India dated 11<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
  - (iv) S.O. 1891(E) published in Gazette of India dated 17<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D (including construction of bypasses) in the State of West Bengal.

- (v) S.O. 266(E) published in Gazette of India dated 13<sup>th</sup> February, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of Bihar.
- (vi) S.O. 216(E) published in Gazette of India dated 21<sup>st</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 23 & 78 in the State of Jharkhand.
- (vii) S.O. 1009(E) published in Gazette of India dated 3<sup>rd</sup> May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Khagaria-Purnea Section) in the State of Bihar.
- (viii) S.O. 2637(E) published in Gazette of India dated 30<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Farakka-Raiganj Section) in the State of West Bengal.
- (ix) S.O. 1166(E) published in Gazette of India dated 23<sup>rd</sup> May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 32 in the State of Jharkhand.
- (x) S.O. 2081(E) published in Gazette of India dated 7<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Bakhtiyarpur-Khagaria Section) in the State of Bihar.
- (xi) S.O. 1653(E) published in Gazette of India dated 20<sup>th</sup> July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of Bihar.
- (xii) S.O. 2180(E) published in Gazette of India dated 14<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 in the State of Bihar.
- (xiii) S.O. 215(E) published in Gazette of India dated 21<sup>st</sup> January, 2013, regarding acquisition of land for building, maintenance, management

- and operation of National Highway No. 82 (Gaya-Hisua-Rajgir-Biharsharif Section) in the State of Bihar.
- (xiv) S.O. 1912(E) published in Gazette of India dated 21<sup>st</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 (Patna-Bakhtiyarpur Section) in the State of Bihar.
- (xv) S.O. 2266(E) published in Gazette of India dated 20<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (xvi) S.O. 639(E) published in Gazette of India dated 29<sup>th</sup> March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 83 (Patna-Gaya-Dobhi Section) in the State of Bihar.
- (xvii) S.O. 1286(E) published in Gazette of India dated 5<sup>th</sup> June, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Barhi-Hazaribag Section) in the State of Jharkhand.
- (xviii) S.O. 2285(E) published in Gazette of India dated 30<sup>th</sup> September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Barwa Adda-Barakar Section) in the State of Jharkhand.
- (xix) S.O. 2182(E) published in Gazette of India dated 14<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 in the State of Bihar.
- (xx) S.O. 2566(E) published in Gazette of India dated 11<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 (Patna-Buxar Section) in the State of Bihar.

- (xxi) S.O. 2643(E) published in Gazette of India dated 25<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (xxii) S.O. 1346(E) published in Gazette of India dated 15<sup>th</sup> June, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 in the State of Jharkhand.
- (xxiii) S.O. 2646(E) published in Gazette of India dated 25<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Hazaribag-Ranchi Section) in the State of Jharkhand.
- (xxiv) S.O. 2265(E) published in Gazette of India dated 20<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 77 (Muzaffarpur-Sonbarsa Section) in the State of Bihar.
- (xxv) S.O. 2183(E) published in Gazette of India dated 14<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 in the State of Bihar.
- (xxvi) S.O. 2181(E) published in Gazette of India dated 14<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 in the State of Bihar.
- (xxvii) S.O. 143(E) published in Gazette of India dated 14<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 (Patna-Buxar Section) in the State of Bihar.
- (xxviii) S.O. 135(E) published in Gazette of India dated 14<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Rargaon-Jamshedpur Section) in the State of Jharkhand.

- (xxix) S.O. 156(E) published in Gazette of India dated 14<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad-Barwa Adda Section) in the State of Bihar.
- (xxx) S.O. 2964(E) published in Gazette of India dated 19<sup>th</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Bakhtiarpur-Mokama Section) in the State of Bihar.
- (xxxi) S.O. 3060(E) published in Gazette of India dated 28<sup>th</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D (including construction of bypasses) in the State of West Bengal.
- (xxxii) S.O. 2578(E) published in Gazette of India dated 29<sup>th</sup> October, 2012, authorising the Land Reform Deputy Collector, Aurangabad, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 2 in the State of Bihar.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2011-2012.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Baggage (Second Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. 84/2013-Cus.,(N.T.) in Gazette of India dated 19<sup>th</sup> August, 2013 under Section 159 of the Customs Act, 1962, together with an explanatory memorandum.

## 3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 13<sup>th</sup> August, 2013, Rajya Sabha passed the Registration of Births and Deaths (Amendment) Bill, 2013.
- (ii) That at its sitting held on the 13<sup>th</sup> August, 2013, Rajya Sabha passed the Citizenship (Amendment) Bill, 2013.
- (iii) That at its sitting held on the 14<sup>th</sup> August, 2013, Rajya Sabha passed the National Waterway (Lakhipur-Bhanga Stretch of the Barak River) Bill, 2013.

## 4. Bills as passed by Rajya Sabha – Laid on the Table

- (i) The Registration of Births and Deaths (Amendment) Bill, 2013
- (ii) The Citizenship (Amendment) Bill, 2013
- (iii) The National Waterway (Lakhipur-Bhanga Stretch of the Barak River)
  Bill, 2013

## 5. Reports of Committee on Petitions

Shri Anant Gangaram Geete presented the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) Twenty-eighth Report on the representation received from Dr. G. John and forwarded by Shri Joseph Toppo, MP, Lok Sabha and other Members of Parliament alleging: Illegal and unjustifiable termination of his service by the ONGC Ltd.
- (2) Twenty-ninth Report on the representation received from Shri Bhagwan Singh Kushwaha, Village-Chandpur, Post Sarani Kheda, District Dholpur, Rajasthan countersigned by Shri Khiladi Lal Bairwa, MP, Lok Sabha regarding: Provision of electricity, drinking water and irrigation facilities to the people living across the Chambal Region.

# 6. Report of Committee on Members of Parliament Local Area Development Scheme (Lok Sabha)

Shri A.K.S. Vijayan presented the Twelfth Report (Hindi and English versions) of the Committee on MPLADS regarding Action taken by the Government on the recommendations contained in the Ninth Report of the Committee on the subject "Procedures on provision of MPLADS funds for Natural Calamities".

## 7. Statements by Ministers

- (1) The Minister of Defence made a statement regarding the incident of major fire onboard Indian Navy Submarine INS Sindhurakshak.
- (2) The Minister of Railways laid a statement (Hindi and English versions) regarding the incident occurred at Dhamara Ghat Railway Station on East Central Railway resulting in loss of human lives and injuries.
- (3) The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Planning laid the following statements (Hindi and English versions) regarding:-
  - (i) the status of implementation of the recommendations contained in the 46<sup>th</sup> Report of the Standing Committee on Finance on Demands for Grants (2011-12), pertaining to the Ministry of Planning.
  - (ii) the status of implementation of the recommendations contained in the 62<sup>nd</sup> Report of the Standing Committee on Finance on Demands for Grants (2012-13), pertaining to the Ministry of Planning.

# **8. Motion for election to the Employees' State Insurance Corporation**Shri Sis Ram Ola moved the following motion:-

"That in pursuance of sub-section (i) of section 4 of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Employees' State Insurance Corporation, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

#### 9. Government Bills – Introduced

- (i) The Rajiv Gandhi National Aviation University Bill, 2013
- (ii) The Civil Aviation Authority of India Bill, 2013
- (iii) The Indira Gandhi National University for Women Bill, 2013

(Due to interruptions, Lok Sabha adjourned at 11.12 A.M. and re-assembled at 11.30 A.M.)

#### \*11.30 A.M.

## 10. Submission by Member

Smt. Sushma Swaraj made a submission regarding reported loss of files relating to allocation of Coal Blocks.

Sarvashri Shailendra Kumar and Rajendra Agrawal associated.

Shri Kamal Nath responded.

(Due to continued interruptions, Lok Sabha adjourned at 11.43 A.M. and re-assembled at 12.00 Noon)

#### 12.00 Noon

#### 11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Rajaiah Siricilla regarding need to provide pension benefits to the employees of Regional Rural Banks in the country.
- (2) Shri N.S.V. Chitthan regarding need to start proposed daily Express train service from Palani to Chennai and daily passenger train service from Palani to Tiruchendur in Tamil Nadu.
- (3) Shri Harsh Vardhan regarding need to curb rampant sand mining in Narayani river in district Maharajganj in Uttar Pradesh.

<sup>\*</sup>From 11.30 A.M. to 11.43 A.M., Members raised matters of urgent public importance.

- (4) Shri Ijyaraj Singh regarding need to provide subsidy on setting up warehouses for agricultural products in rural areas of the country particularly in Kota Parliamentary Constituency.
- (5) Smt. Botcha Jhansi Lakshmi regarding need to enforce laws for protection of women from all forms of violence and also grant unemployment allowance to graduate unemployed mothers.
- (6) Shri Manicka Tagore regarding need to expedite construction work of Handloom Textile Park in Virundhunagar parliamentary constituency, Tamil Nadu.
- (7) Shri Ratan Singh regarding need to shift Directorate of Floriculture Research from Delhi to Bharatpur, Rajasthan.
- (8) Shri Anurag Singh Thakur regarding need to run weekly express train Una Himachal-Nanded Sahib from Una, Himachal Pradesh.
- (9) Shri Makansingh Solanki regarding need to upgrade Kendriya Vidyalaya in Barwani district, Madhya Pradesh to Senior Secondary level and also take measures to construct a building for the Vidyalaya.
- (10) Shri Naranbhai Kachhadia regarding need to appoint permanent teachers in Jawahar Navodaya Vidyalaya in Mota Bhandariya village in Amreli parliamentary constituency, Gujarat.
- (11) Shri Nalin Kumar Kateel regarding need to appoint Vice Chancellor of the Indira Gandhi National Tribal University, Amarkantak, Madhya Pradesh from the tribal community.
- (12) Shri Shailendra Kumar regarding need to provide adequate wages and social security benefits to beedi workers in Kaushambi district, Uttar Pradesh.
- (13) Shri Bhismshankar alias Kushal Tiwari regarding need to provide adequate compensation to people distressed due to flood in Sant Kabir Nagar Parliamentary Costituency, Uttar Pradesh.
- (14) Shri Dinesh Chandra Yadav regarding need to undertake construction of railway line between Khagaria and Kushewar Sthan, Hasanpur and

- Kusheswar Stahan-Sakri and gauge conversion of railway lines between Saharsa and Forbesganj and Madhepura and Purnia in Bihar.
- (15) Shri A.K.S. Vijayan regarding need to protect Indian fishermen from attacks by Sri Lankan Navy and take measures for release of Indian fishermen languishing in the jails of Sri Lanka.
- (16) Shri Gajanan D. Babar regarding need to declare 19 February the birthday of Chhatrapati Shivaji Maharaj as 'Rashtra Bhakti Prerna Diwas'.
- (17) Shri Sameer Bhujbal regarding need to accord approval to the proposal for construction of a new reservoir in Nasik, Maharashtra.
- (18) Shri C. Rajendran regarding need to include dalit Christians in the list of Scheduled Castes.
- (19) Shri P. Lingam regarding need to provide relief package for drought affected districts of Tamil Nadu.
- (20) Shri Raju Shetti regarding need to grant a special economic package to provide relief to people of Western Ghat region, Maharashtra.

(Due to interruptions, Lok Sabha adjourned at 12.07 P.M. and re-assembled at 1.00 P.M.)

(Due to continued interruptions, Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.00 P.M.)

#### 2.02 P.M.

(Due to continued interruptions, Lok Sabha adjourned till 11.00 A.M. on Thursday, the 22<sup>nd</sup> August, 2013.)

T.K. VISWANATHAN, Secretary-General.

## **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Thursday, August 22, 2013/Sravana 31, 1935 (Saka)

No. 324

#### 11.00 A.M.

## 1. Starred Questions

Starred Question No. 181 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.00 Noon).

Replies to Starred Question Nos. 182–200 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2071–2123 and 2125–2300 were laid on the Table.

#### 12.00 Noon

## 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Immunologicals and Biologicals Corporation Limited and the Department of Biotechnology, Ministry of Science and Technology, for the year 2013-2014.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 29 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005:-
  - (i) S.O. 2754(E) published in Gazette of India dated 22<sup>nd</sup> November, 2012, making certain amendments in paragraph 1B of Schedule 1 of the Mahatma Gandhi National Rural Employment Guarantee Act.

- (ii) S.O. 164(E) published in Gazette of India dated 15<sup>th</sup> January, 2013, making certain amendments in paragraph 1B of Schedule 1 of the Mahatma Gandhi National Rural Employment Guarantee Act.
- (iii) S.O. 867(E) published in Gazette of India dated 1<sup>st</sup> April, 2013, making certain amendments in paragraph 9 of Schedule 1 of the Mahatma Gandhi National Rural Employment Guarantee Act.
- (iv) S.O. 1770(E) published in Gazette of India dated 20<sup>th</sup> June, 2013, making certain amendments in paragraph 11 of Schedule 1 of the Mahatma Gandhi National Rural Employment Guarantee Act.
- (3) A copy of the 49<sup>th</sup> Report (Hindi and English versions) of the Commissioner for Linguistic Minorities for the period from July, 2011 to June, 2012, under article 350(B) of the constitution.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Minorities Development and Finance Corporation and the Ministry of Minority Affairs for the year 2013-2014.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Hydrology, Roorkee, for the year 2011-2012.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2011-2012.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narmada Control Authority, Indore, for the year 2011-2012.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the Power Grid Corporation of India Limited and the Ministry of Power for the year 2013-2014.
  - (ii) Memorandum of Understanding between the Power Finance Corporation Limited and the Ministry of Power for the year 2013-2014.
  - (iii) Memorandum of Understanding between the NTPC Limited and the Ministry of Power for the year 2013-2014.
- (13) A copy of the Joint Electricity Regulatory Commission for Goa & UTs (Appointment and Functioning of Ombudsman) first amendment Regulations, 2013 (Hindi and English versions) published in Notification No. JERC-3/2009 in Gazette of India dated 5<sup>th</sup> April, 2013 under Section 179 of the Electricity Act, 2003.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Memorandum of Understanding (Hindi and English versions) between the Broadcast Engineering Consultants India Limited and the Ministry of Information and Broadcasting for the year 2013-2014.
- (16) A copy of the Railway Passengers (Cancellation of ticket and refund of fare) Amendment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 362(E) in Gazette of India dated 7<sup>th</sup> June, 2013 under Section 199 of the Railways Act, 1989, together with a corrigendum thereto

published in Notification No. G.S.R. 404(E) (in Hindi version only) dated 25<sup>th</sup> June, 2013.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2011-2012.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the year ending 31<sup>st</sup> March, 2012.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Bharat Wagon and Engineering Company Limited, Patna, for the year 2011-2012.
  - (ii) Annual Report of the Bharat Wagon and Engineering Company Limited, Patna, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

# 4. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:-

- (1) Twenty-ninth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by the Government on the recommendations contained in the Twelfth Report (15<sup>th</sup> Lok Sabha) on the subject "Examination of programmes for the development of Particularly Vulnerable Tribal Groups (PTGs)" pertaining to the Ministry of Tribal Affairs.
- (2) Thirtieth Report on the subject "Prevention of Untouchability in Mid Day Meal Scheme in Government run Schools" pertaining to the Ministry of Human Resource Development (Department of School Education and Literacy).
- (3) Thirty-first Report on the subject "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Ordnance Factory Board" pertaining to the Ministry of Defence (Department of Defence Production).

## 5. Reports of Joint Committee on Offices of Profit

Kunwar Rewati Raman Singh presented the Tenth and Eleventh Reports (Hindi and English versions) of the Joint Committee on Offices of Profit.

## 6. Report of Committee on Empowerment of Women

Shrimati Annu Tandon presented the Twentieth Report (Hindi and English versions) of the Committee on Empowerment of Women (2012-13) on the Subject 'Assessment of Educational Status of Women with Special Reference to the Girl Child'.

#### 7. Statements by Ministers

- (1) The Minister of Rural Development laid a (Hindi and English versions) statement regarding the status of implementation of the recommendations contained in the 32nd Report of the Standing Committee on Rural Development on `Council for Advancement of People's Action and Rural Technology (CAPART)', pertaining to the Ministry of Rural Development.
- (2) The Minister of State (Independent Charge) of the Ministry of Information and Broadcasting laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 46<sup>th</sup> Report of the Standing Committee on Information Technology on Demands for Grants (2013-14), pertaining to the Ministry of Information and Broadcasting.

#### 12.04 P.M.

## 8. Submission by Members

The following members made submission demanding Prime Minister's Statement on reported loss of files relating to allocation of Coal Blocks:-

- 1. Smt. Sushma Swaraj
- 2. Shri Gurudas Das Gupta
- 3. Dr. M. Thambi Durai
- 4. Shri Basudeb Acharia
- 5. Shri Sharad Yadav
- 6. Kunwar Rewati Raman Singh

Shri Kamal Nath responded.

#### 12.10 P.M.

# 9. Motion regarding suspension of Members from the service of the House

Shri Kamal Nath moved the motion for suspension of ten members from the service of the House.

The motion could not be disposed of due to interruptions.

(Due to interruptions, Lok Sabha adjourned at 12.15 P.M. and re-assembled at 12.45 P.M.)

#### 12.46 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Friday, the 23 <sup>rd</sup> August, 2013.)

T.K. VISWANATHAN, Secretary-General.

# **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

## Friday, August 23, 2013/Bhadra 1, 1935 (Saka)

No. 325

#### 11.00 A.M.

## 1. Obituary Reference

The Speaker made reference to the passing away of Shri Dowarka Prasad Bairwa, a member of Twelfth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

#### 11.02 A.M.

## 2. Starred Questions

Starred Question No. 201 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 Noon).

Replies to Starred Question Nos. 202-220 were laid on the Table.

# 3. Unstarred Questions

Replies to Unstarred Question Nos. 2301–2530 were laid on the Table.

## 12.00 Noon

# 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the HLL Lifecare Limited and the Department of Health and Family Welfare, Ministry of Health and Family Welfare, for the year 2013-2014.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the

- Indian Red Cross Society, New Delhi, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the year 2011-2012, together with Audit Report thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2011-2012.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2011-2012, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2011-2012.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Indian Medicine Central Council (Minimum Standards Requirements of Ayurveda Colleges and attached Hospitals Amendment Regulations, 2013 (Hindi and English versions) published in Notification No. 28-15/2013-Ay(minimum standards). in Gazette of India dated 23<sup>th</sup> April, 2013 under sub-section (3) of Section 36 of the Indian Medicine Central Council Act, 1970.
  - (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Dental Council of India Revised BDS Course (6<sup>th</sup> Amendment) Regulations, 2013 (Hindi and English versions) published in Notification No. DE-130-2013 in Gazette of India dated 24<sup>th</sup> June, 2013 under sub-section (4) of Section 20 of the Dentists Act, 1948.

- (9) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Scheduled Tribes Finance and Development Corporation and the Ministry of Tribal Affairs for the year 2013-2014.
- (10) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Tenth, Thirteenth, Fourteenth and Fifteenth Lok Sabhas:-

### TENTH LOK SABHA

1. Statement No. 35

Seventh Session, 1993

## THIRTEENTH LOK SABHA

2.	Statement No. 38	Ninth Session, 2002
3.	Statement No. 34	Eleventh Session, 2002
4.	Statement No. 31	Twelfth Session, 2003
5.	Statement No. 26	Thirteenth Session, 2003
6.	Statement No. 30	Fourteenth Session, 2003

## FOURTEENTH LOK SABHA

7.	Statement No. 28	Third Session, 2004
8. St	tatement No. 27	Sixth Session, 2005
9. St	tatement No. 28	Seventh Session, 2006
10.	Statement No. 23	Eighth Session, 2006
11.	Statement No. 23	Ninth Session, 2006
12.	Statement No. 23	Tenth Session, 2007
13.	Statement No. 20	Eleventh Session, 2007
14.	Statement No. 20	Twelfth Session, 2007
15.	Statement No. 20	Thirteenth Session, 2008
16.	Statement No. 18	Fourteenth Session, 2008
17.	Statement No. 15	Fifteenth Session, 2009

### FIFTEENTH LOK SARHA

	<u>FIFTEENTH LOK SABHA</u>		
18.	Statement No. 16	Second Session, 2009	
19.	Statement No. 14	Third Session, 2009	
20.	Statement No. 14	Fourth Session, 2010	
21.	Statement No. 11	Fifth Session, 2010	
22.	Statement No. 10	Sixth Session, 2010	
23.	Statement No. 8	Seventh Session, 2011	
24.	Statement No. 8	Eighth Session, 2011	
25.	Statement No. 7	Ninth Session, 2011	
26.	Statement No. 6	Tenth Session, 2012	

27. Statement No. 4 Eleventh Session, 2012
28. Statement No. 3 Twelfth Session, 2012
29. Statement No. 2 Thirteenth Session, 2013

- (11) A copy of the Memorandum of Understanding (Hindi and English versions) between the Mazagon Dock Limited and the Department of Defence Production, Ministry of Defence, for the year 2013-2014.
- (12) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the India Tourism Development Corporation Limited and the Ministry of Tourism for the year 2013-2014.
  - (ii) Memorandum of Understanding between the Ranchi Ashok Bihar Hotel Corporation Limited and the India Tourism Development Corporation Limited for the year 2013-2014.
  - (iii) Memorandum of Understanding between the Assam Ashok Hotel Corporation Limited and the India Tourism Development Corporation Limited for the year 2013-2014.
  - (iv) Memorandum of Understanding between the Donyi Polo Ashok Hotel Corporation Limited and the India Tourism Development Corporation Limited for the year 2013-2014.
  - (v) Memorandum of Understanding between the Madhya Pradesh Ashok Hotel Corporation Limited and the India Tourism Development Corporation Limited for the year 2013-2014.
  - (vi) Memorandum of Understanding between the Pondicherry Ashok Hotel Corporation Limited and the India Tourism Development Corporation Limited for the year 2013-2014.
- (13) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the GAIL (India) Limited and GAIL Gas Limited for the year 2013-2014.
  - (ii) Memorandum of Understanding between the GAIL (India) Limited and the Ministry of Petroleum and Natural Gas for the year 2013-2014.

- (iii) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2013-2014.
- (iv) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2013-2014.
- (14) A copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-
  - (i) The Petroleum and Natural Gas Regulatory Board (Levy of Fee and Other Charges) Amendment Regulations, 2013 published in Notification No. F. No. Legal/50/2013 in Gazette of India dated 21<sup>st</sup> June, 2013.
  - (ii) The Petroleum and Natural Gas Regulatory Board (Integrity Management System for City or Local Natural Gas Distribution Networks) Regulations, 2013 published in Notification No. F. No. INFRA/IMP/CGD/1/2013 in Gazette of India dated 16<sup>th</sup> May, 2013.
  - (iii) The Petroleum and Natural Gas Regulatory Board (Authorising Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Amendment Regulations, 2013 published in Notification No. F. No. PNGRB/CGD/Regulations/Review/2011/2012-III in Gazette of India dated 21<sup>st</sup> June, 2013.
- (15) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
  - (i) G.S.R.248(E) published in Gazette of India dated 18<sup>th</sup> April, 2013 together with an explanatory memorandum giving effect on 18.04.2013, whereby an Export Promotion Capital Goods Scheme.
  - (ii) G.S.R.249(E) published in Gazette of India dated 18<sup>th</sup> April, 2013 together with an explanatory memorandum providing

- usage of the Post Export EPCG Duty Scrips granted under paragraph 5.11 of the FTP.
- (iii) G.S.R.250(E) published in Gazette of India dated 18<sup>th</sup> April, 2013 together with an explanatory memorandum making certain amendments in the three notifications, mentioned therein.
- (iv) G.S.R.203(E) published in Gazette of India dated 3<sup>rd</sup> April, 2013 together with an explanatory memorandum making certain further amendments in the thirty-three notifications, mentioned therein.
- (16) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-
  - (i) The Insurance Regulatory and Development Authority (Insurance Brokers)(Second Amendment) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/6/64/2013 in Gazette of India dated 13<sup>th</sup> February, 2013.
  - (ii) The Insurance Regulatory and Development Authority (Scheme of Amalgamation and Transfer of Life Insurance Business) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/8/66/2013 in Gazette of India dated 18<sup>th</sup> February, 2013.
  - (iii) The Insurance Regulatory and Development Authority (Places of Business) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/11/69/2013 in Gazette of India dated 18<sup>th</sup> February, 2013.
  - (iv) The Insurance Regulatory and Development Authority (Non-Linked Insurance Products) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/13/71/2013 in Gazette of India dated 18<sup>th</sup> February, 2013.
  - (v) The Insurance Regulatory and Development Authority (Life Insurance-Reinsurance) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/17/75/2013 in Gazette of India dated 18<sup>th</sup> February, 2013.

- (vi) The Insurance Regulatory and Development Authority (Third Party Administration-Health Services) (First Amendment) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/9/67/2013 in Gazette of India dated 18<sup>th</sup> February, 2013.
- (vii) The Insurance Regulatory and Development Authority (Standard Proposal Form for Life Insurance) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/10/68/2013 in Gazette of India dated 18<sup>th</sup> February, 2013.
- (viii) The Insurance Regulatory and Development Authority (Issuance of Capital by General Insurance Companies) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/12/70/2013 in Gazette of India dated 18<sup>th</sup> February, 2013.
- (ix) The Insurance Regulatory and Development Authority (Health Insurance) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/14/72/2013 in Gazette of India dated 18<sup>th</sup> February, 2013.
- (x) The Insurance Regulatory and Development Authority (Linked Insurance Products) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/15/73/2013 in Gazette of India dated 18<sup>th</sup> February, 2013.
- (xi) The Insurance Regulatory and Development Authority (Investment (Fifth Amendment) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/16/74/2013 in Gazette of India dated 18<sup>th</sup> February, 2013.
- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
  - (i) G.S.R. 251(E) published in Gazette of India dated 18<sup>th</sup> April, 2013, together with an explanatory memorandum providing for usage of Post EPCG Duty Credit Scripts granted under paragraph 5.11 of the <u>FTP 2009-2014</u>, as amended on 18.04.2013.
  - (ii) G.S.R. 252(E) published in Gazette of India dated 18<sup>th</sup> April, 2013, together with an explanatory memorandum making certain amendments in three notifications, mentioned therein.

- (18) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-
  - (i) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Second Amendment) Regulations, 2013 published in Notification No. G.S.R. 38(E) in Gazette of India dated 22<sup>nd</sup> January, 2013.
  - (ii) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Amendment) Regulations, 2013 published in Notification No. G.S.R. 125(E) in Gazette of India dated 26<sup>th</sup> February, 2013.
- (19) A copy of the Statement (Hindi and English versions) of the Medium-term Expenditure Framework, August, 2013, under Section 3(1)(1B) of Fiscal Responsibility and Budget Management Act, 2003.
- (20) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Medicines Pharmaceutical Corporation Limited and the Department of Ayush, Ministry of Health and Family Welfare, for the year 2013-2014.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2011-2012.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 36 of the Indian Medicine Central Council Act, 1970:-
  - (i) The Indian Medicine Central Council (Minimum Standards of Education in Indian Medicine)(Amendment) Regulations, 2012 published in Notification No. 28-14/2011-Ay(UG Regu). in Gazette of India dated 26<sup>th</sup> April, 2012.

- (ii) The Indian Medicine Central Council (Minimum Standards of Education in Indian Medicine) Amendment Regulations, 2013 published in Notification No. 11-76/2011-UG Regl. in Gazette of India dated 24<sup>th</sup> May, 2013.
- (iii) The Indian Medicine Central Council (Minimum Standards of Education in Indian Medicine) (Amendment) Regulations, 2013 published in Notification No. 28-14/2012-Ay (UG Regu.) in Gazette of India dated 22<sup>nd</sup> May, 2013.
- (iv) The Indian Medicine Central Council (Post-graduate Diploma Course) (Amendment) Regulations, 2013 published in Notification No. 28-22/2012-Ay (PGD) in Gazette of India dated 22<sup>nd</sup> May, 2013.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (23) above.
- (25) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation for the year 2012-2013, alongwith Audited Accounts.
- (26) A copy of the 20<sup>th</sup> Progress Report (Hindi and English versions) on the Action Taken Pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and Matters relating thereto, May, 2013.
- (27) A copy of the Memorandum of Understanding (Hindi and English versions) between the Security Printing and Minting Corporation of India Limited and the Ministry of Finance for the year 2013-2014.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2012-2013.
- (29) A copy of the Annual Reports (Hindi and English versions) on the working and activities of the State Bank of Mysore, State Bank of Travancore and State

Bank of Bikaner & Jaipur, for the year 2012-2013, alongwith Audited Accounts under sub-section (4) of Section 40 of the State Bank of India (Subsidiary Banks) Act, 1955 and sub-section (3) of Section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.

- (30) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:-
  - (i) Report on the working and activities of the Allahabad Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.
  - (ii) Report on the working and activities of the Bank of Maharashtra for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.
  - (iii) Report on the working and activities of the Central Bank of India for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.
  - (iv) Report on the working and activities of the Dena Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.
  - (v) Report on the working and activities of the Indian Overseas Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.
  - (vi) Report on the working and activities of the Punjab and Sind Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.
  - (vii) Report on the working and activities of the Punjab National Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.
  - (viii) Report on the working and activities of the Union Bank of India for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.
  - (ix) Report on the working and activities of the UCO Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.
  - (x) Report on the working and activities of the Bank of Baroda for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.
  - (xi) Report on the working and activities of the Canara Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

- (xii) Report on the working and activities of the Corporation Bank of India for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.
- (xiii) Report on the working and activities of the Indian Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.
- (xiv) Report on the working and activities of the Oriental Bank of Commerce for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.
- (xv) Report on the working and activities of the Syndicate Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.
- (xvi) Report on the working and activities of the United Bank of India for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.
- (xvii) Report on the working and activities of the Vijaya Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.
- (31) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31<sup>st</sup> March, 2013 together with Auditor's Report thereon:-
  - (i) Surguja Kshetriya Gramin Bank, Surguja
  - (ii) Purvanchal Gramin Bank, Gorakhpur
  - (iii) Vidharbha Konkan Gramin Bank, Nagpur
  - (iv) Prathama Bank, Moradabad
  - (v) Punjab Gramin Bank
  - (vi) Sarva UP Gramin Bank, Meerut
  - (vii) Vananchal Gramin Bank, Dumka
  - (viii) Uttar Bihar Gramin Bank, Muzaffarpur
  - (ix) Saurashtra Gramin Bank, Rajkot
  - (x) Madhyanchal Gramin Bank, Sagar
  - (xi) Allahabad UP Gramin Bank, Banda
  - (xii) Nagaland Rural Bank, Kohima
  - (xiii) Maharashtra Gramin Bank, Nanded
  - (xiv) Pragathi Gramin Bank, Bellary

- (xv) Durg Rajnandgaon Gramin Bank, Rajnandgaon
- (xvi) Jharkhand Gramin Bank, Ranchi
- (xvii) Karnataka Vikas Grameena Bank, Dharwad
- (xviii) Assam Gramin Vikash Bank, Guwahati
- (xix) Langpi Dehangi Rural Bank, Diphu
- (xx) Pallavan Grama Bank, Salem
- (xxi) Central Madhya Pradesh Gramin Bank, Chindwara
- (xxii) Ballia-Etawah Gramin Bank, Ballia
- (xxiii) Arunachal Pradesh Rural Bank, Naharlagun
- (xxiv) Baroda Gujarat Gramin Bank, Bharuch
- (xxv) Andhra Pragathi Grameena Bank, Kadapa
- (xxvi) Narmada Jhabua Gramin Bank, Indore
- (xxvii) Kaveri Grammena Bank, Mysore
- (xxviii) Kashi Gomti Samyut Gramin Bank, Varanasi
- (xxix) Haryana Gramin Bank, Rohtak
- (xxx) Chaitanya Godavari Grameena Bank, Guntur
- (32) A copy of the Statement (Hindi and English versions) of Market Borrowings by the Central Government during 2012-2013.
- (33) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the India Infrastructure Finance Company Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the India Infrastructure Finance Company Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2011-2012.

- (ii) Annual Report of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (34) A copy of the Liquidator's Report (Hindi and English versions) on voluntary winding up of Industrial Investment Bank of India Limited to the equity shareholders of IIBI, April, 2013.
- (35) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2012-2013 under sub-section (2) of Section 18 of the Securities and Exchange Board of India Act, 1992.
- (36) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993:-
  - (i) The Debts Recovery Appellate Tribunal, Allahabad, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 409(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
  - (ii) The Debts Recovery Appellate Tribunal, Chennai, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 410(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
  - (iii) The Debts Recovery Appellate Tribunal, Kolkata, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 411(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
  - (iv) The Debts Recovery Appellate Tribunal, Delhi, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 412(E) in Gazette of India dated 26<sup>th</sup> June, 2013.

- (v) The Debts Recovery Appellate Tribunal, Mumbai, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 413(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
- (vi) The Debts Recovery Tribunal, No.2 Delhi, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 414(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
- (vii) The Debts Recovery Tribunal, No.1 Delhi, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 415(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
- (viii) The Debts Recovery Tribunal, No.1 Kolkata, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 416(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
- (ix) The Debts Recovery Tribunal, No.2 Kolkata, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 417(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
- (x) The Debts Recovery Tribunal, Bangalore, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 418(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
- (xi) The Debts Recovery Tribunal, Jaipur, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 419(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
- (xii) The Debts Recovery Tribunal, Nagpur, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment)

- Rules, 2013 published in Notification No. G.S.R. 420(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
- (xiii) The Debts Recovery Tribunal, Cuttack, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 421(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
- (xiv) The Debts Recovery Tribunal, Aurangabad, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 422(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
- (xv) The Debts Recovery Tribunal, Allahabad, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 423(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
- (xvi) The Debts Recovery Tribunal, Chandigarh, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 424(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
- (xvii) The Debts Recovery Tribunal, Ernakulam, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 425(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
- (xviii) The Debts Recovery Tribunal No.3, Mumbai, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 426(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
- (xix) The Debts Recovery Tribunal, Hyderabad, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 427(E) in Gazette of India dated 26<sup>th</sup> June, 2013.

- The Debts Recovery Tribunal, Jabalpur, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 428(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
- (xxi) The Debts Recovery Tribunal, No.1 Mumbai, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 429(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
- (xxii) The Debts Recovery Tribunal, No.2 Mumbai, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 430(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
- (xxiii) The Debts Recovery Tribunal, Patna, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 431(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
- (xxiv) The Debts Recovery Tribunal, Guwahati, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 432(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
- (xxv) The Debts Recovery Tribunal, No.2 Chennai Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 433(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
- (xxvi) The Debts Recovery Tribunal, No.1 Chennai Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 434(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
- (xxvii) The Debts Recovery Tribunal, Ahmedabad, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment

- (Amendment) Rules, 2013 published in Notification No. G.S.R. 435(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
- (xxviii) The Debts Recovery Tribunal, No.III Delhi Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 436(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
- (xxix) The Debts Recovery Tribunal, No. III Kolkata, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 437(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
- (xxx) The Debts Recovery Tribunal, Vishakhapatnam, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 438(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
- (xxxi) The Debts Recovery Tribunal, Ranchi, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 439(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
- (xxxii) The Debts Recovery Tribunal, Pune, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 440(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
- (xxxiii) The Debts Recovery Tribunal, Coimbatore, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 441(E) in Gazette of India dated 26<sup>th</sup> June, 2013.
- (xxxiv) The Debts Recovery Tribunal, Lucknow, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 442(E) in Gazette of India dated 26<sup>th</sup> June, 2013.

- (xxxv) The Debts Recovery Appellate Tribunal (Procedure) Amendment Rules, 2013 published in Notification No. G.S.R. 119(E) in Gazette of India dated 22<sup>nd</sup> February, 2013.
- (xxxvi) The Debts Recovery Tribunal (Refund of Court Fee) Rules, 2013 published in Notification No. G.S.R. 311(E) in Gazette of India dated 15<sup>th</sup> May, 2013.
- (37) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992.
  - (i) The Securities Appellate Tribunal (Salaries, Allowance and other Terms and Conditions of the Presiding Officer and Other Members) Amendment Rules, 2013 published in Notification No. G.S.R. 369(E) in Gazette of India dated 12<sup>th</sup> June, 2013.
  - (ii) The Securities and Exchange Board of India (Depositories and Participants) (Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-14/09/5738 in Gazette of India dated 17<sup>th</sup> May, 2013.
  - (iii) The Securities and Exchange Board of India (Mutual Funds) (Second Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-14/12/6108 in Gazette of India dated 19<sup>th</sup> June, 2013.
  - (iv) The Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-14/03/5652 in Gazette of India dated 16<sup>th</sup> April, 2013.
  - (v) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2012-13/32/4947 in Gazette of India dated 27<sup>th</sup> February, 2013.
  - (vi) The Securities and Exchange Board of India [KYC (Know Your Client) Registration Agency] (Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2012-13/35/6998 in Gazette of India dated 22<sup>nd</sup> March, 2013.

- (vii) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2012-13/36/7368 in Gazette of India dated 26<sup>th</sup> March, 2013.
- (38) A copy of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Central Registry) (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 310(E) in Gazette of India dated 15<sup>th</sup> May, 2013 under sub-section (3) of Section 38 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.
- (39) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 49 of the State Bank of India Act, 1955:-
  - (i) The State Bank of India Administrator (Salary and Allowances) Rules, 2013 published in Notification No. G.S.R. 476(E) in Gazette of India dated 11<sup>th</sup> July, 2013.
  - (1) The State Bank of India Committee (Procedure) Rules, 2013 published in Notification No. G.S.R. 477(E) in Gazette of India dated 11<sup>th</sup> July, 2013.
- (40) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-
  - (i) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Sixth Amendment) Regulations, 2013 published in Notification No. G.S.R. 341(E) in Gazette of India dated 28<sup>th</sup> May, 2013.
  - (ii) The Foreign Exchange Management (Export of Goods and Services)
     (Amendment) Regulations, 2013 published in Notification No. G.S.R.
     342(E) in Gazette of India dated 29<sup>th</sup> May, 2013.
  - (iii) The Foreign Exchange Management (Manner of Receipt and Payment)
     (Second Amendment) Regulations, 2013 published in Notification No.
     G.S.R. 343(E) in Gazette of India dated 29<sup>th</sup> May, 2013.

- (iv) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Third Amendment) Regulations, 2013 published in Notification No. G.S.R. 345(E) in Gazette of India dated 29<sup>th</sup> May, 2013.
- (v) The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Amendment) Regulations, 2013 published in Notification No. G.S.R. 330(E) in Gazette of India dated 23<sup>rd</sup> May, 2013.
- (vi) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Second Amendment) Regulations, 2013 published in Notification No. G.S.R. 384(E) in Gazette of India dated 20<sup>th</sup> June, 2013.
- (vii) The Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) (Amendment) Regulations, 2013 published in Notification No. G.S.R. 385(E) in Gazette of India dated 20<sup>th</sup> June, 2013.
- (viii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Ninth Amendment) Regulations, 2013 published in Notification No. G.S.R. 393(E) in Gazette of India dated 21<sup>st</sup> June, 2013.
- (ix) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Eighth Amendment) Regulations, 2013 published in Notification No. G.S.R. 195(E) in Gazette of India dated 1<sup>st</sup> April, 2013.
- (x) The Foreign Exchange Management (Guarantees) (Third Amendment) Regulations, 2013 published in Notification No. G.S.R. 329(E) in Gazette of India dated 23<sup>rd</sup> May, 2013.
- (41) A copy of the Life Insurance Corporation of India (Staff) Amendment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 471(E) in Gazette of India dated 10<sup>th</sup> July, 2013 under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.
- (42) A copy each of the following Notifications (Hindi and English versions) under Section 23D of the Regional Rural Banks Act, 1976:-

- (i) S.O. 1518(E) published in Gazette of India dated 12<sup>th</sup> June, 2013, regarding dissolution of Purvanchal Gramin Bank and Ballia Etawah Gramin Bank by reason of amalgamation.
- (ii) S.O. 1519(E) published in Gazette of India dated 12<sup>th</sup> June, 2013, regarding dissolution of Aryavart Kshetriya Gramin Bank and Shreyas Gramin Bank by reason of amalgamation.
- (iii) S.O. 1177(E) published in Gazette of India dated 9<sup>th</sup> May, 2013, regarding dissolution of Himachal Gramin Bank and Parvatiya Gramin Bank by reason of amalgamation.
- (iv) S.O. 1178(E) published in Gazette of India dated 9<sup>th</sup> May, 2013, regarding dissolution of MGB Gramin Bank and Jaipur Thar Gramin Bank by reason of amalgamation.
- (v) S.O. 1179(E) published in Gazette of India dated 9<sup>th</sup> May, 2013, regarding dissolution of Vidharbha Kshetriya Gramin Bank and Wainganga Krishna Gramin Bank by reason of amalgamation.
- (vi) S.O. 948(E) published in Gazette of India dated 12<sup>th</sup> April, 2013, regarding dissolution of Hadoti Kshetriya Gramin Bank, Baroda Rajasthan Gramin Bank and Rajasthan Gramin Bank by reason of amalgamation.
- (vii) S.O. 949(E) published in Gazette of India dated 12<sup>th</sup> April, 2013, regarding dissolution of Neelachal Gramya Bank, Kalinga Gramya Bank and Baitarni Gramya Bank by reason of amalgamation.
- (viii) S.O. 868(E) published in Gazette of India dated 1<sup>st</sup> April, 2013, regarding amalgamation of Aryavart Kshetriya Gramin Bank and Shreyas Gramin Bank as Gramin Bank of Aryavart.
- (ix) S.O. 869(E) published in Gazette of India dated 1<sup>st</sup> April, 2013, regarding amalgamation of Purvanchal Gramin Bank and Ballia Etawah Gramin Bank as Purvanchal Bank.
- (43) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R.513(E) published in Gazette of India dated 29<sup>th</sup> July, 2013 together with an explanatory memorandum exempting central excise duty on the scheduled formulations as defined under the Drugs Price Control Order (DPCO), 2013 and which are subjected to re-printing, re-labeling, re-packing or stickering, in pursuance of the provisions contained in the said Order, in a premises which is not registered under the Central Excise Act, 1944 or the rules made thereunder.
- (ii) G.S.R.522(E) published in Gazette of India dated 31<sup>st</sup> July, 2013, together with an explanatory memorandum making certain amendments in two notifications, mentioned therein.
- (iii) G.S.R.372(E) published in Gazette of India dated 1<sup>3th</sup> June, 2013, together with an explanatory memorandum making certain amendments in Notification No. 30/2012-C.E. dated <sup>9th</sup> July, 2012.
- (iv) G.S.R.315(E) published in Gazette of India dated 16<sup>th</sup> May, 2013, together with an explanatory memorandum making certain amendments in five notifications, mentioned therein.
- (v) G.S.R.333(E) published in Gazette of India dated 23<sup>rd</sup> May, 2013 together with an explanatory memorandum rescinding Notification No. 145/1989-C.E., dated 19<sup>th</sup> May, 1989.
- (vi) G.S.R.334(E) published in Gazette of India dated 23<sup>rd</sup> May, 2013 together with an explanatory memorandum seeking to exempt indigenous goods when brought into duty free shops located in the arrival halls at the International Customs Airports from the factories of their manufacture situated in India for sale to passengers or members of crew arriving from abroad from the whole of the duty of excise leviable thereon under the first schedule to the Central Excise tariff Act, subject to the conditions specified therein.
- (vii) G.S.R.358(E) published in Gazette of India dated 5<sup>th</sup> June, 2013 together with an explanatory memorandum making certain

- amendments in Notification No. 12/2012-Cus., dated 17<sup>th</sup> March, 2012.
- (viii) G.S.R. 527(E) published in Gazette of India dated 2<sup>nd</sup> August, 2013, together with an explanatory memorandum making certain amendments in Notification No. 12/2012-C.E. dated 17<sup>th</sup> March, 2012.
- (ix) G.S.R.524(E) published in Gazette of India dated 2<sup>nd</sup> August, 2013 exempting specified Packing Material bearing brand name or trade name of another person manufactured by a Small Scale Unit during the past period specified in the notification and not entitled to the grant of exemption under Notification No. 8/2003-Central Excise dated 1<sup>st</sup> March, 2003.
- (44) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-
  - (i) G.S.R.254(E) published in Gazette of India dated 18<sup>th</sup> April, 2013 together with an explanatory memorandum seeking to pro *vide* exemption on services pro *vide*d against Focus Market scheme scrip from the whole of service tax leviable under Section 66B of the Finance Act, 1994.
  - (ii) G.S.R.255(E) published in Gazette of India dated 18<sup>th</sup> April, 2013 together with an explanatory memorandum seeking to pro *vide* exemption on services pro *vide*d against Focus Market scheme scrip from the whole of service tax leviable under Section 66B of the Finance Act, 1994.
  - (iii) G.S.R.256(E) published in Gazette of India dated 18<sup>th</sup> April, 2013 together with an explanatory memorandum seeking to pro *vide* exemption on services provided against Vishesh Krishi and Gram Udyog Yojana scrip from the whole of service tax leviable under Section 66B of the Finance Act, 1994.

- (iv) The Service Tax Voluntary Compliance Encouragement Rules, 2013 published in Notification No. G.S.R.304(E) in Gazette of India dated 13<sup>th</sup> May, 2013, together with an explanatory memorandum.
- (v) G.S.R.448(E) published in Gazette of India dated 1<sup>st</sup> July, 2013 together with an explanatory memorandum seeking to exempt service tax on services pro *vide*d to SEZ authorised operations.
- (vi) G.S.R.373(E) published in Gazette of India dated 13<sup>th</sup> June, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 6/2013-Service Tax, dated 18<sup>th</sup> April, 2013.
- (45) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
  - (i) G.S.R.194(E) published in Gazette of India dated 26<sup>th</sup> March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 69/2011-Cus., dated 29<sup>th</sup> July, 2011.
  - (ii) G.S.R.214(E) published in Gazette of India dated 10<sup>th</sup> April, 2013 together with an explanatory memorandum seeking to extend levy of anti-dumping duty on imports of 'Sodium Nitrite', originating in, or exported from European Union, upto and inclusive of the 10<sup>th</sup> April, 2014, pending outcome of Sunset Review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
  - (iii) G.S.R.215(E) published in Gazette of India dated 10<sup>th</sup> April, 2013 together with an explanatory memorandum seeking to extend levy of anti-dumping duty on imports of 'Sulphur Black', originating in, or exported from People's Republic of China for a further period of one year *i.e.* upto and inclusive of the 10<sup>th</sup> April, 2014, pending outcome of Sunset Review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.

- (iv) G.S.R.240(E) published in Gazette of India dated 12<sup>th</sup> April, 2013 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Plain Gypsum Plaster Board, originating in, or exported from the Peoples Republic of China, Indonesia, Thailand, and United Arab Emirates, for a period of five years from the date of imposition of the provisional anti-dumping duty *i.e.* 7<sup>th</sup> June, 2012.
- (v) G.S.R.257(E) published in Gazette of India dated 18<sup>th</sup> April, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 06/2011-Cus., dated 7<sup>th</sup> February, 2011.
- (vi) G.S.R.258(E) published in Gazette of India dated 18<sup>th</sup> April, 2013 together with an explanatory memorandum seeking to levy definitive anti-dumping duty at the rates specified therein, on imports of Soda Ash, originating in, or exported from, Russia and Turkey for a period of five years.
- (vii) G.S.R.275(E) published in Gazette of India dated 26<sup>th</sup> April, 2013 together with an explanatory memorandum seeking to modify anti-dumping duty on Carbon black used in rubber applications, originating in, or exported from People's Republic of China and Thailand, Russia and Australia, pursuant to the final findings of the Mid-term Investigations of the Directorate General of Anti-dumping and Allied Duties.
- (viii) G.S.R.285(E) published in Gazette of India dated 3<sup>rd</sup> May, 2013 together with an explanatory memorandum seeking to withdraw levy of anti-dumping duty on imports of Phenol, originating in, or exported from Singapore and European Union imposed and to continue the levy of anti-dumping duty on imports of Phenol, originating in, or exported from South Africa, upto the 30<sup>th</sup> October, 2013.

- (ix) G.S.R.318(E) published in Gazette of India dated 16<sup>th</sup> May, 2013 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of peroxosulphate, originating in, or exported from People's Republic of China and Japan, for a further period of five years pursuant to the final findings of sunset review investigation conducted by the Directorate General of Anti-dumping and Allied Duties.
- (x) G.S.R.406(E) published in Gazette of India dated 25<sup>th</sup> June, 2013 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of 'Acetone', originating in, or exported from Korea RP, for a further period of one year *i.e.* upto and inclusive of 9<sup>th</sup> June, 2014, pending outcome of sunset review investigation conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xi) G.S.R.407(E) published in Gazette of India dated 25<sup>th</sup> June, 2013 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of 'Pentaerythritol, originating in, or exported from Chinese Taipei, for a further period of one year *i.e.* upto and inclusive of 27<sup>th</sup> April, 2014, pending outcome of sunset review investigation conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xii) G.S.R.465(E) published in Gazette of India dated 5<sup>th</sup> July, 2013 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of 'Rubber Chemicals, originating in, or exported from People's Republic of China for a further period of one year *i.e.* upto and inclusive of 4<sup>th</sup> May, 2014, pending outcome of sunset review investigation conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xiii) G.S.R.466(E) published in Gazette of India dated 5<sup>th</sup> July, 2013 together with an explanatory memorandum seeking to extend the

- levy of anti-dumping duty on imports of 'Rubber Chemicals, originating in, or exported from Korea RP for a further period of one year *i.e.* upto and inclusive of 4<sup>th</sup> May, 2014, pending outcome of sunset review investigation conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xiv) G.S.R.459(E) published in Gazette of India dated 3<sup>rd</sup> July, 2013 together with an explanatory memorandum seeking to impose anti-dumping duty for the purpose of final assessment on all import of 'Acetone', exported from M/s Chang Chun Plastics Co. Limited Chinese Taipei during the period from 20<sup>th</sup> April, 2011 to 29<sup>th</sup> May, 2012, which were subjected to provisional assessment by order *vide* Notification No. 44/2011-Customs, dated 27<sup>th</sup> May, 2011.
- (xv) G.S.R.460(E) published in Gazette of India dated 3<sup>rd</sup> July, 2013 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Poly Vinyl Chloride Paste Resin, originating in, or exported from European Union in pursuance of the recommendations of the Designated Authority in the sunset review findings.
- (46) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) G.S.R.192(E) published in Gazette of India dated 26<sup>th</sup> March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 69/2011-Cus., dated 29<sup>th</sup> July, 2011.
- (ii) G.S.R.193(E) published in Gazette of India dated 26<sup>th</sup> March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17<sup>th</sup> March, 2012.
- (iii) G.S.R.253(E) published in Gazette of India dated 18<sup>th</sup> April, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17<sup>th</sup> March, 2012.

- (iv) G.S.R.301(E) published in Gazette of India dated 10<sup>th</sup> May, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17<sup>th</sup> March, 2012.
- (v) G.S.R.317(E) published in Gazette of India dated 16<sup>th</sup> May, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17<sup>th</sup> March, 2012.
- (vi) G.S.R.357(E) published in Gazette of India dated 5<sup>th</sup> June, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17<sup>th</sup> March, 2012.
- (vii) G.S.R.383(E) published in Gazette of India dated 19<sup>th</sup> July, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated 13<sup>th</sup> August, 2008.
- (viii) G.S.R.468(E) published in Gazette of India dated 8<sup>th</sup> July, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17<sup>th</sup> March, 2012.
- (ix) G.S.R.499(E) published in Gazette of India dated 22<sup>nd</sup> July, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17<sup>th</sup> March, 2012.
- (x) G.S.R.500(E) published in Gazette of India dated 22<sup>nd</sup> July, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 46/2011-Cus., dated 1<sup>st</sup> June, 2011.
- (xi) The Customs Brokers Licensing Regulations, 2013 published in Notification No. G.S.R. 395(E) in Gazette of India dated 21<sup>st</sup> June, 2013, together with an explanatory memorandum and corrigendum thereto published in Notification No. G.S.R. 502(E) dated 23<sup>rd</sup> July, 2013.
- (xii) S.O.963(E) published in Gazette of India dated 15<sup>th</sup> April, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.

- (xiii) S.O.988(E) published in Gazette of India dated 17<sup>th</sup> April, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xiv) S.O.993(E) published in Gazette of India dated 18<sup>th</sup> April, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 35/2013-Cus.(N.T.), dated 4<sup>th</sup> April, 2013.
- (xv) S.O.1054(E) published in Gazette of India dated 26<sup>th</sup> April, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xvi) S.O.1083(E) published in Gazette of India dated 30<sup>th</sup> April, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xvii) S.O.1121(E) published in Gazette of India dated 2<sup>nd</sup> May, 2013 together with an explanatory memorandum together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of imported and export goods..
- (xviii) S.O.1219(E) published in Gazette of India dated 15<sup>th</sup> May, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xix) S.O.1224(E) published in Gazette of India dated 16<sup>th</sup> May, 2013 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of imported and export goods.
- (xx) S.O.1306(E) published in Gazette of India dated 21<sup>st</sup> May, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xxi) S.O.1408(E) published in Gazette of India dated 31<sup>st</sup> May, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.

- (xxii) S.O.1456(E) published in Gazette of India dated 5<sup>th</sup> June, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 54/2013-Cus.(N.T.), dated 16<sup>th</sup> May, 2013.
- (xxiii) G.S.R.325(E) published in Gazette of India dated 21<sup>st</sup> May, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17<sup>th</sup> March, 2012.
- (xxiv) G.S.R.491(E) published in Gazette of India dated 18<sup>th</sup> July, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 46/2011-Cus., dated 1<sup>st</sup> June, 2011.
- (xxv) G.S.R.521(E) published in Gazette of India dated 31<sup>st</sup> July, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17<sup>th</sup> March, 2012.
- (xxvi) G.S.R.390(E) published in Gazette of India dated 20<sup>th</sup> June, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 92/2012-Cus.(N.T.), dated 4<sup>th</sup> October, 2012.
- (xxvii) G.S.R.316(E) published in Gazette of India dated 16<sup>th</sup> May, 2013 together with an explanatory memorandum making certain amendments in the five notifications, mentioned therein.
- (xxviii) G.S.R.371(E) published in Gazette of India dated 13<sup>th</sup> June, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 93/2009-Cus., dated 11<sup>th</sup> September, 2009.
- (xxix) G.S.R.472(E) published in Gazette of India dated 10<sup>th</sup> July, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 92/2012-Cus.(N.T.), dated 4<sup>th</sup> October, 2012.
- (xxx) S.O.1465(E) published in Gazette of India dated 6<sup>th</sup> June, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

- (xxxi) S.O.1176(E) published in Gazette of India dated 9<sup>th</sup> May, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2013-Cus. (N.T.), dated 10<sup>th</sup> April, 2013.
- (xxxii) S.O.1515(E) published in Gazette of India dated 12<sup>th</sup> June, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 59/2013-Cus. (N.T.), dated 6<sup>th</sup> June, 2013.
- (xxxiii) S.O.1526(E) published in Gazette of India dated 13<sup>th</sup> June, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 59/2013-Cus. (N.T.), dated 6<sup>th</sup> June, 2013.
- (xxxiv) S.O.1537(E) published in Gazette of India dated 14<sup>th</sup> June, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.), dated 3<sup>rd</sup> August, 2001.
- (xxxv) S.O.1771(E) published in Gazette of India dated 20<sup>th</sup> June, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of imported and export goods.
- (xxxvi) S.O.1833(E) published in Gazette of India dated 24<sup>th</sup> June, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.), dated 3<sup>rd</sup> August, 2001.
- (xxxvii) S.O.1842(E) published in Gazette of India dated 25<sup>th</sup> June, 2013, together with an explanatory memorandum regarding tariff value on areca nuts has been fixed based on contemporary import prices.
- (xxxviii) S.O.1869(E) published in Gazette of India dated 27<sup>th</sup> June, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.), dated 3<sup>rd</sup> August, 2001.
- (xxxix) S.O.1871(E) published in Gazette of India dated 28<sup>th</sup> June, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.), dated 3<sup>rd</sup> August, 2001.
- (xl) S.O.2004(E) published in Gazette of India dated 4<sup>th</sup> July, 2013, together with an explanatory memorandum regarding revised rates of exchange

- for conversion of certain foreign currencies into Indian currency or *viceversa* for the purpose of assessment of imported and export goods.
- (xli) S.O.2165(E) published in Gazette of India dated 15<sup>th</sup> July, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.), dated 3<sup>rd</sup> August, 2001.
- (xlii) S.O.2191(E) published in Gazette of India dated 18<sup>th</sup> July, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xliii) G.S.R.509(E) published in Gazette of India dated 26<sup>th</sup> July, 2013 together with an explanatory memorandum making certain amendments in four notifications, mentioned therein.
- (xliv) G.S.R.528(E) published in Gazette of India dated 2<sup>nd</sup> August, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17<sup>th</sup> March, 2012 together with a corrigendum published in Notification No. G.S.R. 542(E) dated 13<sup>th</sup> August, 2013.
- (47) A copy of Notification No. G.S.R.525(E) published in Gazette of India dated 2<sup>nd</sup> August, 2013 together with an explanatory memorandum exempting from registration, unregistered premises used for affixing a sticker or reprinting or relabeling or re-packing specified pharmaceutical products with lower ceiling price to comply with the notifications issued by National Pharmaceutical Pricing Authority under Drugs (Prices Control) Order, 2013 Subject to specified conditions under sub-rule (2) of Rule 9 of the Central Excise Rules, 2002.
- (48) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
  - (i) Report of the Comptroller and Auditor General of India-Union Government (No. 15 of 2013)-Department of Revenue-Direct Taxes for the year ended March, 2012.

- (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 17 of 2013) (Indirect Taxes-Central Excise and Service Tax)-Compliance Audit for the year ended March, 2012.
- (iii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 18 of 2013)-Performance Audit of Preservation and Conservation of Monuments and Antiquities, Ministry of Culture, for the year ended March, 2012.

## 5. Statements by Ministers

- (1) The Minister of Finance laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 52<sup>nd</sup> Report of the Standing Committee on Finance on Demands for Grants (2012-13), pertaining to the Department of Revenue, Ministry of Finance.
- (2) The Minister of Tribal Affairs and Minster of Panchayati Raj laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 25<sup>th</sup> Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2012-13), pertaining to the Ministry of Tribal Affairs.
- (3) The Minister of State in the Ministry of Health and Family Welfare laid a statement (Hindi and English versions) correcting the reply to Unstarred Question No.1924 given on 08 March, 2013 asked by Dr. Ratna De (Nag), MP regarding 'Human Development Index'.

#### 12.03 P.M.

#### 6. Motion

Shri Kamal Nath stated that he was not pressing the following motion moved by him on  $22^{nd}$  August, 2013:-

"That Sarvashri A. Sai Prathap, Nimalla Kristappa, Anantha Venkatarami Reddy, L. Rajagopal, Magunta Sreenivasulu Reddy, Modugula Venugopala Reddy, Aruna Kumar Vundavalli, Konakalla Narayan Rao, G.V. Harsha Kumar and Dr. Niramalli Sivaprasad, who have behaved in a manner unbecoming of Members of Parliament by continuously disturbing the proceedings of the House, be suspended from the service of the House for the remainder of the Session."

The motion was, accordingly, deemed to have been withdrawn.

## 7. Supplementary Demands for Grants (General) for 2013–2014

Shri P. Chidambaram presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (General) for 2013-2014.

#### 8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri N. Peethambara Kurup regarding need to provide financial assistance to Kerala to repair dilapidated roads following heavy rains in the State.
- (2) Dr. Sanjay Singh regarding need to set up a Jawahar Navodaya Vidyalaya in Sultanpur Parliamentary Constituency, Uttar Pradesh.
- (3) Shri Vilas B. Muttemwar regarding need to shift the capital of Maharashtra from Mumbai to Nagpur.
- (4) Shri Gopal Singh Shekhawat regarding need to introduce a train service with sufficient passenger bogies between Merta Road Junction and Merta City in Rajasthan.
- (5) Shri K. Jayaprakash Hegde regarding need to take necessary measures to protect people from attacks by wild elephants in Chikmaglur & Hassan districts of Karanatka and also ensure timely payment of compensation to victims' families.

- (6) Shri R. Dhruvanarayana regarding need to allocate and release sufficient funds for construction of proposed Bangalore-Kengeri-Kanakapura-Chamarajanagar railway line project in Karnataka.
- (7) Shri Hemanand Biswal regarding need to probe into misappropriation of funds meant for Indira Awas Yojana in Odisha.
- (8) Shri Hari Manjhi regarding need to protect the interest and livelihood of people living in the surroundings of religious and historical sites while implementing conservation and preservation schemes meant for such sites.
- (9) Shri Shivarama Gouda regarding need to protect and preserve the megalithic site Herebenakal in Karnataka.
- (10) Shri Ramesh V. Katti regarding need to set up a Kendriya Vidyalaya in Chikkodi town in Belgaum district, Karnataka.
- (11) Shri Bhoopendra Singh regarding need to set up an airport in Sagar, Madhya Pradesh.
- (12) Shri Prataprao Ganpatrao Jadhav regarding need to provide adequate compensation to farmers who suffered crop-damage due to drought as well as heavy rains in Vidarbha region of Maharashtra.

(Due to interruptions, Lok Sabha adjourned at 12.04 P.M. and re-assembled at 12.30 P.M.)

#### 12.30 P.M.

# 9. Suspension of members from the service of the House under Rule 374A

The Speaker named the following members and they stood automatically suspended from the service of the House for five consecutive sittings of the House, i.e., 23, 24, 26, 27 and 29 August, 2013 under Rule 374A:-

- 1. Shri A. Sai Prathap
- 2. Shri Nimmala Kristappa
- 3. Shri Anantha Venkatarami Reddy
- 4. Shri L. Raja Gopal
- 5. Shri Magunta Sreenivasulu Reddy
- 6. Shri Modugula Venugopala Reddy
- 7. Shri V. Aruna Kumar
- 8. Shri Konakalla Narayana Rao
- 9. Shri G.V. Harsha Kumar
- 10. Shri Bapi Raju Kanumuru
- 11. Shri Sabbam Hari
- 12. Dr. Niramalli Sivaprasad

#### 12.31 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Saturday, the 24<sup>th</sup> August, 2013.)

T.K. VISWANATHAN, Secretary-General.

# **LOK SABHA**

### **BULLETIN - PART I**

(Brief Record of Proceedings)

Saturday, August 24, 2013/Bhadra 2, 1935 (Saka)

No. 326

#### 11.00 A.M.

### 1. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2012-2013, together with Audit Report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Council of World Affairs, New Delhi, for the year 2012-2013.
- (2) A copy of the Indian Council of World Affairs; Director-General and other Officers and Employees (Salaries and Allowance) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 79(E) in Gazette of India dated 9<sup>th</sup> February, 2012 under Section 27 of the Indian Council of World Affairs Act, 2001 together with a corrigendum thereto published in Notification No. G.S.R. 284(E) dated 3<sup>rd</sup> May, 2013.

# 2. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 22nd August, 2013, Rajya Sabha passed the Parliament (Prevention of Disqualification) Amendment Bill, 2013.

# 3. Bill as passed by Rajya Sabha — Laid on the Table

The Parliament (Prevention of Disqualification) Amendment Bill, 2013

## 4. Reports of Committee on Subordinate Legislation

Shri P. Karunakaran presented the Thirty-fourth and Thirty-fifth Action Taken Reports (English and Hindi versions) of the Committee on Subordinate Legislation.

### **5.** Report of Committee on Papers Laid on the Table

Shri Harin Pathak presented the Thirteenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

## 6. Report of Standing Committee on External Affairs

Shri Ananth Kumar presented the 22<sup>nd</sup> Report (Hindi and English versions) of the Standing Committee on External Affairs on Action Taken by the Government on the recommendations contained in the 20<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on Demands for Grants of the Ministry of External Affairs for the year 2013-14.

#### 11.02 A.M.

# 7. Statement by Minister of State in the Ministry of Parliamentary Affairs

Shri Paban Singh Ghatowar made a statement regarding Government Business for the week commencing the 26<sup>th</sup> August, 2013.

#### 11.12 A.M.

# \*8. Submissions by Members

(i) Smt. Sushma Swaraj made a submission regarding pitiable condition of family of Arjuna award winner Makhan Singh.

Sarvashri M.B. Rajesh, P.K. Biju, Shivkumar Udasi, Virender Kashyap, Rajendra Agrawal, Pralhad Venkatesh Joshi, Arjun Meghwal, Balkrishna K. Shukla, Shivarama Gouda, Dhananjay Singh, Anurag Singh Thakur, Nishikant Dubey, P.L. Punia, Virendra Kumar, Devji M. Patel, Sohan Potai and Mahendrasinh P. Chauhan associated.

Shri Kamal Nath responded.

<sup>\*</sup>From 11.12 A.M. to 12.00 Noon, members raised matters of urgent public importance.

#### 11.29 A.M.

- (ii) The following members made submission regarding gang-rape of a Photo Journalist in Mumbai.
  - 1. Shri Gopinath Rao Munde
  - 2. Prof. Saugata Roy
  - 3. Smt. Jaya Prada

Shri Shivkumar Udasi, Shri Virender Kashyap, Dr. Mahendrasinh P. Chauhan, Shri P.K. Biju, Shri M.B. Rajesh, Shri Pralhad Venkatesh Joshi, Shri Shivarama Gouda, Dr. Ratna De (Nag), Smt. Shatabdi Roy and Smt. Harsimrat Kaur Badal, Dr. Ajay Kumar and Smt. Bhavna Gawali Patil associated.

Shri Kamal Nath responded.

#### 12.00 Noon

#### 9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Datta Meghe regarding need to provide stoppage of important trains at railway stations at Hinganghat, Chandur, Dhamangaon and Sindhi in Wardha Parliamentary Constituency, Maharashtra.
- (2) Shri M. Krishnaswamy regarding need to provide full wages to the workers engaged in Mahatma Gandhi National Rural Employment Guarantee Scheme in Tiruvannamalai district, Tamil Nadu.
- (3) Dr. Nilesh N. Rane regarding need to provide job to one member of every family whose land has been acquired by Konkan Railways.
- (4) Rajkumari Ratna Singh regarding need to set up a hospital in Pratapgarh Parliamentary Constituency in Uttar Pradesh alongwith a separate hospital for T.B. patients.
- (5) Shri S.S. Ramasubbu regarding need to allocate adequate funds for infrastructural development in Special Economic Zone (SEZ) at Nanguneri, Tamil Nadu.

- (6) Shri Suresh Kalmadi regarding need to increase the frequency of local trains from Pune to Lonavala and Shuttle Service from Pune to Daund in Maharashtra and to introduce a direct train on Lonavala-Pune-Daund route.
- (7) Shri P.L. Punia regarding need to ensure speedy trial of persons apprehended on terrorist charges.
- (8) Shri Sanjay Dhotre regarding need to include floods due to heavy rains in the category of National Calamity and to provide all round assistance to the flood-affected people of Vidarbha region, Maharashtra.
- (9) Shri Harin Pathak regarding need to delegate power to Government of Gujarat to grant Indian citizenship to migrant Pakistani Hindus settled in Gujarat.
- (10) Dr. Shafiqur Rahman Barq regarding need to set up a University for minority community in Sambhal Parliamentary Constituency, Uttar Pradesh.
- (11) Shri Baidyanath Prasad Mahto regarding need to open Import-Export Office on Indo-Nepal border at Valmiki Nagar in Bihar.
- (12) Shri Abdul Rahman regarding need to set up one of the proposed five Universities providing for admission of 50% students of minority community in Vellore Parliamentary Constitutency, Tamil Nadu.
- (13) Shri M.B. Rajesh regarding need to provide adequate health care facilities in Attapady tribal area in Palakkad district, Kerala.
- (14) Shri Rudra Madhab Ray regarding need to lift ban on the use of mercury, lead and other contents in the manufacture of Ayurvedic medicines in the country.
- (15) Shri Prabhunath Singh regarding need to expedite conversion of railway line between Chhapra in Bihar to Kaptanganj in Uttar Pradesh into broadgauge.
- (16) Shri Prem Das Rai regarding need to take immediate necessary measures to normalize the situation in Sikkim facing the serious problem of socioeconomic blockade by people in favour of a separate state.

#### 12.01 P.M.

#### 10. Government Bills - Passed

# (i) The Governors (Emoluments, Allowances and Privileges) Amendment Bill, 2012

Time Taken: 1 Hr. 29 Mts.

The motion for consideration of the Bill was moved by Shri R.P.N. Singh on behalf of Shri Sushil Kumar Shinde.

The following members took part in the debate:-

- 1. Shri Kirti Azad
- 2. Shri Jaqdambika Pal
- 3. Shri Shailendra Kumar
- 4. Shri Sharad Yadav
- 5. Prof. Saugata Roy
- 6. Shri Sk. Saidul Haque
- 7. Shri Tathagata Satpathy
- 8. Shri S. Semmalai
- 9. Dr. Raghuvansh Prasad Singh
- 10. Shri Dara Singh Chauhan
- 11. Shri Prabodh Panda
- 12. Dr. Ajay Kumar
- 13. Dr. Tarun Mandal

Shri R.P.N. Singh replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri R.P.N. Singh.

The motion was adopted and the Bill, as amended, was passed.

#### 1.31 P.M.

# (ii) The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2012

Time Taken: 2 Hrs. 41 Mts.

Further discussion on the motion for consideration of the Bill moved by Kumar Selja on the  $5^{th}$  August, 2013, continued.

The following members took part in the debate:-

- 1. Shri Virender Kashyap (resumed his speech)
- 2. Shri P.L. Punia
- 3. Shri Shailendra Kumar
- 4. Dr. Baliram
- 5. Shri Bhudeo Choudhary
- 6. Prof. Saugata Roy
- 7. Shri Sakti Mohan Malik
- 8. Shri Mohan Jena
- 9. Dr. Raghuvansh Prasad Singh
- 10. Shri Sanjay Singh Chauhan
- 11. Shri Prabodh Panda
- 12. Shri S.D. Shariq
- 13. Shri Asaduddin Owaisi
- 14. Dr. Ajay Kumar
- 15. Shri Virendra Kumar
- 16. Shri Dhruvanarayana

Kumari Selja replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Kumari Selja.

The motion was adopted and the Bill, as amended, was passed.

#### 4.01 P.M.

# (iii) The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2012

Time Taken: 2 Hrs. 45 Mts.

The motion for consideration of the Bill was moved by Shri V. Kishore Chandra Deo.

The following members took part in the debate:-

- 1. Shri Sohan Potai
- 2. Shri Raghuvir Singh Meena
- 3. Shri Shailendra Kumar
- 4. Shri Dara Singh Chauhan
- 5. Prof. Saugata Roy
- 6. Shri P. Karunakaran
- 7. Shri Mohan Jena
- 8. Shri J.M. Aaron Rashid
- 9. Shri M. Anandan
- 10. Dr. Sanjeev Ganesh Naik
- 11. Shri Prabodh Panda
- 12. Dr. Raghuvansh Prasad Singh
- 13. Prof. S.D. Shariq
- 14. Dr. Ajay Kumar
- 15. Ch. Lal Singh
- 16. Shri S.K. Bwiswmuthiary
- 17. Shri P.D. Rai
- 18. Dr. Charles Dias

Shri V. Kishore Chandra Deo replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri V. Kishore Chandra Deo.

The motion was adopted and the Bill, as amended, was passed.

\*7.17 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 26<sup>th</sup> August, 2013.)

T.K. VISWANATHAN, Secretary-General.

<sup>\*</sup>From 6.47 P.M. to 7.17 P.M., members raised matters of urgent public importance.

# **LOK SABHA**

### **BULLETIN - PART I**

(Brief Record of Proceedings)

Monday, August 26, 2013/Bhadra 4, 1935 (Saka)

No. 327

11.00 A.M.

#### 1. Oath

The following members subscribed oath, signed the Roll of Members and took their seats in the House:-

SI. No.	Name of Member	Constituency	State	Oath/ Affirmation	Language
1.	Shri D.K. Suresh	Bangalore Rural	Karnataka	Oath	Kannada
2.	Ms. Ramya Divya Spandana	Mandya	Karnataka	Oath	Kannada

(Due to interruptions, Lok Sabha adjourned at 11.10 A.M. and re-assembled at 11.30 A.M.)

(Due to continued interruptions, Lok Sabha adjourned at 11.32 A.M. and re-assembled at 12.00 Noon.)

### 2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 221–240 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2531–2644, 2646–2708, 2710–2753 and 2755–2760 would be printed in the Official Report of the day.

#### 12.00 Noon

### 3. Felicitations by the Speaker

The Speaker on behalf of the House congratulated :-

- (i) Indian athletes for winning fourteen medals including three gold medals at the 2013 Asian Youth Games at Nanjing in China on 24 August, 2013.
- (ii) The Indian Cricket Team for winning the under 23 ACC Emerging Trophy held at Singapore on 25 August, 2013.
- (iii) The Indian Women Archery Team comprising Deepika Kumari,
  Laishram Bombayla Devi and Rimil Buriuly for winning gold medal in
  recurve team event in the Archery World Cup at Wroclaw in Poland.
- (iv) Ms. Sania Mirza for winning the Women Doubles Tennis Trophy at the WTA New Haven Open at New Haven.

## 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 124 of the Major Port Trusts Act, 1963:-
  - (i) G.S.R. 90(E) published in Gazette of India dated 15<sup>th</sup> February, 2013, approving the Kandla Port Trust (Authorization of Pilots) Regulations, 2013.
  - (ii) G.S.R. 289(E) published in Gazette of India dated 6<sup>th</sup> May, 2013, approving the Kolkata Port Trust Employees' (Classification, Control & Appeal) Amendment Regulations, 2013.
  - (iii) G.S.R. 396(E) published in Gazette of India dated 25<sup>th</sup> June, 2013, approving the Visakhapatnam Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2013.
  - (iv) G.S.R. 386(E) published in Gazette of India dated 20<sup>th</sup> June, 2013, approving the Paradip Port Trust Employees (Conduct) Amendment Regulations, 2013.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2011-2012.
  - (ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the National Tiger Conservation Authority (Recruitment and Conditions of Service of Officers and other Employees) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 826(E) in Gazette of India dated 15<sup>th</sup> November, 2012 under sub-section (2) of Section 63 of the Wildlife (Protection) Act, 1972.
  - (5) (i) A copy of the Annual Report (Hindi and English versions) of the Centre of Excellence for Medicinal Plants and Traditional Knowledge, Bengaluru, for the year 2012-2013, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre of Excellence for Medicinal Plants and Traditional Knowledge, Bengaluru, for the year 2012-2013.
- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Electronics Limited and the Department of Defence Production, Ministry of Defence, for the year 2013-2014.
- (7) A copy of the Central Motor Vehicles (First Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 207(E) in Gazette of India dated 8<sup>th</sup> April, 2013 under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988, together with an explanatory memorandum.
- (8) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the ITI Limited and the Government of India for the year 2013-2014.
- (ii) Memorandum of Understanding between the Telecommunications Consultants India Limited and the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2013-2014.
- (iii) Memorandum of Understanding between the Telecommunications Consultants India Limited and Tamilnadu Telecommunication Limited for the year 2013-2014.
- (iv) Memorandum of Understanding between the Telecommunications Consultants India Limited and Intelligent Communication Systems India Limited for the year 2013-2014.
- (v) Memorandum of Understanding between the National Informatics Centre Services Incorporated and the Department of Electronics and Information Technology, Ministry of Communications and Information Technology, for the year 2013-2014.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885:-
  - (i) The Indian Telegraph (Amendment) Rules, 2013 published in Notification No. G.S.R. 368(E) in Gazette of India dated 12<sup>th</sup> June, 2012.
  - (ii) The Indian Telegraph (2<sup>nd</sup> Amendment of 2013) Rules, 2013 published in Notification No. G.S.R. 506(E) in Gazette of India dated 26<sup>th</sup> July, 2013.
- (10) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-
  - (i) The Registration of Consumer Organisations Regulations, 2013 published in Notification No. F. No. 321-49/2012-CA&QoS in Gazette of India dated 21<sup>st</sup> February, 2013.
  - (ii) The Telecom Commercial Communications Customers Preference (Eleventh Amendment) Regulations, 2013 published in Notification No. F. No. 311-23/2013-QoS in Gazette of India dated 24<sup>th</sup> May, 2013.

- (iii) The Telecom Commercial Communications Customers Preference (Twelfth Amendment) Regulations, 2013 published in Notification No. F. No. 311-23/2013-QoS in Gazette of India dated 24<sup>th</sup> May, 2013.
- (iv) The Short Message Services (SMS) Termination Charges Regulations, 2013 published in Notification No. F. No. 409-10/2012-NSL-I in Gazette of India dated 24<sup>th</sup> May, 2013.
- (v) The Telecommunication Consumers Education and Protection Fund (Second Amendment) Regulations, 2013 published in Notification No. F. No. 324-2/2013-CA in Gazette of India dated 10<sup>th</sup> July, 2013.
- (11) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Highway Engineers, Noida, for the year 2010-2011, alongwith Audited Accounts.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Highway Engineers, Noida, for the year 2011-2012, alongwith Audited Accounts.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
  - (i) S.O.107(E) published in Gazette of India dated 8<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
  - (ii) S.O.573(E) published in Gazette of India dated 7<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Project Chainage) (Thiruvanathapuram-Kerala/Tamil Nadu Border Section) in the State of Tamil Nadu.
  - (iii) S.O.678(E) published in Gazette of India dated 13<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation

- of National Highway No. 47 (Project Chainage) (Thiruvanathapuram-Kerala/Tamil Nadu Border Section) in the State of Tamil Nadu.
- (iv) S.O.520(E) published in Gazette of India dated 6<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (v) S.O.616(E) published in Gazette of India dated 11<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 45Ext.& 220 (Dindigul-Theni and Kumuli Section) in the State of Tamil Nadu.
- (vi) S.O.98(E) published in Gazette of India dated 8<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 209 (Honniganahalli to Thalaghattapura Section) in the State of Tamil Nadu.
- (vii) S.O.21(E) published in Gazette of India dated 2<sup>nd</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 49 in the State of Tamil Nadu.
- (viii) S.O.535(E) published in Gazette of India dated 6<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 49 in the State of Tamil Nadu.
- (ix) S.O.589(E) published in Gazette of India dated 8<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (x) S.O.471(E) published in Gazette of India dated 27<sup>th</sup> February, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 46 (Krishnagiri-Walajahpet Section) in the State of Tamil Nadu.
- (xi) S.O.584(E) published in Gazette of India dated 8<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation

- of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.
- (xii) S.O.675(E) published in Gazette of India dated 13<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 210 (Tiruchirappalli-Karakudi Section) in the State of Tamil Nadu.
- (xiii) S.O.766(E) published in Gazette of India dated 18<sup>th</sup> March, 2013, making certain amendments in the Notification No. S.O. 1749(E) dated 11<sup>th</sup> October, 2006.
- (xiv) S.O.528(E) published in Gazette of India dated 6<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 Extn. (Dindigul-Theni & Kumuli Section Section) in the State of Tamil Nadu.
- (xv) S.O.210(E) published in Gazette of India dated 19<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy Bypass) in the State of Tamil Nadu.
- (xvi) S.O.611(E) published in Gazette of India dated 11<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 210 (Tiruchirappalli-Karakudi Section)in the State of Tamil Nadu.
- (xvii) S.O.477(E) published in Gazette of India dated 27<sup>th</sup> February, 2013, making certain amendments in the Notification No. S.O. 2102(E) dated 8<sup>th</sup> September, 2012.
- (xviii) S.O.708(E) published in Gazette of India dated 15<sup>th</sup> March, 2013, making certain amendments in the Notification No. S.O. 1102(E) dated 17<sup>th</sup> July, 2006.
- (xix) S.O.891(E) published in Gazette of India dated 1<sup>st</sup> April, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Gwalior-Shivpuri Section) in the State of Madhya Pradesh.

- (xx) S.O.908(E) published in Gazette of India dated 1<sup>st</sup> April, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (xxi) S.O.931(E) published in Gazette of India dated 8<sup>th</sup> April, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.
- (xxii) S.O.1043(E) published in Gazette of India dated 26<sup>th</sup> April, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (xxiii) S.O.1078(E) published in Gazette of India dated 30<sup>th</sup> April, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.
- (xxiv) S.O.1092(E) published in Gazette of India dated 1<sup>st</sup> May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.
- (xxv) S.O.1234(E) published in Gazette of India dated 16<sup>th</sup> May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Gwalior to Shivpuri Section) in the State of Madhya Pradesh.
- (xxvi) S.O.1300(E) published in Gazette of India dated 21<sup>st</sup> May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Jabalpur-Lakhanadon Section) in the State of Madhya Pradesh.
- (xxvii) S.O.717(E) published in Gazette of India dated 15<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation

- of National Highway No. 16 (Old NH-5) (Chennai-Kolkata Section) in the State of Andhra Pradesh.
- (xxviii) S.O.680(E) published in Gazette of India dated 13<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 16 (Old NH-5) (Chennai-Kolkata Section) in the State of Andhra Pradesh.
- (xxix) S.O.709(E) published in Gazette of India dated 15<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (xxx) S.O.757(E) published in Gazette of India dated 18<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xxxi) S.O.746(E) published in Gazette of India dated 18<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xxxii) S.O.807(E) published in Gazette of India dated 22<sup>nd</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (New NH-65) (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (xxxiii) S.O.619(E) published in Gazette of India dated 11<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xxxiv) S.O.475(E) published in Gazette of India dated 27<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (New NH No. 163) (Yadgiri-Warangal Section) in the State of Andhra Pradesh.

- (xxxv) S.O.768(E) published in Gazette of India dated 18<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 16 (Old NH-5) (Chennai-Kolkata Section) in the State of Andhra Pradesh.
- (xxxvi) S.O.755(E) published in Gazette of India dated 18<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xxxvii) S.O.481(E) published in Gazette of India dated 27<sup>th</sup> February, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 18 & 7 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xxxviii) S.O.1226(E) published in Gazette of India dated 16<sup>th</sup> May, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (xxxix) S.O.1227(E) published in Gazette of India dated 16<sup>th</sup> May, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (xl) S.O.1228(E) published in Gazette of India dated 16<sup>th</sup> May, 2013, entrusting the stretches, mentioned therein, of new National Highways No. 28, 31 & 731 to National Highway Authority of India.
- (xli) S.O.1229(E) published in Gazette of India dated 16<sup>th</sup> May, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (xlii) S.O.1230(E) published in Gazette of India dated 16<sup>th</sup> May, 2013, directing the Border Roads Organisation shall exercise the function relating to development and maintenance of National Highway Nos. 102A, 102B and 137.
  - (xliii) S.O.1400(E) published in Gazette of India dated 31<sup>st</sup> May, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.

- (xliv) S.O.1401(E) published in Gazette of India dated 31<sup>st</sup> May, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (xlv) S.O.1402(E) published in Gazette of India dated 31<sup>st</sup> May, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (xlvi) S.O.1463(E) published in Gazette of India dated 6<sup>th</sup> June, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (xlvii) S.O.1534(E) published in Gazette of India dated 14<sup>th</sup> June, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (xlviii) S.O.985(E) published in Gazette of India dated 17<sup>th</sup> April, 2013, declaring 848A as a new National Highway.
- (xlix) S.O.20(E) published in Gazette of India dated 2<sup>nd</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Kuttipuram-Edappally Section) in the State of Kerala.
- (I) S.O.22(E) published in Gazette of India dated 2<sup>nd</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 in the State of Kerala.
- (li) S.O.151(E) published in Gazette of India dated 14<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 in the State of Kerala.
- (lii) S.O.1406(E) published in Gazette of India dated 31<sup>st</sup> May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar to Baghana Section) in the State of Rajasthan.
  - (liii) S.O.1407(E) published in Gazette of India dated 31<sup>st</sup> May, 2013, regarding acquisition of land for building, maintenance, management and operation

- of National Highway No. 8 (Beawar to Baghana Section) in the State of Rajasthan.
- (liv) S.O.1780(E) to S.O.1783(E) published in Gazette of India dated 20<sup>th</sup> June, 2013, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 75E (Sidhi-Singrauli Section) in the State of Madhya Pradesh.
- (Iv) S.O.1964(E) published in Gazette of India dated 2<sup>nd</sup> July, 2013, authorising the Joint Collector, Anantapur, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 63 (New NH No. 67) in the State of Andhra Pradesh.
- (Ivi) S.O.1968(E) published in Gazette of India dated 2<sup>nd</sup> July, 2013, authorising the Additional Collector, Suratgarh, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 51 in the State of Rajasthan.
- (Ivii) S.O.1969(E) published in Gazette of India dated 2<sup>nd</sup> July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar to Baghana Section) in the State of Rajasthan.
- (Iviii) S.O.2040(E) published in Gazette of India dated 5<sup>th</sup> July, 2013, making certain amendments in the Notification No. S.O. 1905(E) dated 31<sup>st</sup> July, 2010.
- (lix) S.O.2041(E) published in Gazette of India dated 5<sup>th</sup> July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Faridkot Section) in the State of Punjab.
- (lx) S.O.2044(E) published in Gazette of India dated 5<sup>th</sup> July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Ferozepur Section) in the State of Punjab.
- (lxi) S.O.984(E) published in Gazette of India dated 17<sup>th</sup> April, 2013, authorising the Joint Collector, Khammam, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 221 in the State of Andhra Pradesh.

- (lxii) S.O.1137(E) to S.O.1139(E) published in Gazette of India dated 3<sup>rd</sup> May, 2013, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 64 (Patiala-Bathinda Section) in the State of Punjab.
- (lxiii) S.O.1108(E) published in Gazette of India dated 1<sup>st</sup> May, 2013, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 71 (Sangrur Patran Khanauri Road upto Punjab/Haryana Border Section) in the State of Punjab.
- (lxiv) S.O.955(E) to S.O.957(E) published in Gazette of India dated 12<sup>th</sup> April, 2013, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 79 (Chittorgarh to Neemuch Border includes Shambhupura & Nimbahera Bypass Section) in the State of Rajasthan.
- (lxv) S.O.1130(E) published in Gazette of India dated 3<sup>rd</sup> May, 2013, making certain amendments in the Notification No. S.O. 2441(E) dated 25<sup>th</sup> October, 2011.
- (lxvi) S.O.1136(E) published in Gazette of India dated 3<sup>rd</sup> May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 89 (Ajmer Nagaur Section) in the State of Rajasthan.
- (lxvii) S.O.1389(E) published in Gazette of India dated 29<sup>th</sup> May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar-Baghana Section) in the State of Rajasthan.
- (lxviii)S.O.1256(E) published in Gazette of India dated 17<sup>th</sup> May, 2013, making certain amendments in the Notification No. S.O. 1963(E) dated 24<sup>th</sup> August, 2011.
- (lxix) S.O.1333(E) published in Gazette of India dated 23<sup>rd</sup> May, 2013, making certain amendments in the Notification No. S.O. 850(E) dated 28<sup>th</sup> March, 2013.

- (lxx) S.O.726(E) published in Gazette of India dated 15<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (Biramitrapur-Barkote Section) in the State of Odisha.
- (lxxi) S.O.976(E) published in Gazette of India dated 17<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (Biramitrapur-Barkote Section) in the State of Odisha.
- (lxxii) S.O.1279(E) published in Gazette of India dated 21<sup>st</sup> May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (Biramitrapur-Barkote Section) in the State of Odisha.
- (lxxiii)S.O.979(E) published in Gazette of India dated 17<sup>th</sup> April, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.
- (lxxiv)S.O.1291(E) published in Gazette of India dated 21<sup>st</sup> May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Angul-Sambalpur Section) in the State of Odisha.
- (lxxv) S.O.1292(E) published in Gazette of India dated 21<sup>st</sup> May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.
- (lxxvi)S.O.762(E) published in Gazette of India dated 18<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.
- (lxxvii) S.O.1290(E) published in Gazette of India dated 21<sup>st</sup> May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Angul-Sambalpur Section) in the State of Odisha.
- (lxxviii) S.O.905(E) published in Gazette of India dated 1<sup>st</sup> April, 2013, regarding acquisition of land for building, maintenance, management and

- operation of National Highway No. 6 (New NH No. 53) (Angul-Saraipali Section) in the State of Chhattisgarh.
- (lxxix)S.O.1091(E) published in Gazette of India dated 1<sup>st</sup> May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (New NH No. 53) (Angul-Saraipali Section) in the State of Chhattisgarh.
- (lxxx) S.O.1119(E) published in Gazette of India dated 2<sup>nd</sup> May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (New NH No. 53) (Angul-Saraipali Section) in the State of Chhattisgarh.
- (lxxxi)S.O.1236(E) published in Gazette of India dated 16<sup>th</sup> May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (New NH No. 53) (Angul-Saraipali Section) in the State of Chhattisgarh.
- (lxxxii) S.O.1270(E) published in Gazette of India dated 21<sup>st</sup> May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (New NH No. 53) (Angul-Saraipali Section) in the State of Chhattisgarh.
- (lxxxiii) S.O.1416(E) published in Gazette of India dated 4<sup>th</sup> June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (New NH No. 53) (Angul-Saraipali Section) in the State of Chhattisgarh.
- (lxxxiv) S.O.565(E) published in Gazette of India dated 7<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.
- (lxxxv) S.O.566(E) published in Gazette of India dated 7<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.

- (lxxxvi) S.O.571(E) published in Gazette of India dated 7<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Angul-Saraipali Section) in the State of Odisha.
- (lxxxvii) S.O.601(E) published in Gazette of India dated 11<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.
- (lxxxviii) S.O.515(E) published in Gazette of India dated 5<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.
- (lxxxix) S.O.897(E) published in Gazette of India dated 1<sup>st</sup> April, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Angul-Saraipali Section) in the State of Odisha.
  - (xc) S.O.765(E) published in Gazette of India dated 18<sup>th</sup> March, 2013, making certain amendments in the Notification No. S.O. 2258(E) dated 20<sup>th</sup> September, 2012.
  - (xci) S.O.604(E) published in Gazette of India dated 11<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.
  - (xcii) S.O.607(E) published in Gazette of India dated 11<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.
  - (xciii) S.O.679(E) published in Gazette of India dated 13<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Visakhapatnam-Bhubaneswar Section) in the State of Odisha.

- (xciv) S.O.713(E) published in Gazette of India dated 15<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (Biramitrapur-Barkot Section) in the State of Odisha.
- (xcv) S.O.759(E) published in Gazette of India dated 18<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 86 Ext. (Bhopal-Sanchi Section) in the State of Madhya Pradesh.
- (xcvi) S.O.826(E) published in Gazette of India dated 25<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (xcvii)S.O.720(E) published in Gazette of India dated 15<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (xcviii) S.O.681(E) published in Gazette of India dated 13<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
  - (xcix) S.O.585(E) published in Gazette of India dated 8<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 86 Ext. (Bhopal-Sanchi Section) in the State of Madhya Pradesh.
  - (c) S.O.519(E) published in Gazette of India dated 6<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.
  - (ci) S.O.512(E) published in Gazette of India dated 5<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69A in the State of Madhya Pradesh.

- (cii) S.O.474(E) published in Gazette of India dated 27<sup>th</sup> February, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (ciii) S.O.1304(E) published in Gazette of India dated 21<sup>st</sup> May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Gwalior-Dewas Section) in the State of Madhya Pradesh.
- (civ) S.O.1305(E) published in Gazette of India dated 21<sup>st</sup> May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 75 & 3 (Gwalior-Shivpuri Section) in the State of Madhya Pradesh.
- (cv) S.O.1360(E) published in Gazette of India dated 24<sup>th</sup> May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (cvi) S.O.1441(E) published in Gazette of India dated 4<sup>th</sup> June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (cvii) S.O.1447(E) published in Gazette of India dated 5<sup>th</sup> June, 2013, making certain amendments in the Notification No. S.O. 280(E) dated 8<sup>th</sup> February, 2010.
- (cviii) S.O.1718(E) published in Gazette of India dated 17<sup>th</sup> June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (cix) S.O.1719(E) published in Gazette of India dated 17<sup>th</sup> June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.

- (cx) S.O.1740(E) published in Gazette of India dated 18<sup>th</sup> June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Gwalior-Shivpuri Section) in the State of Madhya Pradesh.
- (cxi) S.O.3045(E) published in Gazette of India dated 28<sup>th</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Kishangarh-Udaipur-Ahmedabad Section) in the State of Rajasthan.
- (cxii) S.O.92(E) published in Gazette of India dated 8<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Bhilwara to Ladpura Section) in the State of Rajasthan.
- (cxiii) S.O.150(E) published in Gazette of India dated 14<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 52 (Gulabpura-Uniara Section) in the State of Rajasthan.
- (cxiv) S.O.3062(E) published in Gazette of India dated 28<sup>th</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11B (Karauli-Dholpur Section) in the State of Rajasthan.
- (cxv) S.O.3064(E) published in Gazette of India dated 28<sup>th</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Bhilwara to Ladpura Section) in the State of Rajasthan.
- (cxvi) S.O.145(E) published in Gazette of India dated 14<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 148D (Gulabpura-Uniara Section) in the State of Rajasthan.
- (cxvii)S.O.2191(E) published in Gazette of India dated 18<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and

- operation of National Highway No. 12 (Jaipur-Tonk-Deoli Section) in the State of Rajasthan.
- (cxviii) S.O.2095(E) published in Gazette of India dated 7<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Kishangarh-Beawar Section) in the State of Rajasthan.
  - (cxix) S.O.2587(E) published in Gazette of India dated 29<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Rajasthan.
  - (cxx) S.O.2103(E) published in Gazette of India dated 8<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 113 (Padi-Dahod Section) in the State of Rajasthan.
  - (cxxi) S.O.1117(E) published in Gazette of India dated 16<sup>th</sup> May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Deoli-Jhalawar Section) in the State of Rajasthan.
  - (cxxii)S.O.3041(E) published in Gazette of India dated 28<sup>th</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Rajgarh Section) in the State of Rajasthan.
- (cxxiii) S.O.139(E) published in Gazette of India dated 14<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Jaipur-Reengus Section) in the State of Rajasthan.
- (cxxiv) S.O.2079(E) published in Gazette of India dated 7<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jhalawar-Biaora Section) in the State of Rajasthan.

- (cxxv) S.O.529(E) published in Gazette of India dated 6<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Taranagar Section) in the State of Rajasthan.
- (cxxvi) S.O.213(E) published in Gazette of India dated 19<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 39 (Gulabpura-Uniara Section) in the State of Rajasthan.
- (cxxvii) S.O.506(E) published in Gazette of India dated 5<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 (Reengus-Sikar Section) in the State of Rajasthan.
- (cxxviii) S.O.3036(E) published in Gazette of India dated 28<sup>th</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Rajgarh Section) in the State of Rajasthan.
- (cxxix) S.O.3059(E) published in Gazette of India dated 28<sup>th</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Rajsamand-Bhilwar Section) in the State of Rajasthan.
- (cxxx) S.O.3034(E) published in Gazette of India dated 28<sup>th</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11B (Karauli-Dholpur Section) in the State of Rajasthan.
- (cxxxi) S.O.3029(E) published in Gazette of India dated 28<sup>th</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11B (Karauli-Dholpur Section) in the State of Rajasthan.
- (cxxxii) S.O.3042(E) published in Gazette of India dated 28<sup>th</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Rajgarh Section) in the State of Rajasthan.

- (cxxxiii) S.O.2942(E) published in Gazette of India dated 19<sup>th</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11B (Karauli-Dholpur Section) in the State of Rajasthan.
- (cxxxiv) S.O.149(E) published in Gazette of India dated 14<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jaipur-Tonk-Deoli Section) in the State of Rajasthan.
- (cxxxv) S.O.2097(E) published in Gazette of India dated 7<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 113 (Padi-Dahod Section) in the State of Rajasthan.
- (cxxxvi) S.O.2109(E) published in Gazette of India dated 8<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Rajasthan.
- (cxxxvii) S.O.2112(E) published in Gazette of India dated 8<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 113 (Pratapgarh-Padi Section) in the State of Rajasthan.
- (cxxxviii) S.O.137(E) published in Gazette of India dated 14<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 39 (Gulabpura-Uniara Section) in the State of Rajasthan.
  - (cxxxix) S.O.1893(E) published in Gazette of India dated 17<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 113 (Padhi-Dahod Section) in the State of Rajasthan.
    - (cxl) S.O.2640(E) published in Gazette of India dated 30<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and

- operation of National Highway No. 79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (cxli) S.O.144(E) published in Gazette of India dated 14<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Rajasthan.
- (cxlii) S.O.2950E) published in Gazette of India dated 19<sup>th</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gomati Chouraha to Udaipur Section) in the State of Rajasthan.
- (cxliii) S.O.1309(E) published in Gazette of India dated 8<sup>th</sup> June, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Barakar to Panagarh including Panagarh Bypass Section) in the State of West Bengal.
- (cxliv)S.O.1037(E) published in Gazette of India dated 9<sup>th</sup> May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 85 (Hajipur-Chhapra-Gopalganj Section) in the State of Bihar.
- (cxlv) S.O.2004(E) published in Gazette of India dated 27<sup>th</sup> August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.
- (cxlvi)S.O.1462(E) published in Gazette of India dated 4<sup>th</sup> July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Khagaria-Purnia Section) in the State of Bihar.
- (cxlvii) S.O.2484(E) published in Gazette of India dated 13<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Barakar to Panagarh including Panagarh Bypass Section) in the State of West Bengal.

- (cxlviii) S.O.1887(E) published in Gazette of India dated 17<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (cxlix) S.O.556(E) published in Gazette of India dated 22<sup>nd</sup> March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 83 (Patna-Gaya-Dobhi Section) in the State of Bihar.
- (cl) S.O.1161(E) published in Gazette of India dated 23<sup>rd</sup> May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 77 (Hajipur-Muzaffarpur Section) in the State of Bihar.
- (cli) S.O.2644(E) published in Gazette of India dated 30<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 83 (Patna-Gaya-Dobhi Section) in the State of Bihar.
- (clii) S.O.107(E) published in Gazette of India dated 20<sup>th</sup> January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Barakar to Panagarh including Panagarh Bypass Section) in the State of West Bengal.
- (cliii) S.O.2202(E) published in Gazette of India dated 18<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (cliv) S.O.1139(E) published in Gazette of India dated 21<sup>st</sup> May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 80 (Mokama-Munger Section) in the State of Bihar.
- (clv) S.O.2557(E) published in Gazette of India dated 11<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 (Patna-Bakhtiyarpur Section) in the State of Bihar.

- (clvi) S.O.670(E) published in Gazette of India dated 29<sup>th</sup> March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 77 in the State of Bihar.
- (clvii) S.O.889(E) published in Gazette of India dated 21<sup>st</sup> April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Khagari-Purnea Section) in the State of Bihar.
- (clviii) S.O.1971(E) published in Gazette of India dated 25<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 80 (Mokama-Munger Section) in the State of Bihar.
- (clix) S.O.2563(E) published in Gazette of India dated 11<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (clx) S.O.2581(E) published in Gazette of India dated 29<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Farakka-Raiganj Section) in the State of West Bengal.
- (clxi) S.O.555(E) published in Gazette of India dated 22<sup>nd</sup> March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Hazaribag-Indra Section) in the State of Jharkhand.
- (clxii) S.O.1885(E) published in Gazette of India dated 17<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Barasat-Berhampore Section) in the State of West Bengal.
- (clxiii) S.O.2472(E) published in Gazette of India dated 13<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Barhi-Hazaribag Section) in the State of Jharkhand.
- (clxiv) S.O.1762(E) published in Gazette of India dated 7<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and

- operation of National Highway No. 79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (clxv) S.O.2122(E) published in Gazette of India dated 8<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 113 (Pratapgarh-Padi Section) in the State of Rajasthan.
- (clxvi) S.O.745(E) published in Gazette of India dated 4<sup>th</sup> April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Deoli-Kota Section) in the State of Rajasthan.
- (clxvii) S.O.2625(E) published in Gazette of India dated 30<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 148D (Mandal Section) in the State of Rajasthan.
- (clxviii) S.O.1820(E) published in Gazette of India dated 14<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jaipur-Tonk-Deoli Section) in the State of Rajasthan.
- (clxix) S.O.152(E) published in Gazette of India dated 14<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79A and 79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (clxx) S.O.2229(E) published in Gazette of India dated 20<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (clxxi) S.O.1751(E) published in Gazette of India dated 7<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Jaipur-Kishangarh Section) in the State of Rajasthan.
- (clxxii) S.O.2631(E) published in Gazette of India dated 30<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and

- operation of National Highway No. 148D (Bhim Section) in the State of Rajasthan.
- (clxxiii) S.O.1872(E) published in Gazette of India dated 17<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Fatehpur-Ambala Section) in the State of Rajasthan.
- (clxxiv) S.O.1756(E) published in Gazette of India dated 7<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (clxxv) S.O.2747(E) published in Gazette of India dated 8<sup>th</sup> December, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.
- (clxxvi) S.O.1884(E) published in Gazette of India dated 17<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31C in the State of West Bengal.
- (clxxvii) S.O.1790(E) published in Gazette of India dated 9<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.
- (clxxviii) S.O.1752(E) published in Gazette of India dated 7<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of Bihar.
- (clxxix) S.O.2488(E) published in Gazette of India dated 13<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 57 (Muzaffarpur-Purnia Section) in the State of Bihar.
- (clxxx) S.O.1760(E) published in Gazette of India dated 7<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and

- operation of National Highway No. 79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (clxxxi) S.O.2167(E) published in Gazette of India dated 13<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 148D (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (clxxxii) S.O.1729(E) published in Gazette of India dated 25<sup>th</sup> July, 2011, making certain amendments in the Notification No. S.O. 1428(E) dated 10<sup>th</sup> June, 2008.
- (clxxxiii) S.O.3050(E) published in Gazette of India dated 28<sup>th</sup> December, 2012, making certain amendments in the Notification No. S.O. 2798(E) dated 3<sup>rd</sup> November, 2009.
- (clxxxiv) S.O.110(E) published in Gazette of India dated 8<sup>th</sup> January, 2013, making certain amendments in the Notification No. S.O. 1813(E) dated 14<sup>th</sup> August, 2012.
- (clxxxv) S.O.2985(E) published in Gazette of India dated 22<sup>nd</sup> December, 2012, making certain amendments in the Notification No. S.O. 2367(E) dated 15<sup>th</sup> September, 2009.
- (clxxxvi) S.O.2646(E) published in Gazette of India dated 30<sup>th</sup> October, 2012, making certain amendments in the Notification No. S.O. 2798(E) dated 3<sup>rd</sup> November, 2009.
- (clxxxvii) S.O.2626(E) published in Gazette of India dated 30<sup>th</sup> October, 2012, making certain amendments in the Notification No. S.O. 2167(E) dated 13<sup>th</sup> September, 2012.
- (clxxxviii) S.O.2669(E) published in Gazette of India dated 25<sup>th</sup> November, 2011, making certain amendments in the Notification No. S.O. 1367(E) dated 9<sup>th</sup> June, 2011.
- (clxxxix) S.O.2936(E) published in Gazette of India dated 19<sup>th</sup> December, 2012, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 79A in the State of Rajasthan.

- (cxc) S.O.2937(E) published in Gazette of India dated 19<sup>th</sup> December, 2012, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 65 in the State of Rajasthan.
- (cxci) S.O.612(E) published in Gazette of India dated 27<sup>th</sup> March, 2012, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 11B in the State of Rajasthan.
- (cxcii) S.O.470(E) published in Gazette of India dated 27<sup>th</sup> February, 2013, authorising the District Land Acquisition Officer, Ranchi, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 23 in the State of Jharkhand.
- (cxciii) S.O.524(E) published in Gazette of India dated 6<sup>th</sup> March, 2013, authorising the District Land Acquisition Officer, Ranchi, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 6 in the State of West Bengal.
- (cxciv) S.O.2656(E) published in Gazette of India dated 25<sup>th</sup> November, 2011, authorising the District Land Acquisition Officer, Hazaribag, Jharkhand, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 33 in the State of Jharkhand.
- (cxcv) S.O.2237(E) published in Gazette of India dated 20<sup>th</sup> September, 2012, authorising the District Land Acquisition Officer, Gaya, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 2 in the State of Jharkhand.
- (cxcvi) S.O.1518(E) published in Gazette of India dated 6<sup>th</sup> July, 2012, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 102 (Chhaptra-Rewa Ghat-Muzaffarpur Section) in the State of Bihar.

- (cxcvii) S.O.1919(E) published in Gazette of India dated 21<sup>st</sup> August, 2012, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 2 in the State of Jharkhand.
- (cxcviii) S.O.2106(E) published in Gazette of India dated 8<sup>th</sup> September, 2012, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 458 in the State of Rajasthan.
- (cxcix) S.O.2334(E) published in Gazette of India dated 28<sup>th</sup> September, 2012, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 148D in the State of Rajasthan.
- (cc) S.O.613(E) published in Gazette of India dated 27<sup>th</sup> March, 2012, containing corrigendum to the Notification No. S.O. 2789(E) (in Hindi version only) dated 14<sup>th</sup> December, 2011.
  - (16) A copy of the Patents (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. S.O. 1029(E) in Gazette of India dated 23<sup>rd</sup> April, 2013 under Section 160 of the Patents Act, 1970.

# 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 19th August, 2013 Rajya Sabha concurred in the recommendation of the Lok Sabha to nominate one member from Rajya Sabha, to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of Committee in the vacancy caused by the retirement of Shri D. Raja from Rajya Sabha and also communicated the name of Shri D. Raja, Member of Rajya Sabha who had been duly re-elected to the said Committee.

# 6. Report of Committee on Absence of Members from the sittings of the House

Dr. Baliram presented the 10<sup>th</sup> Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

## **7.** Report of Standing Committee on Commerce

Prof. Sk. Saidul Haque laid on the Table the 111<sup>th</sup> Report (Hindi and English versions) of the Standing Committee on Commerce on 'The National Institute of Design Bill, 2013'.

# 8. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Shailendra Kumar laid on the Table the 61<sup>st</sup> Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on "Electoral Reforms- Code of Conduct for Political Parties and Anti-Defection Law."

# 9. Statements by Ministers

- (1) The Minister of Textiles laid (Hindi and English versions) a statement regarding the status of implementation of the recommendations contained in the 36<sup>th</sup> Report of the Standing Committee on Labour on Demands for Grants (2013-14), pertaining to the Ministry of Textiles.
- (2) The Minister of Home Affairs made a statement regarding the Mumbai gangrape incident.

#### \*12.07 P.M.

## 10. Submission by Members

The following members made submission regarding increasing gangrape incidents in the country:-

- 1. Smt. Sushma Swaraj
- 2. Shri Sharad Yadav
- 3. Shri Gurudas Das Gupta

Shri Sushil Kumar Shinde responded.

(Due to interruptions, Lok Sabha adjourned at 12.36 P.M. and re-assembled at 2.00 P.M.)

<sup>\*</sup>From 12.07 P.M. to 12.36 P.M., Members raised matters of urgent public importance.

#### 2.00 P.M.

#### 11. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Premchand Guddu regarding need to fill up seats in the private medical colleges solely on the basis of merit.
- (2) Shri Hemanand Biswal regarding need for effective monitoring of Sarva Siksha Abhiyan Programme in Odisha.
- (3) Shri Suresh Kalmadi regarding need to expedite the process for land acquisition to develop an additional terminal at Hadapsar railway station in Pune.
- (4) Shri Narayan Singh Amlabe regarding need to extend insurance cover to all adult members in the family under Aam Admi Bima Yojana and Janashree Bima Yojana and also make expeditious disposal of insurance claims under the schemes.
- (5) Dr. Charles Dias regarding need to ensure justice to people affected by religious violence occurred in 2008 in Kandhamal district, Odisha.
- (6) Shri Sajjan Singh Verma regarding need to issue directions to State Governments to fill-up vacant posts meant for physically challenged persons in Departments under State Governments in a time-bound manner.
- (7) Shri P. Viswanathan regarding need to extend train service running from Chennai to Chingleput upto Kancheepuram and also undertake modernization of Kancheepuram Railway Station.
- (8) Smt. Rama Devi regarding need to establish police station at Suppi in district Sitamarhi, Bihar.
- (9) Shri Pratap Narayanrao Sonawane regarding need to set up a separate Bank for Railway employees.
- (10) Dr. Sanjay Jaiswal regarding need to expedite double laning of National Highway No. 28 passing through Pipra-Kothi and Raxaul and repair of N.H. 28B from Chapwa to Betia.

- (11) Smt. Darshana Vikram Jardosh regarding need to provide for publicity of achievements of State Governments also on Doordarshan.
- (12) Shri Bhismshankar alias Kushal Tiwari regarding need to provide immediate medical assistance in Eastern Uttar Pradesh particularly in Sant Kabir Nagar district facing a serious threat of outbreak of diseases following floods in the region.
- (13) Prof. Saugata Roy regarding need to take necessary measures to maintain peace and order in Darjeeling Hills of West Bengal due to agitation in favour of a separate State.
- (14) Smt. J. Helen Davidson regarding need to include 'calamity caused by sea' in the list of natural calamities.
- (15) Shri Pulin Bihari Baske regarding need to set up a Central Agriculture University at Jhargram, West Bengal.
- (16) Shri Jayant Chaudhary regarding need to undertake relief and rehabilitation measures in flood-ravaged regions of Uttar Pradesh.
- (17) Shri Raju Shetti regarding need to honour Khashaba Jadhav, the Olympian Wrestler with Padma Award.

#### 2.01 P.M.

## \$12. Statutory Resolution – Withdrawn

Time Taken: 8 Hrs. 45 Mts.

Further discussion on the following resolution moved by Shri Prabodh Panda on the 13<sup>th</sup> August, 2013, continued:-

"That this House disapproves of the National Food Security Ordinance, 2013 (No. 7 of 2013) promulgated by the President on 5 July, 2013".

After discussion, as indicated in **para 13** below, the Resolution was withdrawn by leave of the House.

#### \$13. Government Bill - Passed

## The National Food Security Bill, 2013

Further discussion on the motion for consideration of the Bill moved by Prof. K.V. Thomas on the 13<sup>th</sup> August, 2013, continued.

The following members took part in the combined debate on the Resolution (vide **para 12** above) and the motion for consideration of the Bill:-

- 1. Shri Prabodh Panda
- 2. Dr. Murli Manohar Joshi
- 3. Smt. Sonia Gandhi
- 4. Shri Mulayam Singh Yadav
- 5. Shri Dara Singh Chauhan
- 6. Shri Sharad Yadav
- 7\* Shri P. Viswanathan
- 8\* Shri Rudra Madhab Ray
- 9\* Shri A. Ganeshamurthi
- 10\* Shri Jose K. Mani
- 11\* Shri J.M. Aaron Rashid

<sup>\$</sup>Discussed together.

<sup>\*</sup>Written speeches were laid on the Table.

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- 12\* Shri Shivarama Gouda
- 13\* Sardar Sukhdev Singh Libra
- 14\* Shri R. Dhruvanarayana
- 15\* Smt. Rama Devi
- 16\* Shri P.R. Natarajan
- 17\* Shri Haribhau Madhav Jawale
- 18. Shri Kalyan Banerjee
- 19\* Shri Raju Shetti
- 20\* Shri S. Semmalai
- 21\* Adv. Ganeshrao Nagorao Dudhgaonkar
- 22. Shri T.R. Baalu
- 23\* Smt. Poonam Veljibhai Jat
- 24\* Shri Satpal Maharaj
- 25\* Shri Sk. Saidul Haque
- 26. Adv. A. Sampath
- 27\* Shri Harsh Vardhan
- 28\* Dr. Kirit Premjibhai Solanki
- 29\* Shri Jitender Singh Malik
- 30. Shri Bhartruhari Mahtab
- 31\* Shri Arjun Meghwal
- 32\* Shri Nikhil Kumar Choudhary
- 33\* Smt. Jayshreeben Patel
- 34\* Shri Kachhadia Naranbhai
- 35\* Smt. Darshana Vikram Jardosh
- 36\* Shri A.T. Nana Patil
- 37\* Dr. Baliram
- 38\* Shri Ganesh Singh
- 39\* Shri Shailendra Kumar
- 40. Shri Anant Gangaram Geete

<sup>\$</sup>Discussed together.

<sup>\*</sup>Written speeches were laid on the Table.

- 41\* Shri Ponnam Prabhakar
- 42\* Shri C. Sivasami
- 43\* Shri Dilip Gandhi
- 44\* Shri Hansraj G. Ahir
- 45. Shri Praful Manoharbhai Patel
- 46\* Shri Ravindra Kumar Pandey
- 47\* Shri Anto Antony
- 48\* Shri Dinesh Chandra Yadav
- 49\* Shri Balkrishna K. Shukla
- 50\* Shri Ashok Argal
- 51. Dr. M. Thambi Durai
- 52\* Prof. Ram Shankar Katheria
- 53\* Shri Mahendrasinh P. Chauhan
- 54\* Shri Gorakhnath Pandey
- 55. Shri Nama Nageswara Rao
- 56\* Shri P.D. Rai
- 57\* Shri Sanjay Shamrao Dhotre
- 58\* Shri Sohan Potai
- 59. Shri P.T. Thomas
- 60. Shri Jayant Chaudhary
- 61\* Shri P. Karunakaran
- 62\* Shri P.L. Punia
- 63\* Shri Vijay Bahadur Singh
- 64. Smt. Harsimrat Kaur Badal
- 65\* Shri Gajanan D. Babar
- 66\* Shri Toofani Saroj
- 67\* Shri Ramashankar Rajbhar
- 68\* Shri Ramsinh Rathwa
- 69. Shri Lalu Prasad

<sup>\$</sup>Discussed together.

<sup>\*</sup>Written speeches were laid on the Table.

- 70\* Shri S.S. Ramasubbu
- 71. Shri S.D. Shariq
- 72\* Shri Om Prakash Yadav
- 73\* Shri Pralhad Venkatesh Joshi
- 74\* Shri Bhausaheb R. Wakchaure
- 75. Kumari Saroj Pandey
- 76\* Shri Ghanshyam Anuragi
- 77\* Shri Premdas
- 78\* Shri Naveen Jindal
- 79\* Shri Vincet H. Pala
- 80\* Shri Yogi Adityanath
- 81. Shri Jagdambika Pal
- 82\* Shri Nilesh N. Rane
- 83\* Shri Ratan Singh
- 84\* Shri Baliram Jadhav
- 85\* Dr. Charles Dias
- 86\* Shri E.T. Mohammed Basheer
- 87\* Smt. Jyoti Dhurve
- 88. Shri Prasanta Kumar Majumdar
- 89\* Dr. Thockchom Meinya
- 90. Shri Asaduddin Owaisi
- 91. Dr. Tarun Mandal
- 92. Shri Thirumaavalavan
- 93. Shri S.K. Bwiswmuthiary
- 94\* Shri Virendra Kumar
- 95\* Dr.(Smt.) Botcha Jhansi Lakshmi
- 96. Smt. Jaya Prada
- 97\* Shri C. Rajendran

<sup>\$</sup>Discussed together.

<sup>\*</sup>Written speeches were laid on the Table.

98\* Shri O.S. Manian

99\* Shri Kameshwar Baitha

100\*Dr. Ajay Kumar

101\*Shri Suresh Chanabasappa Angadi

102\*Shri Rakesh Sachan

103\*Shri Rajendra Agrawal

104\*Dr.(Prof.) Prasanna Kumar Patasani

105\*Shri Abdul Rahman

106\*Dr. Arvind Kumar Sharma

Prof. K.V. Thomas replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

On amendments Nos. 9 to 13 moved by Adv. A. Sampath to Clause 2, the House divided and result of Division was : \*Ayes 172, \*Noes 239. The amendments were accordingly negatived.

On amendments Nos. 99 and 100 moved by Shri Gurudas Das Gupta to Clause 2, the House divided and result of Division was : \*Ayes 141, \*Noes 277. The amendments were accordingly negatived.

Clause 2 was adopted, as amended.

Prof. K.V. Thomas moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 291 to the National Food Security Bill, 2013 and that this amendment may be allowed to be moved".

The motion was adopted.

<sup>\$</sup>Discussed together.

<sup>\*</sup>Written speeches were laid on the Table.

<sup>\*</sup>Subject to correction.

An amendment to clause 3 was adopted.

On amendments Nos. 14 to 16 moved by Adv. A. Sampath to Clause 3, the House divided and result of Division was : \*Ayes 149, \*Noes 259. The amendment was accordingly negatived.

On amendments Nos. 88 and 89 moved by Shri Bhartruhari Mahtab to Clause 3, the House divided and result of Division was : \*Ayes 144, \*Noes 241. The amendment was accordingly negatived.

On amendment No. 194 moved by Shri S. Semmalai to Clause 3, the House divided and result of Division was : \*Ayes 138, \*Noes 266. The amendment was accordingly negatived.

Clause 3 was adopted, as amended.

On amendment No. 170 moved by Smt. Sushma Swaraj to Clause 4, the House divided and result of Division was : \*Ayes 147, \*Noes 255. The amendment was accordingly negatived.

Clause 4 was adopted.

On amendment No. 91 moved by Shri Bhartruhari Mahtab to Clause 5, the House divided and result of Division was : \*Ayes 145, \*Noes 254. The amendment was accordingly negatived.

Clause 5 was adopted.

Clause 6 was adopted.

Clause 7 was adopted.

On amendment No. 92 moved by Shri Bhartruhari Mahtab to Clause 8, the House divided and result of Division was : \*Ayes 155, \*Noes 244. The amendment was accordingly negatived.

Smt. Sushma Swaraj spoke on Clause 8 and on adoption of Clause 8, the House divided and result of Division was: \*Ayes 252, \*Noes 141.

Accordingly, Clause 8 was adopted.

Clause 9 was adopted.

Clause 10 was adopted, as amended.

<sup>\*</sup>Subject to correction.

Clause 11 was adopted.

On amendment No. 189 moved by Dr. Murli Manohar Joshi to Clause 12, the House divided and result of Division was: \*Ayes 117, \*Noes 284. The amendment was accordingly negatived.

Clause 12 was adopted, as amended.

Clause 13 was adopted.

Clause 14 was adopted.

Clause 15 was adopted.

Clause 16 was adopted, as amended.

Clause 17 was adopted.

Clause 18 was adopted.

Clauses 19 to 21 were adopted.

On amendment No. 5 moved by Dr. M. Thambi Durai to Clause 22, the House divided and result of Division was : \*Ayes 114, \*Noes 250. The amendment was accordingly negatived.

On amendment No. 283 moved by Shri Bhartruhari Mahtab to Clause 22, the House divided and result of Division was : \*Ayes 109, \*Noes 235. The amendment was accordingly negatived.

Clause 22 was adopted.

On amendment No. 7 moved by Shri S. Semmalai to Clause 23, the House divided and result of Division was : \*Ayes 110, \*Noes 249. The amendment was accordingly negatived.

Clause 23 was adopted.

Clause 24 was adopted.

Clause 25 was adopted.

Clause 26 was adopted.

Clause 27 was adopted.

Clause 28 was adopted.

Clause 29 was adopted.

<sup>\*</sup>Subject to correction.

Clause 30 was adopted.

Clause 31 was adopted.

Clause 32 was adopted.

Clause 33 was adopted.

Clauses 34 to 36 were adopted.

Clause 37 was adopted, as amended.

Smt. Sushma Swaraj spoke on Clause 38 and on adoption of Clause 38, the House divided and result of Division was: "Ayes 241, "Noes 109.

Accordingly, Clause 38 was adopted.

Clause 39 was adopted, as amended.

Clauses 40 to 43 were adopted.

On amendment No. 317 moved by Smt. Sushma Swaraj to Clause 44, the House divided and result of Division was : \*Ayes 113, \*Noes 235. The amendment was accordingly negatived.

Clause 44 was adopted.

Clause 45 was adopted.

On amendments Nos. 51 to 54 moved by Adv. A Sampath to Schedule I, the House divided and result of Division was: \*Ayes 100, \*Noes 234. The amendment was accordingly negatived.

On amendment No. 97 moved by Shri Bhartruhari Mahtab to Schedule I, the House divided and result of Division was : \*Ayes 117, \*Noes 232. The amendment was accordingly negatived.

On amendment No. 272 moved by Shri Nishikant Dubey to Clause 5, the House divided and result of Division was : \*Ayes 102, \*Noes 227. The amendment was accordingly negatived.

Schedule I was adopted.

Schedule II was adopted, as amended.

Schedule III was adopted.

<sup>\*</sup>Subject to correction.

Prof. K.V. Thomas moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 299 to the National Food Security Bill, 2013 and that this amendment may be allowed to be moved".

An amendment for insertion of new Schedule IV was adopted.

New Schedule IV was also adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Prof. K.V. Thomas.

The motion was adopted and the Bill, as amended, was passed.

#### 10.46 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 27th August, 2013.)

T.K. VISWANATHAN, Secretary-General.

# **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Tuesday, August 27, 2013/Bhadra 5, 1935 (Saka)

No. 328

#### 11.00 A.M.

## 1. Starred Questions

Starred Question Nos. 241–244 were orally answered. Replies to Starred Question Nos. 245–256 and 258–260 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 2761–2775, 2777–2805, 2807–2944, 2946–2960 and 2962–2990 were laid on the Table.

#### 12.00 Noon

# 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2011-2012.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2011-2012, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2011-2012.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 2011-2012.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2010-2011.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Kolkata, for the year 2011-2012.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Rajasthan Drugs and Pharmaceuticals Limited, Jaipur, for the year 2011-2012.
  - (ii) Annual Report of the Rajasthan Drugs and Pharmaceuticals Limited, Jaipur, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Guwahati, for the years 2009-2010, 2010-2011 and 2011-2012, together with Audit Reports thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of Notification No. S.O. 1194(E) (Hindi and English versions) published in Gazette of India dated 10<sup>th</sup> May, 2013, directing manufacturers, specified in the schedule appended in this notification, shall sell the fertilisers produced by them, and of quantity specified therein, in the State or the Union

Territory specified in the corresponding entries in the schedule during the Kharif Season 2013, commencing from the date of publication of this notification to the 30<sup>th</sup> day of September, 2013 issued under Clause 6 of the Fertiliser (Control) Order Act, 1985.

- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 148 of the Delhi Police Act, 1978:-
  - (i) The (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.No.13/23/2009/HP-1/Estt./6711-6716 in Delhi Gazette dated 8<sup>th</sup> January, 2013.
  - (ii) The (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.No.13/16/2003/HP-1/Estt./6717-6722 in Delhi Gazette dated 8<sup>th</sup> January, 2013.
  - (iii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules,
     2013 published in Notification No. F.No.13/30/2009/HP-1/Estt./6693 6698 in Delhi Gazette dated 8<sup>th</sup> January, 2013.
  - (iv) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.No.13/29/2009/HP-1/Estt./6699-6704 in Delhi Gazette dated 8<sup>th</sup> January, 2013.
  - (v) The (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.No.13/12/2003/HP-1/Estt./6705-6710 in Delhi Gazette dated 8<sup>th</sup> January, 2013.
  - (vi) The (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.No.13/19/2003/HP-1/Estt./6675-6680 in Delhi Gazette dated 8<sup>th</sup> January, 2013.
  - (vii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules,
     2013 published in Notification No. F.No.13/32/2009/HP-1/Estt./6681 6686 in Delhi Gazette dated 8<sup>th</sup> January, 2013.
  - (viii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.No.13/10/2005/HP-1/Estt./6687-6692 in Delhi Gazette dated 8<sup>th</sup> January, 2013.

- (ix) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.No.13/28/2009/HP-1/Estt./6657-6662 in Delhi Gazette dated 8<sup>th</sup> January, 2013.
- (x) The (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.No.13/15/2003/HP-1/Estt./6663-6668 in Delhi Gazette dated 8<sup>th</sup> January, 2013.
- (xi) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.No.13/22/2003/HP-1/Estt./6669-6674 in Delhi Gazette dated 8<sup>th</sup> January, 2013.
- (xii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules,
   2013 published in Notification No. F.No.5/80/88/HP-1/Estt./6741-6746
   in Delhi Gazette dated 9<sup>th</sup> January, 2013.
- (xiii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.No.13/14/2003/HP-1/Estt./6747-6752 in Delhi Gazette dated 9<sup>th</sup> January, 2013.
- (xiv) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.No.13/34/2009/HP-1/Estt./6723-6728 in Delhi Gazette dated 9<sup>th</sup> January, 2013.
- (xv) The Delhi Police (Appointment and Recruitment) (Amendment) Rules,
   2013 published in Notification No. F.No.13/33/2006/HP-1/Estt./6729 6734 in Delhi Gazette dated 9<sup>th</sup> January, 2013.
- (xvi) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.No.13/23/2003/HP-1/Estt./6735-6740 in Delhi Gazette dated 9<sup>th</sup> January, 2013.
- (xvii) The Delhi Police (Promotion and Confirmation) (Amendment) Rules,
   2013 published in Notification No. F.No.16/3/2012/HP-1/Estt./6769 6774 in Delhi Gazette dated 9<sup>th</sup> January, 2013.
- (xviii) The Delhi Police (Appointment and Recruitment) Rules, 2013 published in Notification No. F.No.13/21/2003/HP-1/Estt./6753-6758 in Delhi Gazette dated 9<sup>th</sup> January, 2013.

- (xix) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.No.13/12/94/HP-1/Estt./6759-6764 in Delhi Gazette dated 9<sup>th</sup> January, 2013.
- (xx) The Delhi Police (Police & Confirmation) (Amendment) Rules, 2012 published in Notification No. F.No.16/5/2010/HP-1/Estt./3323-3326 in Delhi Gazette dated 21<sup>st</sup> September, 2012.
- (19) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy each of the following Notifications (Hindi and English versions) under sub-clause (2) of Clause 2 of the Foreigners Order, 1948:-
  - (i) S.O. 996(E) published in Gazette of India dated 18<sup>th</sup> April, 2013, appointing the Chief Immigration Officer, Nagpur as the "Civil Authority" for the purposes of the said Order for the jurisdiction of the Nagpur International Airport in the State of Maharashtra with effect from 30.04.2013.
  - (ii) S.O. 997(E) published in Gazette of India dated 18<sup>th</sup> April, 2013, appointing the Chief Immigration Officer, Mangalore as the "Civil Authority" for the purposes of the said Order for the jurisdiction of the Mangalore International Airport in the State of Karnataka with effect from 30.04.2013.
  - (iii) S.O. 998(E) published in Gazette of India dated 18<sup>th</sup> April, 2013, appointing the Chief Immigration Officer, Pune as the "Civil Authority" for the purposes of the said Order for the jurisdiction of the Pune International Airport in the State of Maharashtra with effect from 30.04.2013.
  - (iv) S.O. 999(E) published in Gazette of India dated 18<sup>th</sup> April, 2013, appointing the Chief Immigration Officer, Jaipur as the "Civil Authority" for the purposes of the said Order for the jurisdiction of the Jaipur International Airport in the State of Rajasthan with effect from 30.04.2013.

- (21) A copy of the Land Ports Authority of India (Transaction of Business) Regulations, 2013 (Hindi and English versions) published in Notification No. S.O. 2186(E) in Gazette of India dated 18<sup>th</sup> July, 2013 under Section 36 of the Land Port Authority of India Act, 2010.
- (22) A copy each of the following papers (Hindi and English versions) under clause 6 of Article 338 of the Constitution:-
  - (a) Second Annual Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2005-2006.
  - (b) Explanatory Memorandum on the Second Annual Report of the National Commission for Scheduled Castes, New Delhi, for the period 2005-2006
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007:-
  - (i) The Sashastra Seema Bal, Combatised Para-Medical Staff, Group 'B' (Non-Gazetted) Posts, Recruitment Rules, 2012 published in Notification No. G.S.R. 49(E) in Gazette of India dated 25<sup>th</sup> February, 2012.
  - (ii) The Sashastra Seema Bal Group 'A' Combatised (Gazetted) Ministerial and Private Secretary Cadre Post Recruitment Rules, 2012 published in Notification No. G.S.R. 910(E) in Gazette of India dated 20<sup>th</sup> December, 2012.
  - (iii) The Sashastra Seema Bal Group 'A' Combatised (General Duty) Second-In-Command, Deputy Commandant and Assistant Commandant posts Recruitment Rules, 2012 published in Notification No. G.S.R. 530(E) in Gazette of India dated 4<sup>th</sup> July, 2012.
  - (iv) The Sashastra Seema Bal Combatised Assistant Sub-Inspector (General Duty) Group 'C' posts Recruitment Rules, 2011 published in Notification No. G.S.R. 607(E) in Gazette of India dated 9<sup>th</sup> August, 2011.
  - (v) The Sashastra Seema Bal, Combatised Inspector, Junior Hindi Translator, Ministerial (Non-Gazetted) Group 'B' Post Recruitment

- Rules, 2011 published in Notification No. G.S.R.180 in Gazette of India dated 28<sup>th</sup> July, 2012.
- (vi) The Sashastra Seema Bal, Combatised Communication Cadre Group 'B' Post Recruitment (Amendment) Rules, 2012 published in Notification No. G.S.R.356(E) in Gazette of India dated 14<sup>th</sup> May, 2012.
- (vii) The Sashastra Seema Bal Judge Attorney General (Deputy Inspector General), Additional Judge Attorney General (Commandant), Deputy Judge Attorney General (Deputy Commandant) Judge Attorney (Assistant Commandant) Recruitment Rules, 2012 published in Notification No. G.S.R.104(E) in Gazette of India dated 23<sup>rd</sup> February, 2012.
- (viii) The Sashastra Seema Bal Combatised (General Duty) Group 'C' posts Recruitment (Amendment) Rules, 2012 published in Notification No. G.S.R.571(E) in Gazette of India dated 17<sup>th</sup> July, 2012.
- (ix) The Sashastra Seema Bal Combatised Medics Cadre (Non-professional) Group 'B' and Group 'C' posts Recruitment Rules, 2012 published in Notification No. G.S.R.348(E) in Gazette of India dated 9<sup>th</sup> May, 2012.
- (x) The Sashastra Seema Bal Combatised Para-Medical Staff Group 'C'
   Posts Recruitment Rules, 2011 published in Notification No.
   G.S.R.730(E) in Gazette of India dated 29<sup>th</sup> September, 2011.
- (xi) The Ministry of Home Affairs, Sashastra Seema Bal, Combatised Draughtsman Cadre (Group 'B' posts) Recruitment Rules, 2013 published in Notification No. G.S.R.350(E) in Gazette of India dated 1<sup>st</sup> June, 2013.
- (xii) The Sashastra Seema Bal Group 'A' Combatised Veterinary Officers, Recruitment Rules, 2013 published in Notification No. G.S.R.17(E) in Gazette of India dated 10<sup>th</sup> January, 2013.
- (xiii) The Ministry of Home Affairs, Sashastra Seema Bal, Group 'B' Combatised Armourer Cadre Posts Recruitment Rules, 2012 published in Notification No. G.S.R.357(E) in Gazette of India dated 14<sup>th</sup> May, 2012.

- (xiv) The Sashastra Seema Bal Group 'C' Combatised (Non-Gazetted) Para-Veterinary Posts (Amendment) Recruitment Rules, 2012 published in Notification No. G.S.R.235 in Gazette of India dated 29<sup>th</sup> September, 2012.
- (xv) The Ministry of Home Affairs, Sashastra Seema Bal, Combatised Inspector (Veterinary) Non-Gazetted Group 'B' Para-Veterinary Cadre Recruitment Rules, 2012 published in Notification No. G.S.R.179 in Gazette of India dated 28<sup>th</sup> July, 2012.
- (xvi) The Sashastra Seema Bal, Combatised Constable (Driver) Group 'C' Posts Recruitment Rules, 2012 published in Notification No. G.S.R.254 in Gazette of India dated 20<sup>th</sup> October, 2012.
- (xvii) The Sashastra Seema Bal, Combatised Sub-Inspector (General Duty) Group 'B' Non-Gazetted post, Recruitment Rules, 2013 published in Notification No. G.S.R.68(E) in Gazette of India dated 5<sup>th</sup> February, 2013.
- (xviii) The Sashastra Seema Bal, Assistant Sub-Inspector (Stenographer) and Head Constable (Ministerial), Recruitment Rules, 2013 published in Notification No. G.S.R.178(E) in Gazette of India dated 19<sup>th</sup> March, 2013.
- (xix) The Sashastra Seema Bal Group 'A' Combatised (General Duty) Director General, Additional Director General, Inspector General, Deputy Inspector General and Commandant posts Recruitment Rules, 2013 published in Notification No. G.S.R.380(E) in Gazette of India dated 18<sup>th</sup> June, 2013.
- (xx) The Sashastra Seema Bal, Combatised (Communication Group 'A' posts) Recruitment Rules, 2013 published in Notification No. G.S.R.179(E) in Gazette of India dated 19<sup>th</sup> March, 2013.
- (25) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-
  - (i) The Border Security Force Combatised Constable (Daftry) Group 'C' Posts Recruitment Rules, 2012 published in Notification No. G.S.R. 529(E) in Gazette of India dated 4<sup>th</sup> July, 2012.

- (ii) The Border Security Force, Proof Reader Combatised Posts, Recruitment Rules, 2012 published in Notification No. G.S.R. 143 in Gazette of India dated 16<sup>th</sup> June, 2012.
- (iii) The Border Security Force, Combatised Assistant Sub-Inspector (Stenographer) and Head Constable (Ministerial) Recruitment Rules, 2013 published in Notification No. G.S.R. 206(E) in Gazette of India dated 8<sup>th</sup> April, 2013.
- (iv) The Border Security Force, Group 'A' (General Duty Officers)
  Recruitment Amendment Rules, 2010 published in Notification No.
  G.S.R. 25 in Gazette of India dated 28<sup>th</sup> January, 2012.
- (v) The Border Security Force (Printing Press Group 'B' and Group 'C' Posts) Recruitment Rules, 2012 published in Notification No. G.S.R.
   21 in Gazette of India dated 21<sup>st</sup> January, 2012.
- (vi) The Border Security Force Combatised Para-Medical Staff Recruitment Rules, 2013 published in Notification No. G.S.R. 37(E) in Gazette of India dated 22<sup>nd</sup> January, 2013.
- (vii) The Border Security Force (Engineering Officers) Recruitment Rules, 2012 published in Notification No. G.S.R. 358(E) in Gazette of India dated 14<sup>th</sup> May, 2012.
- (viii) The Border Security Force, Water Wing, Group 'B' (Combatised Technical Staff) post, Recruitment Rules, 2012 published in Notification No. G.S.R. 326(E) in Gazette of India dated 27<sup>th</sup> April, 2012.
- (ix) The Border Security Force, Air Wing Storeman Cadre Non-Gazetted (Combatised) Group 'B' and Group 'C' posts, Recruitment Rules, 2012 published in Notification No. G.S.R. 316(E) in Gazette of India dated 24<sup>th</sup> April, 2012.
- (x) The Border Security Force Group 'A' (General Duty Officers)
  Recruitment Rules, 2012 published in Notification No. G.S.R. 436(E)
  in Gazette of India dated 8<sup>th</sup> June, 2012.

- (xi) The Border Security Force, Water Wing Group 'A' (Technical Staff), Recruitment Rules, 2012 published in Notification No. G.S.R. 7(E) in Gazette of India dated 11<sup>th</sup> January, 2012.
- (xii) The Border Security Force, Combatised (Hindi Translators) Cadre Recruitment Rules, 2012 published in Notification No. G.S.R. 16 in Gazette of India dated 21<sup>st</sup> January, 2012.
- (xiii) The Border Security Force, Air Wing, Non-Gazetted (Combatised), Group 'B' and Group 'C' Posts Recruitment Rules, 2012 published in Notification No. G.S.R.4(E) in Gazette of India dated 10<sup>th</sup> January, 2012.
- (xiv) The Border Security Force Headquarters, Assistant Sub-Inspector (Draftsman Grade-III), Operational Directorate (Combatised) Recruitment Rules, 2012 published in Notification No. G.S.R.879(E) in Gazette of India dated 6<sup>th</sup> December, 2012.
- (xv) The Border Security Force, Medical Cadre, Group 'C' Posts (Combatised), Recruitment Rules, 2011 published in Notification No. G.S.R.341 in Gazette of India dated 24<sup>th</sup> December, 2011.
- (xvi) The Border Security Force Water Wing Group 'C' Posts Recruitment Rules, 2013 published in Notification No. G.S.R.165(E) in Gazette of India dated 12<sup>th</sup> March, 2013.
- (xvii) The Border Security Force, (Combatised Stenographer Cadre), Group 'A' and Group 'B' Posts, Recruitment Rules, 2011 published in Notification No. G.S.R.317 in Gazette of India dated 19<sup>th</sup> November, 2011.
- (xviii) The Border Security Force Inspector (Librarian)(Combatised, Non-Gazetted, Group 'B' Posts) Recruitment Rules, 2012 published in Notification No. G.S.R.751(E) in Gazette of India dated 8<sup>th</sup> October, 2012.
- (xix) The Ministry of Home Affairs, Border Security Force, Communication (Non-Gazetted) Cadre Recruitment Rules, 2012 published in

- Notification No. G.S.R.331(E) in Gazette of India dated 2<sup>nd</sup> May, 2012.
- (xx) The Border Security Force (Engineering/Electrical) Group 'B' posts, Recruitment Rules, 2012 published in Notification No. G.S.R.10 in Gazette of India dated 14<sup>th</sup> January, 2012.
- (xxi) The Border Security Force, General Duty Cadre (Non-Gazetted) Recruitment Rules, 2012 published in Notification No. G.S.R.149(E) in Gazette of India dated 15<sup>th</sup> March, 2012, together with a corrigendum thereto published in Notification No. G.S.R.14(E) in Gazette of India dated 4<sup>th</sup> January, 2013.
- (xxii) The Border Security Force Headquarters Group 'A' and Group 'B' Posts (Non-Combatised) Recruitment Rules, 2013 published in Notification No. G.S.R.182(E) in Gazette of India dated 21<sup>st</sup> March, 2013.
- (xxiii) The Border Security Force (Engineering/ Electrical) Group 'C' posts Recruitment Rules, 2012 published in Notification No. G.S.R.150(E) in Gazette of India dated 15<sup>th</sup> March, 2012.
- (xxiv) The Border Security Force, Air Wing Officers (Group 'A' Combatised posts) Recruitment Rules, 2011 published in Notification No. G.S.R.806(E) in Gazette of India dated 12<sup>th</sup> November, 2011.
- (xxv) The Border Security Force, Combatised Paramedics Group 'C' Posts Recruitment (Amendment) Rules, 2012 published in Notification No. G.S.R.455(E) in Gazette of India dated 15<sup>th</sup> June, 2012.
- (26) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 18 of the under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949:-
  - (i) The Central Reserve Police Force, Assistant Sub-Inspector (General Duty Cadre) (Non-Gazetted) (Male and Female) Group 'C' post Recruitment Rules, 2011 published in Notification No. G.S.R. 893(E) in Gazette of India dated 23<sup>rd</sup> December, 2011.

- (ii) The Central Reserve Police Force, Assistant Director (Official Language), Group 'A' (Non Combatised post) Recruitment Rules, 2013 published in Notification No. G.S.R. 462(E) in Gazette of India dated 4<sup>th</sup> July, 2013.
- (27) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968:-
  - (i) The Central Industrial Security Force, Assistant Financial Adviser, Recruitment Rules, 2012 published in Notification No. G.S.R. 809(E) in Gazette of India dated 5<sup>th</sup> November, 2012.
  - (ii) The Central Industrial Security Force (Amendment) Rules, 2013 published in Notification No. G.S.R. 485(E) in Gazette of India dated 12<sup>th</sup> July, 2013.
  - (iii) The Central Industrial Security Force, Fire Wing, Constable (Driver-cum-pump operator) Recruitment Rules, 2013 published in Notification No. G.S.R. 287(E) in Gazette of India dated 6<sup>th</sup> May, 2013.
  - (iv) The Central Industrial Security Force, Security Wing, Constable
     (Driver) Recruitment Rules, 2013 published in Notification No.
     G.S.R. 288(E) in Gazette of India dated 6<sup>th</sup> May, 2013.
- (28) A copy each of the following Notifications (Hindi and English versions) under Section 11 of the National Investigation Agency Act, 2008:-
  - (i) S.O. 1164(E) published in Gazette of India dated 7<sup>th</sup> May, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.
  - (ii) S.O. 2078(E) published in Gazette of India dated 8<sup>th</sup> July, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.
  - (iii) S.O. 2079(E) published in Gazette of India dated 8<sup>th</sup> July, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.

- (iv) S.O. 2080(E) published in Gazette of India dated 8<sup>th</sup> July, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.
- (v) S.O. 2108(E) published in Gazette of India dated 9<sup>th</sup> July, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.
- (vi) S.O. 2349(E) published in Gazette of India dated 2<sup>nd</sup> August, 2013, regarding appointment of Public Prosecutors for conducting cases on behalf of the National Investigation Agency.
- (29) A copy of Notification No. S.O. 1530(E) (Hindi and English versions) published in Gazette of India dated 14<sup>th</sup> June, 2013, regarding conferment of powers to Shri P. Vikraman and Shri V. K. Abdul Kader, Dy. Supdt. of Police, National Investigation Agency under suppression of Unlawful Acts against the Safety of Maritime Navigation and Fixed Platforms on Continental Shelf Act, 2002 under sub-section (1) of Section 4 of the Suppression of Unlawful Acts against Safety of Maritime Navigation and Fixed Platforms on Continental Shelf Act, 2002.
- (30) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Maharashtra Agro-Industries Development Corporation Limited, Mumbai, for the year 2010-2011.
  - (ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2011-2012.
  - (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (31) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2011-2012.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Empowerment of Persons with Multiple Disabilities, Chennai, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Empowerment of Persons with Multiple Disabilities, Chennai, for the year 2011-2012.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehradun, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Visually Handicapped, Dehradun, for the year 2011-2012.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2011-2012, alongwith Audited

Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2011-2012.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Pandit Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandit Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2011-2012.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2011-2012.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) A copy of the Memorandum of Understanding (Hindi and English versions) between the Artificial Limbs Manufacturing Corporation of India and the Ministry of Social Justice and Empowerment for the year 2013-2014.

## 4. Leave of Absence from the Sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :-

(1) Shri Y.S. Jagan Mohan Reddy 22.04.2013 to 08.05.2013

(2) Shri Sadashivrao D. Mandlik 05.08.2013 to 30.08.2013

# 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 26th August, 2013, Rajya Sabha passed the Marriage Laws (Amendment) Bill, 2013.

## 6. Bill as passed by Rajya Sabha — Laid on the Table

The Marriage Laws (Amendment) Bill, 2013

## 7. Statements of Standing Committee on Information Technology

Shri Rao Inderjit Singh laid on the table the following Statements (Hindi and English versions) of the Standing Committee on Information Technology:-

- (1) Action Taken by the Government on the Recommendations contained in Chapter I and Final Replies included in Chapter V of the 29<sup>th</sup> Action Taken Report (15th Lok Sabha) on the recommendations of the Committee contained in 21<sup>st</sup> Report (15<sup>th</sup> Lok Sabha) on 'Demands for Grants (2011-12)' in respect of the Ministry of Communications and Information Technology (Department of Telecommunications).
- (2) Action Taken by the Government on the Recommendations contained in Chapter I and Final Replies included in Chapter V of the 35<sup>th</sup> Action Taken Report (15th Lok Sabha) on the recommendations of the Committee contained in 25<sup>th</sup> Report (15th Lok Sabha) on 'Disbursement of wages to labourers under Mahatma Gandhi National Rural Employment Guarantee Act by Post Offices' in respect of the Ministry of Communications and Information Technology (Department of Posts).

- (3) Action Taken by the Government on the Recommendations contained in Chapter I and Final Replies included in Chapter V of the 38<sup>th</sup> Action Taken Report (15th Lok Sabha) on the recommendations of the Committee contained in 33<sup>rd</sup> Report (15th Lok Sabha) on 'Demands for Grants (2012-13)' in respect of the Ministry of Communications and Information Technology (Department of Posts).
- (4) Action Taken by the Government on the Recommendations contained in Chapter I and Final Replies included in Chapter V of the 39<sup>th</sup> Action Taken Report (15th Lok Sabha) on the recommendations of the Committee contained in 34<sup>th</sup> Report (15th Lok Sabha) on 'Demands for Grants (2012-13)' in respect of the Ministry of Communications and Information Technology (Department of Electronics and Information Technology).
- (5) Action Taken by the Government on the Recommendations contained in Chapter I and Final Replies included in Chapter V of the 40<sup>th</sup> Action Taken Report (15th Lok Sabha) on the recommendations of the Committee contained in 32<sup>nd</sup> Report (15<sup>th</sup> Lok Sabha) on 'Demands for Grants (2012-13)' in respect of the Ministry of Information and Broadcasting.
- (6) Action Taken by the Government on the Recommendations contained in Chapter I and Final Replies included in Chapter V of the 41<sup>st</sup> Action Taken Report (15th Lok Sabha) on the recommendations of the Committee contained in 31<sup>st</sup> Report (15<sup>th</sup> Lok Sabha) on 'Demands for Grants (2012-13)' in respect of the Ministry of Communications and Information Technology (Department of Telecommunications).'

## 8. Statements of Standing Committee on Defence

Shri Raj Babbar laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Defence:-

(1) Statement showing further Action Taken by the Government on the Recommendations/Observations contained in Chapters I and V of the 9<sup>th</sup> Report of the Standing Committee on Defence (15<sup>th</sup> Lok Sabha) on 'Action Taken by the Government on the Recommendations/Observations contained

- in the 6<sup>th</sup> Report of the Committee (15<sup>th</sup> Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2010-11'.
- (2) Statement showing further Action Taken by the Government on the Recommendations/Observations contained in Chapters I and V of the 10<sup>th</sup> Report of the Standing Committee on Defence (15<sup>th</sup> Lok Sabha) on 'Action Taken by the Government on the Recommendations/Observations contained in the 34<sup>th</sup> Report of the Committee (14<sup>th</sup> Lok Sabha) on the subject Human Resource Planning, Shortage of Manpower, Infusion of Hi-Tech Training and Infrastructure for the Armed Forces'.
- (3) Statement showing further Action Taken by the Government on the Recommendations/Observations contained in Chapters I and V of the 11<sup>th</sup> Report of the Standing Committee on Defence (15<sup>th</sup> Lok Sabha) on 'Action Taken by the Government on the Recommendations/Observations contained in the 8<sup>th</sup> Report of the Committee (15<sup>th</sup> Lok Sabha) on the subject Construction of Roads in the Border Areas of the Country'.
- (4) Statement showing further Action Taken by the Government on the Recommendations/Observations contained in Chapters I and V of the 14<sup>th</sup> Report of the Standing Committee on Defence (15<sup>th</sup> Lok Sabha) on 'Action Taken by the Government on the Recommendations/Observations contained in the 12<sup>th</sup> Report of the Committee (15<sup>th</sup> Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2011-12'.

# **9.** Report of Standing Committee on Energy

Shri P.C. Chacko presented the 38<sup>th</sup> Report (Hindi and English versions) of the Standing Committee on Energy (2012-13) on Action Taken by the Government on the Recommendations contained in the 30<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on 'Functioning of Central Electricity Regulatory Commission (CERC)' relating to Ministry of Power.

## 10. Statements of Standing Committee on Energy

Shri P.C. Chacko laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Energy (2012-13):-

- (1) Action Taken by Government on the Recommendations contained in Chapters I and V of the 23<sup>rd</sup> Report (15<sup>th</sup> Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the Recommendations contained in the 14<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) of the Committee on "Transmission and Distribution Systems and Networks".
- (2) Action Taken by Government on the Recommendations contained in Chapter I of the 32<sup>nd</sup> Report (15<sup>th</sup> Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the Recommendations contained in the 28<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) of the Committee on "Demands for Grants (2012-13)" pertaining to the Ministry of Power.
- (3) Action Taken by Government on the Recommendations contained in Chapters I and V of the 31<sup>st</sup> Report (15<sup>th</sup> Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the Recommendations contained in the 27<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) of the Committee on "Demands for Grants (2012-13)" pertaining to the Ministry of New and Renewable Energy.
- (4) Action Taken by Government on the Recommendations contained in Chapter V of the 33<sup>rd</sup> Report (15<sup>th</sup> Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the Recommendations contained in the 29<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) of the Committee on "Availability of Identified Non-Conventional Resources of Energy their Potential vis-à-vis Utilization" pertaining to the Ministry of New and Renewable Energy.

## 11. Reports of Standing Committee on Transport, Tourism and Culture

Shri M. Krishnaswamy laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

(1) 198<sup>th</sup> Report on "Management of Road Transport in National Capital Region: Issues and Challenges".

- (2) 199<sup>th</sup> Report on "Action Taken by the Government on the Recommendations/ Observations of the Committee contained in its 189<sup>th</sup> Report on the Development of National Waterways-Potentials and Challenges".
- (3) 200<sup>th</sup> Report on Development of Tourism, National Highways and Water Transport in Kerala and Cochin Shipyard Limited".

## 12. Statements by Ministers

- (1) The Minister of Social Justice and Empowerment laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 24<sup>th</sup> Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2012-13), pertaining to the Ministry of Social Justice and Empowerment.
- (2) The Minister of State (Independent Charge) of the Ministry of Consumer Affairs, Food and Public Distribution laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 28<sup>th</sup> Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2013-14), pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.
- (3) The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation and Minister of State (Independent Charge) of the Ministry of Chemicals and Fertilizers laid the following statements (Hindi and English versions) regarding:-
  - (i) the status of implementation of the recommendations contained in the 25<sup>th</sup> Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2012-13), pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.
  - (ii) the status of implementation of the recommendations contained in the 29<sup>th</sup> Report of the Standing Committee on Chemicals and

- Fertilizers on 'National Pharmaceutical Pricing Authority' (NPPA), pertaining to the Ministry of Chemicals and Fertilizers.
- (4) The Minister of State in the Ministry of Home Affairs laid the following statements (Hindi and English versions):-
  - (a) regarding the status of implementation of the recommendations contained in the 165<sup>th</sup> Report of the Standing Committee on Home Affairs on the Action Taken by the Government on recommendations contained in the 161<sup>st</sup> Report of the Committee on Demands for Grants (2012-13), pertaining to the Ministry of Home Affairs.
  - (b) (i) correcting the reply given on 06.08.2013 to Starred Question No. 32 by Shri Pawan Kumar Bansal, MP regarding 'Service Conditions for Chandigarh Employees' and (ii) giving reasons for delay in correcting the reply.
- (5) The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Food Processing Industries on behalf of the Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Food Processing Industries laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 48<sup>th</sup> Report of the Standing Committee on Agriculture on Demands for Grants (2013-14), pertaining to the Department of Animal Husbandry, Dairying and Fisheries (DADF), Ministry of Agriculture.
- (6) The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Food Processing Industries laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 47<sup>th</sup> Report of the Standing Committee on Agriculture on Demands for Grants (2013-14), pertaining to the Department of Agricultural Research and Education, Ministry of Agriculture.

#### 12.06 P.M.

## 13. Obervation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, Hon'ble Minister of Parliamentary Affairs has proposed that the sittings of the House may be extended upto Friday, the 6th September, 2013 in order to complete essential Government Business.

If the House agrees, we may extend the sittings of the current Monsoon Session upto Friday the 6th September, 2013."

The House agreed.

#### \*12.25 P.M.

#### 14. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri N.S.V. Chitthan regarding need to withdraw increase in VAT on imported silk yarns and also take measures for growth of handloom sector in the country.
- (2) Shri Ijyaraj Singh regarding need to make opening of Zero balance Savings account in Banks hassle-free for beneficiaries covered under different welfare schemes of the Government in the country particularly in Kota Parliamentary Constituency, Rajasthan.
- (3) Shri Lalit Mohan Suklabaidya regarding need to expedite the completion of gauge conversion of railway line from Lumding to Badarpur in Assam.
- (4) Shri Anto Antony regarding need to make the Anganwadi workers and helpers as permanent employees and also enhance their honorarium.

<sup>\*</sup>From 12.07 P.M. to 12.34 P.M., members raised matters of urgent public importance.

- (5) Shri R. Dhruvanarayana regarding need to open a Sainik School in Chamarjanagar district, Karnataka.
- (6) Shri Jai Prakash Agarwal regarding need to formulate a comprehensive scheme for development of civic amenities in North East Delhi Parliamentary Constituency.
- (7) Shri Naranbhai Kachhadia regarding need to accord approval to the proposal of Gujarat for grant of financial assistance to schemes meant for welfare of workers employed in salt industry.
- (8) Shri Anurag Singh Thakur regarding need to deploy Guards and Fire Watchers for safequarding of crops and forests from fire in Himachal Pradesh under Mahatma Gandhi National Rural Employment Guarantee Scheme.
- (9) Shri Radha Mohan Singh regarding need to provide financial assistance to Bihar to facilitate the completion of the long-pending development projects in the State.
- (10) Shri Shailendra Kumar regarding need to provide stoppage of Mahananda Express (Train No. 15483/84), Kalka Mail (Train No. 12311/12), Sealdah-Ajmer Express (Train No. 12987/88) and Muri-Amritsar Express (Train No. 18601) at Sirathu, Bharwari and Manauri Railway stations in Kaushambi Parliamentary Constituency, Uttar Pradesh.
- (11) Dr. Bali Ram regarding need to augment railway facilities in Azamgarh district, Uttar Pradesh.
- (12) Shri Abdul Rahman regarding need to develop and promote Ayurveda system of medicine in Tamil Nadu.
- (13) Shri Rudra Madhab Ray regarding need to ensure availability of generic drugs at reasonable price in the market and make Government procurement directly from the drug-manufacturers.
- (14) Shri Chandrakant B. Khaire regarding need to develop adequate tourist facilities in Aurangabad, Maharashtra, to boost tourism in the region.
- (15) Shri Jagadanand Singh regarding need to develop Buxar in Bihar as an attractive tourist destination.

- (16) Shri P. Lingam regarding need to ensure payment of minimum wages to workers engaged in Mahatma Gandhi National Rural Employment Guarantee Scheme in Tamil Nadu.
- (17) Shri Baliram Sukur Jadhav regarding need to provide adequate compensation to farmers who suffered crop damage due to wet-drought in Vidarbha region of Maharashtra.

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#### 12.34 P.M.

#### 15. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, before I call Shri Gurudas Dasgupta to initiate the discussion on the economic situation in the country, I have a small observation to make. Hon'ble Members, as you are aware, I had assured the House that the first discussion in the House would be on Uttarakhand tragedy. However, in view of the request made by the Leader of Opposition and others in the Business Advisory Committee Meeting held yesterday, I have permitted the discussion on economic situation for being taken up today. As agreed in the Business Advisory Committee meeting, the discussion on Uttarakhand tragedy on the Statement of the Minister would be taken up on 30 August, 2013."

#### 12.35 P.M.

#### 16. Discussion Under Rule 193

Time Taken: 4 Hrs. 28 Mts.

Shri Gurudas Dasgupta raised a discussion on the economic situation in the country.

(Lok Sabha adjourned at 1.12 P.M., and re-assembled at 2.15 P.M.)

#### 2.15 P.M.

The following members took part in the debate:-

- 1. Shri Bhakta Charan Das
- 2. Shri Yashwant Sinha
- 3. Shri Shailendra Kumar
- 4. Dr. Baliram
- 5. Shri Sharad Yadav
- 6. Prof. Saugata Roy
- 7. Shri T.K.S. Elangovan
- 8. Shri Khaqen Das

- 9. Shri Baijayant 'Jay' Panda
- 10. Dr. M. Thambi Durai
- 11. Shri Anandrao Adsul
- 12. Shri Nama Nageswara Rao
- 13. Shri Sanjay Singh Chauhan
- 14. Shri Prasanta Kumar Majumdar
- 15. Smt. Putul Kumari
- 16. Dr. Tarun Mandal
- 17. Dr. Ajay Kumar
- 18. Dr. Raghuvansh Prasad Singh

Shri P. Chidambaram replied to the debate.

# \*17. Report of Business Advisory Committee

Shri Sudip Bandyopadhyay presented the Fifty-first Report of the Business Advisory Committee.

<sup>\*</sup>At 4.57 P.M.

#### 6.06 P.M.

# <sup>®</sup>18. Statutory Resolution–Withdrawn

Time Taken: 54 mts.

Prof. Sk. Saidul Haque moved the following resolution:-

"That this House disapproves of the Securities and Exchange Board of India (Amendment) Second Ordinance, 2013 (No. 5 of 2013) promulgated by the President on 29 May, 2013".

After discussion, as indicated in **para 19** below, the Resolution was withdrawn by leave of the House.

#### @19. Government Bill - Passed

# The Securities and Exchange Board of India (Amendment) Bill, 2013

Motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the combined debate on the Resolution (vide **para 18** above) and the motion for consideration of the Bill:-

- 1. Shri Nishikant Dubey
- 2. Shri Satpal Maharaj
- 3. Shri Shailendra Kumar
- 4. Shri Dhananjay Singh
- 5. Shri Vishwa Mohan Kumar
- 6. Shri Bhartruhari Mahtab
- 7. Dr. Raghuvansh Prasad Singh

Shri P. Chidambaram replied to the combined debate.

Shri Sk. Saidul Hague spoke. (by way of reply to his Statutory Resolution.)

The motion for consideration of the Bill was adopted and the clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

<sup>&</sup>lt;sup>®</sup>Discussed together.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri P. Chidambaram. The motion was adopted and the Bill was passed.

## \*8.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 29<sup>th</sup> August, 2013.)

T.K. VISWANATHAN, Secretary-General.

<sup>\*</sup>From 7.01 P.M. to 8.00 P.M., members raised matters of urgent public importance.

# **LOK SABHA**

## **BULLETIN – PART I**

(Brief Record of Proceedings)

# Thursday, August 29, 2013/Bhadrapada 7, 1935 (Saka)

No. 329

#### 11.00 A.M.

# 1. Submission by Members

The following members made submission regarding reported economic condition of the country due to continuous decline in value of rupee:-

- 1. Smt. Sushma Swaraj
- 2. Shri Mulayam Singh Yadav
- 3. Prof. Saugata Roy
- 4. Shri Sharad Yadav
- Shri Basudeb Acharia
- 6. Dr. M. Thambi Durai
- 7. Shri Dara Singh Chauhan
- 8. Shri Nama Nageswara Rao
- 9. Shri Asadudding Owaisi

Shri Sk. Saidul Haque associated.

Shri Kamal Nath responded.

# 2. Starred Questions

Starred Question No. 262 was orally answered. Replies to Starred Question Nos. 263–280 were laid on the Table.

# 3. Unstarred Questions

Replies to Unstarred Question Nos. 2991–3016 and 3018–3219 were laid on the Table.

# (Due to interruptions, Lok Sabha adjourned at 11.26 A.M. and re-assembled at 12.00 Noon)

#### 12.00 Noon

## 4. Reference by the Speaker

The Speaker made reference on the National Sports Day.

#### 12.01 P.M.

## 5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (a) Annual Report of the Tungabhadra Steel Products Limited, Hospet, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) Annual Report of the Richardson & Cruddas (1972) Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the SJVN Limited and the Ministry of Power for the year 2013-2014.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 59 of the Energy Conservation Act, 2001:-
  - (i) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Household Frost Free Refrigerators) Amendment Regulations, 2013 published in Notification No. 2/11(5)/03-BEE-4 in Gazette of India dated 9<sup>th</sup> May, 2013.
  - (ii) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Room Air Conditioners) Amendment Regulations, 2013 published in Notification No. 2/11(5)/03-BEE-2 in Gazette of India dated 9<sup>th</sup> May, 2013.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
  - (i) The Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Third Amendment) Regulations, 2013 published in Notification No. L-1(3)/2009-CERC in Gazette of India dated 26<sup>th</sup> March, 2013.
  - (ii) The Central Electricity Regulatory Commission (Recruitment, Control and Service Conditions of Staff) (First Amendment) Regulations, 2013 published in Notification No. 2/2(2)/2011-Estt./CERC in Gazette of India dated 3<sup>rd</sup> April, 2013.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:-
  - (i) The Companies Directors Identification Number (Amendment) Rules, 2013 published in Notification No. G.S.R. 173(E) in Gazette of India dated 15<sup>th</sup> March, 2013.

- (ii) The Companies (Acceptance of Deposits Amendment) Rules, 2013 published in Notification No. G.S.R. 183(E) in Gazette of India dated 21<sup>st</sup> March, 2013.
- (11) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Film Development Corporation Limited and the Ministry of Information and Broadcasting for the year 2013-2014.
- (13) A copy of the Railway (Notices of and Inquires into Accidents) Amendment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 526(E) in Gazette of India dated 2<sup>nd</sup> August, 2013 under Section 199 of the Railways Act, 1999.
- (14) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the IRCON International Limited and the Ministry of Railways for the year 2013-2014.
  - (ii) Memorandum of Understanding between the Konkan Railway Corporation Limited and the Ministry of Railways for the year 2013-2014.
  - (iii) Memorandum of Understanding between the Dedicated Freight Corridor Corporation of India Limited and the Ministry of Railways for the year 2013-2014.
  - (iv) Memorandum of Understanding between the Burn Standard Company Limited and the Ministry of Railways for the year 2013-2014.
  - (v) Memorandum of Understanding between the Bharat Wagon and Engineering Company Limited and the Ministry of Railways for the year 2013-2014.
  - (vi) Memorandum of Understanding between the Indian Railway Finance Corporation Limited and the Ministry of Railways for the year 2013-2014.

- (vii) Memorandum of Understanding between the Rail Vikas Nigam Limited and the Ministry of Railways for the year 2013-2014.
- (viii) Memorandum of Understanding between the Mumbai Railway Vikas Corporation Limited and the Ministry of Railways for the year 2013-2014.
- (ix) Memorandum of Understanding between the Braitwaite and Company Limited and the Ministry of Railways for the year 2013-2014.
- (x) Memorandum of Understanding between the Railtel Corporation of India Limited and the Ministry of Railways for the year 2013-2014.
- (xi) Memorandum of Understanding between the RITES Limited and the Ministry of Railways for the year 2013-2014.
- (xii) Memorandum of Understanding between the Container Corporation of India Limited and the Ministry of Railways for the year 2013-2014.

# 6. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 19<sup>th</sup> August, 2013, Rajya Sabha passed the Wakf (Amendment) Bill, 2010, passed by the Lok Sabha on the 7<sup>th</sup> May, 2010, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.
- (ii) Communicating the Lok Sabha that as a result of completion of election process to fill up the remaining three vacancies in the Committee on Welfare of Other Backward Classes (OBCs) the following three Members of the Rajya Sabha have been elected to the said Committee:-
  - 1. Dr. Bharatkumar Raut
  - 2. Dr. Anil Kumar Sahani

## 3. Shri Shankarbhai N. Vegad'

(iii) That at its sitting held on the 27th August, 2013, Rajya Sabha passed the Representation of the People (Amendment and Validation) Bill, 2013.

# 7. Bill as amended by Rajya Sabha – Laid on the Table

The Wakf (Amendment) Bill, 2010

# 8. Bill as passed by Rajya Sabha — Laid on the Table

The Representation of the People (Amendment and Validation) Bill, 2013

## 9. Reports of Public Accounts Committee

Dr. Murli Manohar Joshi presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2013-14):-

- (1) 87<sup>th</sup> Report on 'Tax Administration' based on C&AG Report No. 27 of 2011-12 relating to the Ministry of Finance (Department of Revenue).
- (2) 88<sup>th</sup> Report on Action Taken by the Government on the Observations/
  Recommendations of the Committee contained in their 42<sup>nd</sup> Report
  (Fifteenth Lok Sabha) on 'Uneconomic Branch Lines in Indian Railways'
  relating to the Ministry of Railways (Railway Board).

# **10.** Reports of Committee on Government Assurances

Rajkumari Ratna Singh presented the following Reports (Hindi and English versions):-

- (1) 29<sup>th</sup> Report regarding review of pending assurances pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).
- (2) 30<sup>th</sup> Report regarding requests for dropping of assurances.
- (3) 31<sup>st</sup> Report regarding requests for dropping of assurances.

- (4) 32<sup>nd</sup> Report regarding requests for dropping of assurances.
- (5) 33<sup>rd</sup> Report regarding requests for dropping of assurances.
- (6) 34<sup>th</sup> Report regarding review of pending assurances pertaining to the Ministry of Mines.
- (7) 35<sup>th</sup> Report regarding review of pending assurances pertaining to the Ministry of Agriculture (Department of Agriculture and Co-operation)

## 11. Report of Committee on Subordinate Legislation

Shri P. Karunakaran presented the 36<sup>th</sup> Report (Hindi and English versions) of the Committee on Subordinate Legislation.

# 12. Report of Standing Committee on Urban Development

Shri Ramesh Kumar presented the 26<sup>th</sup> Report (Hindi and English versions) of the Standing Committee on Urban Development (2012-2013) on 'Role of Central Public Works Department (CPWD) in checking unauthorized occupation of Government land and colonies and evaluation of their performance in maintaining Government buildings'.

# 13. Report of Standing Committee on Chemicals and Fertilizers

Shri Tufani Saroj presented the 39<sup>th</sup> Report (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers on the subject 'Pricing of Fertilizers' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

# 14. Reports of Standing Committee on Coal and Steel

Shri Govind Prasad Mishra presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:

- (1) 38<sup>th</sup> Report on "Review of Export of Iron Ore Policy" pertaining to the Ministry of Steel.
- (2) 39<sup>th</sup> Report on "Promotion of Steel Usage" pertaining to the Ministry of Steel.

(3) 40<sup>th</sup> Report on "Functioning of MSTC Ltd." pertaining to the Ministry of Steel.

## 15. Statements of Standing Committee on Coal and Steel

Shri Govind Prasad Mishra laid the following Action Taken Statements (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Statement showing Action Taken by the Government on the Recommendations contained in Chapters I and V of the 28<sup>th</sup> Report(15<sup>th</sup> Lok Sabha) of the Standing Committee on Coal and Steel on action taken by the Government on the Recommendations contained in 25<sup>th</sup> Report on "Demands for Grants (2012-13)" of the Ministry of Mines.
- (2) Statement showing Action Taken by the Government on the Recommendations contained in Chapters I and V of the 29<sup>th</sup> Report(15<sup>th</sup> Lok Sabha) of the Standing Committee on Coal and Steel on action taken by the Government on the Recommendations contained in 26<sup>th</sup> Report on "Demands for Grants (2012-13)" of the Ministry of Steel.

# **16.** Statements of Standing Committee on Social Justice and Empowerment

Shri Hemanand Biswal laid on the table the following Statements (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:-

- (1) Action Taken by the Government on the Recommendations contained in Chapter I and Final Replies included in Chapter V of the 29<sup>th</sup> Action Taken Report (15<sup>th</sup> Lok Sabha) on the Recommendations of the Committee contained in 26<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Minority Affairs.
- (2) Action Taken by the Government on the Recommendations contained in Chapter I and Final Replies included in Chapter V of the 30<sup>th</sup> Action Taken Report (15<sup>th</sup> Lok Sabha) on the Recommendations of the Committee contained in 25<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Tribal Affairs.

(3) Action Taken by the Government on the Recommendations contained in Chapter I and Final Replies included in Chapter V of the 31<sup>st</sup> Action Taken Report (15<sup>th</sup> Lok Sabha) on the Recommendations of the Committee contained in 24<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Social Justice and Empowerment.

## 17. Report of Standing Committee on Home Affairs

Shri Sandeep Dikshit laid on the Table the 173<sup>rd</sup> Report (Hindi and English versions) of the Standing Committee on Home Affairs on the strengthening of the working of Ministry of DoNER for effective implementation of policies, programmes, schemes and projects meant for North Eastern Region.

# 18. Statements by Ministers

- (1) The Minister of Science and Technology and Minister of Earth Sciences laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 240<sup>th</sup> Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2013-14), pertaining to the Department of Science and Technology, Ministry of Science and Technology.
- (2) The Minister of State (Independent Charge) of the Ministry of Corporate Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 64<sup>th</sup> Report of the Standing Committee on Finance on Demands for Grants (2012-13), pertaining to the Ministry of Corporate Affairs.
- (3) The Minister of State in the Ministry of Civil Aviation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 116<sup>th</sup>, 125<sup>th</sup>, 138<sup>th</sup>, 140<sup>th</sup> and 147<sup>th</sup> Reports of the Standing Committee on Transport, Tourism and

Culture on Demands for Grants, pertaining to the Ministry of Civil Aviation.

(4) The Minister of State in the Ministry of Railways laid a statement (Hindi and English versions) (i) correcting the reply given on 22 November, 2012 to Unstarred Question No. 138 by Shri Anurag Singh Thakur, Shri Rao Saheb Danve Patil and Shri Prataprao Ganpatrao Jadhao regarding 'New Line Projects' and (ii) giving reasons for delay in correcting the reply.

#### 19. Motion

Shri Kamal Nath moved the following motion :-

"That this House do agree with the Fifty-first Report of the Business Advisory Committee presented to the House on  $27^{\text{th}}$  August, 2013."

The motion was adopted.

### 12.08 P.M.

#### 20. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Smt. Botcha Jhansi Lakshmi regarding need to take all necessary measures for revival of jute industry in coastal districts of Andhra Pradesh.
- (2) Dr. Nirmal Khatri regarding need to address the grievances related to salary, honorarium and service conditions of Anganwadi workers, Accredited Social Health Activists, MNREGA workers and Madarsa teachers and instructors.
- (3) Shri Hamdullah Sayeed regarding need to supply kerosene at subsidized rates to the fishermen of Lakshadweep Islands.

- (4) Shri K.P. Dhanapalan regarding need to form a railway zone with its headquarters in Kerala.
- (5) Shri Manicka Tagore regarding need to start operation of Air India /Air India Express flights from Madurai International Airport, Tamil Nadu to Dubai, Singapore and Kuala Lumpur.
- (6) Shri M. Krishnaswamy regarding need to expedite construction of new railway lines from Tindivanam to Nagari and Tiruvannamalai.
- (7) Shri Jagdambika Pal regarding need to take effective measures to prevent closure of Sugar Mills in Walterganj and Basti in Uttar Pradesh.
- (8) Shri Rajendra Agarwal regarding need to make permanent the services of teachers working in Kasturba Gandhi Residential Schools and also enhance their honorarium.
- (9) Shri Nalin Kumar Kateel regarding need to review the setting up of proposed coal based Ultra Mega Power Project at Niddodi in Karnataka.
- (10) Smt. Jyoti Dhurve regarding need to settle insurance claims of farmers under National Agriculture Insurance Scheme in Harda district of Madhya Pradesh.
- (11) Shri Ganesh Singh regarding need to accord approval to the proposal of Government of Madhya Pradesh for declaring Bargi Left Bank Canal project as national project and sanction the required funds for the project.
- (12) Dr. Ratna De Nag regarding need to formulate and implement welfare measures and schemes for women under Corporate Social Responsibility Fund Programme of Central PSUs.
- (13) Adv. A. Sampath regarding need to ensure easy availability of cancer treatment drugs and pain killers to all the cancer patients at affordable price throughout the country.
- (14) Shri Bhartruhari Mahtab regarding need to allocate Chandrabila and Tentulai coal blocks to Odisha Power Generation Corporation and Odisha Thermal Power Corporation Limited respectively.

- (15) Shri O.S. Manian regarding need to take immediate measures for release of Indian fishermen languishing in the jails of Sri Lanka.
- (16) Shri Kameshwar Baitha regarding need to provide adequate power to Jharkhand from Central Pool to ensure smooth supply of power in the State particularly in Palamu and Garhwa districts.

#### 12.09 P.M.

#### 21. Government Bill -Passed

Time Taken: 8 Hrs. 03 Mts.

The Land Acquisition, Rehabilitation and Resettlement Bill, 2011

The motion for consideration of the Bill was moved by Shri Jairam Ramesh.

(Due to interruptions, Lok Sabha adjourned at 12.11 P.M. and re-assembled at 12.30 P.M.)

(Due to continued interruptions, Lok Sabha adjourned at 12.31 P.M. and re-assembled at 2.00 P.M.)

#### 2.00 P.M.

The following members took part in the debate:-

- 1. Shri Rajnath Singh
- 2. Kum. Meenakshi Natarajan
- 3. Shri Mulayam Singh Yadav
- 4. Shri Surendra Singh Nagar
- 5. Shri Rajiv Ranjan (Lalan) Singh
- 6. Shri Sudip Bandyopadhyay
- 7. Shri T.K.S. Elangovan
- 8. Shri Basudeb Acharia
- 9. Shri Tathagata Satpathy
- 10. Shri Prataprao Ganpatrao Jadhao
- 11. Smt. Supriya Sule
- 12. Dr. M. Thambi Durai
- 13. Shri Nama Nageswara Rao
- 14\* Dr. Virendra Kumar
- 15\* Shri Arjun Meghwal
- 16\* Shri Shailendra Kumar
- 17\* Shri P. Viswanathan

<sup>\*</sup>Written speeches were laid on the Table.

- 18\* Smt. Darshana Vikram Jardosh
- 19\* Smt. Rama Devi
- 20. Shri Jayant Chaudhary
- 21\* Shri Abdul Rahman
- 22\* Smt. Jayshreeben Patel
- 23\* Shri A. Ganeshamurthi
- 24\* Shri M. Krishnaswamy
- 25\* Shri Gutha Sukhender Reddy
- 26\* Shri Shivarama Gouda
- 27\* Shri C. Siyasami
- 28\* Shri S. Semmalai
- 29\* Shri Satpal Maharaj
- 30\* Adv. Ganeshrao Nagorao Dudhgaonkar
- 31. Shri Lalu Prasad
- 32\* Dr. Mahendrasinh P. Chauhan
- 33\* Shri Dinesh Kashyap
- 34\* Shri N. Peethambara Kurup
- 35\* Shri O.S. Manian
- 36. Shri Sher Singh Ghubaya
- 37\* Shri Ponnam Prabhakar
- 38\* Shri Sohan Potai
- 39. Shri Prabodh Panda
- 40. Shri S.D. Shariq
- 41. Shri Hukumdev Narayan Yadav
- 42\* Shri P.D. Rai
- 43\* Shri Ravinder Kumar Pandey
- 44. Shri Vikrambhai Arjanbhai Maadam
- 45\* Shri Harish Chaudhary
- 46\* Shri Ram Singh Kaswan

<sup>\*</sup>Written speeches were laid on the Table.

- 47. Shri E.T. Mohammed Basheer
- 48\* Prof. Sk. Saidul Haque
- 49. Shri Prasanta Kumar Majumdar
- 50. Shri Nripendra Nath Roy
- 51\* Shri C. Rajendran
- 52. Dr. Ajay Kumar
- 53\* Dr. Kirit Premjibhai Solanki
- 54. Shri Asaduddin Owaisi
- 55\* Shri Rajaram Pal
- 56. Dr. Tarun Mandal
- 57\* Shri Neeraj Shekhar
- 58\* Shri Naveen Jindal
- 59\* Smt. Jaya Prada
- 60. Smt. Putul Kumari
- 61\* Dr. Charles Dias
- 62. Shri Raju Shetti
- 63\* Shri P.L. Punia
- 64\* Shri Hansraj G. Ahir
- 65\* Shri Kachhadia Naranbhai
- 66\* Shri Ghanshaym Anuragi
- 67\* Shri Ratan Singh
- 68\* Prof. Rama Shankar Katheria
- 69\* Shri Rajendra Agrawal
- 70\* Shri Dilip Gandhi

Shri Jairam Ramesh replied to the debate.

<sup>\*</sup>Written speeches were laid on the Table.

Thereafter, the Speaker made the following observation:-

"Hon'ble Members, the discussion on the motion for consideration of the Land Acquisition, Rehabilitation and Resettlement Bill, 2011 is over. The House will now take up for voting the motion for consideration, the clause-byclause consideration and the motion for passing of the Bill.

Hon'ble Members would appreciate that the Bill is an important piece of legislation and a number of amendments are to be moved by the Government as well as by private Members to the clauses of this Bill. I anticipate that on certain clauses or amendments to clauses, there may be a demand for voting by division. Hon'ble Members are aware that before division takes place, the Secretary-General informs the Members about the procedure of operating the Automatic Vote Recording Machine, which the Members are requested to listen to carefully.

I would also like to inform the House that several identical amendments to various clauses of the Bill have been tabled by the Hon'ble Members. As per practice, moving of identical amendments is not in order. Therefore, in cases where identical amendments are tabled by members, the practice is to call the Member who has tabled his notice of amendment first in point of time to move this amendment. If the Member is not present in the House or does not move his amendment, then the name of the second Member or the third Member and so on who may be present and wants to move his amendment is called. Therefore, when the relevant clauses are taken up, I will call the names of Hon'ble Members accordingly."

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

On amendment No. 175 moved by Prof. Sk. Saidul Haque to Clause 2, the House divided and result of Division was: "Ayes 28, "Noes 226. The amendment was accordingly negatived.

Clause 2 was adopted, as amended.

<sup>\*</sup>Subject to correction.

On amendment No. 366 moved by Dr. M. Thambi Durai to Clause 3, the House divided and result of Division was: "Ayes 28, "Noes 224. The amendment was accordingly negatived.

Clause 3 was adopted, as amended.

Clause 4 was adopted, as amended.

Clause 5 was adopted.

Clause 6 was adopted, as amended.

Clause 7 was adopted, as amended.

Clause 8 was adopted, as amended.

Clause 9 was adopted.

Clause 10 was adopted, as amended.

Clause 11 was adopted, as amended.

Clause 12 was adopted, as amended.

Clause 13 was adopted.

Clause 14 was adopted, as amended.

Clause 15 was dropped.

Clause 16 was adopted.

Clause 17 was adopted, as amended.

Clause 18 was adopted.

Shri Jairam Ramesh moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 74 to the Land Acquisition, Rehabilitation and Resettlement Bill, 2011 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 18A was adopted.

New Clause 18A was also adopted.

Clause 19 was adopted, as amended.

<sup>\*</sup>Subject to correction.

Clause 20 was adopted.

Clause 21 was adopted, as amended.

Clauses 22 and 23 were adopted.

Clause 24 was adopted, as amended.

Clause 25 was adopted, as amended.

Clause 26 was adopted, as amended.

Clause 27 was adopted.

Shri Jairam Ramesh moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 89 to the Land Acquisition, Rehabilitation and Resettlement Bill, 2011 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 27A was adopted.

New Clause 27A was also adopted.

Clause 28 was adopted.

Clause 29 was adopted, as amended.

Clause 30 was adopted, as amended.

Clause 31 was adopted, as amended.

Clauses 32 to 36 were adopted.

Clause 37 was adopted, as amended.

Shri Jairam Ramesh moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 97 to the Land Acquisition, Rehabilitation and Resettlement Bill, 2011 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 37A was adopted.

New Clause 37A was also adopted.

Clause 38 was adopted, as amended.

Shri Jairam Ramesh moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 101 to the Land Acquisition, Rehabilitation and Resettlement Bill, 2011 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 38A was adopted.

New Clause 38A was also adopted.

Shri Jairam Ramesh moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 102 to the Land Acquisition, Rehabilitation and Resettlement Bill, 2011 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 38B was adopted.

New Clause 38B was also adopted.

Clause 39 was adopted.

Clause 40 was adopted, as amended.

Clause 41 was adopted, as amended.

Smt. Sushma Swaraj spoke on Clause 42.

Clause 42 was adopted, as amended.

Shri Jairam Ramesh moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 110 to the Land Acquisition, Rehabilitation and Resettlement Bill, 2011 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 42A was adopted.

New Clause 42A was also adopted.

On amendment No. 274 moved by Shri Bhartruhari Mahtab to Clause 43, the House divided and result of Division was: \*Ayes 28, \*Noes 196. The amendment was accordingly negatived.

Clause 43 was adopted, as amended.

Clause 44 was adopted.

Shri Jairam Ramesh moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 112 to the Land Acquisition, Rehabilitation and Resettlement Bill, 2011 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 44A was adopted.

New Clause 44A was also adopted.

Clause 45 was adopted, as amended.

Clause 46 was adopted.

Clause 47 was adopted, as amended.

Clauses 48 to 51 were adopted.

Clause 52 was adopted, as amended.

<sup>\*</sup>Subject to correction.

Clauses 53 to 56 were adopted.

Clause 57 was adopted.

Clause 58 was adopted, as amended.

Clauses 59 to 62 were adopted.

Clause 63 was adopted, as amended.

Clauses 64 to 67 were adopted.

Clause 68 was adopted, as amended.

Clause 69 was adopted.

Clauses 70 to 74 were adopted.

Clause 75 was adopted, as amended.

Clause 76 was adopted, as amended.

Clause 77 was adopted.

Clause 78 was adopted, as amended.

Clauses 79 to 84 were adopted.

Clause 85 was adopted, as amended.

Clauses 86 to 89 were adopted.

Clause 90 was adopted, as amended.

Clauses 91 and 92 were adopted.

Clause 93 was adopted, as amended.

Clause 94 was adopted.

Clause 95 was adopted, as amended.

Clause 96 was adopted, as amended.

Clause 97 was adopted.

Shri Jairam Ramesh moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 135 to the Land Acquisition, Rehabilitation and Resettlement Bill, 2011 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 97A was adopted.

Smt. Sushma Swaraj spoke on the new Clause 97A.

New Clause 97A was also adopted.

Clause 98 was adopted, as amended.

On amendment No. 277 moved by Shri Bhartruhari Mahtab to Clause 99, the House divided and result of Division was : \*Ayes 27, \*Noes 186. The amendment was accordingly negatived.

On amendment No. 369 moved by Dr. M. Thambi Durai to Clause 99, the House divided and result of Division was: "Ayes 27, "Noes 186. The amendment was accordingly negatived.

Clause 99 was adopted, as amended.

Clauses 100 and 101 were adopted.

Clause 102 was adopted, as amended.

Clauses 103 to 107 were adopted.

The First Schedule was adopted, as amended.

The Second Schedule was adopted, as amended.

The Third Schedule was adopted, as amended.

The Fourth Schedule was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted, as amended.

The motion that the Bill, as amended, be passed was moved by Shri Jairam Ramesh.

On the motion, the House divided and result of Division was: \*Ayes 216, \*Noes 19.

The motion was adopted and the Bill, as amended, was passed.

#### 10.01 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 30<sup>th</sup> August, 2013.)

T.K. VISWANATHAN, Secretary-General.

<sup>\*</sup>Subject to correction.

# **LOK SABHA**

## **BULLETIN – PART I**

(Brief Record of Proceedings)

Friday, August 30, 2013/Bhadrapada 8, 1935 (Saka)

No. 330

11.00 A.M.

(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 Noon)

### 1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 281–300 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 3221–3450 would be printed in the Official Report of the day.

#### 12.00 Noon

# 2. Statement by Prime Minister

Prime Minister made a statement regarding current economic situation in the country.

#### 12.17 P.M.

# 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2011-2012.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2011-2012, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Kolkata, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-
  - (i) The Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2013 published in Notification No. 4/15015/30/2011 in Gazette of India dated 10<sup>th</sup> June, 2013.
  - (ii) The Food Safety and Standards (Packaging and Labelling)
    Amendment Regulations, 2013 published in Notification No.
    4/15015/30/2011 in Gazette of India dated 10<sup>th</sup> June, 2013.
  - (iii) The Food Safety and Standards (Laboratory and Sample Analysis)
     (Amendment) Regulations, 2013 published in Notification No.
     4/15015/30/2011 in Gazette of India dated 8<sup>th</sup> February, 2013.
  - (iv) The Food Safety and Standards (Prohibition and Restricts on sales)
     (Amendment) Regulations, 2013 published in Notification No.
     4/15015/30/2011 in Gazette of India dated 8<sup>th</sup> February, 2013.
  - (v) The Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2013 published in Notification No. F. No. P. 15014/1/2011-PFA/FSSAI in Gazette of India dated 27<sup>th</sup> June, 2013.
  - (vi) The Food Safety and Standards (Packaging and Labelling)
    Amendment Regulations, 2013 published in Notification No. F. No. P.
    15014/1/2011-PFA/FSSAI in Gazette of India dated 27<sup>th</sup> June, 2013.
- (4) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of Section 7 of the All India Institute of Medical Sciences Act, 1956:-

- (i) S.O.2350(E) published in Gazette of India dated 2<sup>nd</sup> August, 2013, nominating the Union Minister of Health and Family Welfare as the President of the All India Institute of Medical Sciences, Rishikesh.
- (ii) S.O.2351(E) published in Gazette of India dated 2<sup>nd</sup> August, 2013, nominating the Union Minister of Health and Family Welfare as the President of the All India Institute of Medical Sciences, Raipur.
- (iii) S.O.2352(E) published in Gazette of India dated 2<sup>nd</sup> August, 2013, nominating the Union Minister of Health and Family Welfare as the President of the All India Institute of Medical Sciences, Patna.
- (iv) S.O.2353(E) published in Gazette of India dated 2<sup>nd</sup> August, 2013, nominating the Union Minister of Health and Family Welfare as the President of the All India Institute of Medical Sciences, Bhubaneswar.
- (v) S.O.2354(E) published in Gazette of India dated 2<sup>nd</sup> August, 2013, nominating the Union Minister of Health and Family Welfare as the President of the All India Institute of Medical Sciences, Bhopal.
- (vi) S.O.2355(E) published in Gazette of India dated 2<sup>nd</sup> August, 2013, nominating the Union Minister of Health and Family Welfare as the President of the All India Institute of Medical Sciences, Jodhpur.
- (5) A copy each of the following Notifications (Hindi and English versions) issued under Sections 3 and 4 of the All India Institute of Medical Sciences Act, 1956:-
  - (i) G.S.R.549(E) published in Gazette of India dated 14<sup>th</sup> August, 2013, regarding establishment of AIIMS at Rae Bareli, Uttar Pradesh under provisions of AIIMS (Amendment) Act, 2012.
  - (ii) S.O.2011(E) published in Gazette of India dated 4<sup>th</sup> July, 2013, constituting the All India Institute of Medical Sciences, Bhopal, consisting of members, mentioned therein.
  - (iii) S.O.2012(E) published in Gazette of India dated 4<sup>th</sup> July, 2013, constituting the All India Institute of Medical Sciences, Bhubaneswar, consisting of members, mentioned therein.

- (iv) S.O.2013(E) published in Gazette of India dated 4<sup>th</sup> July, 2013, constituting the All India Institute of Medical Sciences, Jodhpur, consisting of members, mentioned therein.
- (v) S.O.2014(E) published in Gazette of India dated 4<sup>th</sup> July, 2013, constituting the All India Institute of Medical Sciences, Patna, consisting of members, mentioned therein.
- (vi) S.O.2015(E) published in Gazette of India dated 4<sup>th</sup> July, 2013, constituting the All India Institute of Medical Sciences, Raipur, consisting of members, mentioned therein.
- (vii) S.O.2016(E) published in Gazette of India dated 4<sup>th</sup> July, 2013, constituting the All India Institute of Medical Sciences, Rishikesh, consisting of members, mentioned therein.
- (6) A copy of the Notification No. G.S.R.550(E) (Hindi and English versions) published in Gazette of India dated 14<sup>th</sup> August, 2013, regarding delegation of administrative and financial powers to the Directors of six new All India Institutes of Medical Sciences issued under sub-section (1) of Section 27D of the All India Institute of Medical Sciences (Amendment) Act, 2012.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 1998-1999, together with Audit Report thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 1999-2000, together with Audit Report thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2000-2001, together with Audit Report thereon.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Annual Accounts (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2001-2002, together with Audit Report thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Annual Accounts (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2002-2003, together with Audit Report thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Conduct of Elections (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. S.O. 2470(E) in Gazette of India dated 14<sup>th</sup> August, 2013 under sub-section (3) of Section 169 of the Representation of the People Act, 1951.
- (18) (i) A copy of the Annual Accounts (Hindi and English versions) of the Asiatic Society, Kolkata, for the year 2011-2012, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Kolkata, for the year 2011-2012.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 38 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958:-
  - (i) The National Monuments Authority (Conditions of Service of Chairman and Members of the Authority and Conduct of Business) Rules, 2011 published in Notification No. G.S.R. 635(E) in Gazette of India dated 24<sup>th</sup> August, 2011.

- (ii) The Ancient Monuments and Archaeological Sites and Remains (Framing of Heritage Bye-laws and Other Functions of the Competent Authority) Rules, 2011 published in Notification No. G.S.R. 636(E) in Gazette of India dated 24<sup>th</sup> August, 2011.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the year 2011-2012.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Ministry of Micro, Small and Medium Enterprises for the year 2013-2014.
- (25) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the year 2012.
- (26) A copy of the All India Services (Death-cum-Retirement Benefits) Amendment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 492(E) in Gazette of India dated 18<sup>th</sup> July, 2013 under sub-section (2) of Section 3 of the All India Services Act, 1951.
- (27) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and Ministry of Petroleum and Natural Gas for the year 2013-2014.
  - (ii) Memorandum of Understanding between the Handicrafts and Handlooms Exports Corporation of India Limited and the Ministry of Textiles for the year 2013-2014.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the

- Central Council for Research in Siddha, Chennai, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Siddha, Chennai, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Siddha, Chennai, for the year 2011-2012.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2011-2012.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy of the Indian Medicine Central Council (Minimum Standards of Education in Indian Medicine) Amendment Regulations, 2013 (Hindi and English versions) published in Notification No. 18-12/2013 Siddha (Syllabus-UG) in Gazette of India dated 2<sup>nd</sup> May, 2013 under sub-section (2) of Section 36 of the Indian Medicine Central Council Act, 1970, together with a corrigendum thereto published in Notification No. 18-12/2013 Siddha (Syllabus-UG) dated 7<sup>th</sup> August, 2013.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council, Patna, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council, Patna, for the year 2011-2012.

- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan State Mission Authority Manipur, Imphal, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan State Mission Authority Manipur, Imphal, for the year 2011-2012.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Mahila Samakhya Society, Ranchi, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Mahila Samakhya Society, Ranchi, for the year 2011-2012.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) A copy of the Annual Accounts (Hindi and English versions) of the Dr. Hari Singh Gour Vishwavidyalaya, Sagar, for the year 2011-2012, together with Audit Report thereon.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Arunachal Pradesh Rashtriya Madhyamik Shiksha Abhiyan, Itanagar, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Arunachal Pradesh Rashtriya Madhyamik Shiksha Abhiyan, Itanagar, for the year 2011-2012.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan, Mumbai, for the year 2011-2012.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Puducherry, Puducherry, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Puducherry, Puducherry, for the year 2011-2012.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-
  - (i) The Indo-Tibetan Border Police Force, Inspector (Pioneer), Group 'B' Post Recruitment Rules, 2011 published in Notification No. G.S.R. 788(E) in Gazette of India dated 31<sup>st</sup> October, 2011.
  - (ii) The Indo-Tibetan Border Police Force, General Duty Cadre (Group 'B' and Group 'C' Posts) Recruitment Rules, 2012 published in Notification No. G.S.R. 817(E) in Gazette of India dated 8<sup>th</sup> November, 2012.
  - (iii) The Indo-Tibetan Border Police Force, Combatant Accounts Cadre, Group 'A' and Group 'B' Posts Recruitment Rules, 2012 published in Notification No. G.S.R. 814(E) in Gazette of India dated 7<sup>th</sup> November, 2012.

- (iv) The Indo-Tibetan Border Police Force, Engineering Cadre, (Group 'A' Posts) Recruitment Rules, 2012 published in Notification No. G.S.R. 484(E) in Gazette of India dated 21<sup>st</sup> June, 2012.
- (v) The Indo-Tibetan Border Police Force, (Publication and Printing Cadre) Group 'B' and Group 'C' Posts Recruitment (Amendment) Rules, 2012 published in Notification No. G.S.R. 397(E) in Gazette of India dated 29<sup>th</sup> May, 2012.
- (vi) The Indo-Tibetan Border Police Force, Veterinary Cadre Group 'A' Posts Recruitment (Amendment) Rules, 2012 published in Notification No. G.S.R. 297(E) in Gazette of India dated 17<sup>th</sup> April, 2012.
- (vii) The Indo-Tibetan Border Police Force, (Animal Transport Cadre)
  Group 'A' Post Recruitment Rules, 2012 published in Notification No.
  G.S.R. 252(E) in Gazette of India dated 26<sup>th</sup> March, 2012.
- (viii) The Indo-Tibetan Border Police Force, Sub-Inspector (Medic) Para Medical Cadre Group 'B' Posts Recruitment Rules, 2011 published in Notification No. G.S.R. 61(E) in Gazette of India dated 3<sup>rd</sup> February, 2012.
- (ix) The Indo-Tibetan Border Police Force, Telecommunication Cadre (Group 'B' and 'C' Posts) Recruitment (Amendment) Rules, 2012 published in Notification No. G.S.R. 237(E) in Gazette of India dated 21<sup>st</sup> March, 2012.
- (x) The Indo-Tibetan Border Police Force, Deputy Commandant (Official Language) and Assistant Commandant (Official Language), Group 'A' Posts, Recruitment Rules, 2011 published in Notification No. G.S.R. 62(E) in Gazette of India dated 3<sup>rd</sup> February, 2012.
- (xi) The Indo-Tibetan Border Police Force, Deputy Commandant (Office) and Deputy Commandant (Principal Private Secretary) Group 'A' Posts, Recruitment Rules, 2011 published in Notification No. G.S.R. 63(E) in Gazette of India dated 3<sup>rd</sup> February, 2012.

- (xii) The Indo-Tibetan Border Police Force, Deputy Commandant (Education and Stress Counsellor) Group 'A' Posts, Recruitment Rules, 2011 published in Notification No. G.S.R. 60(E) in Gazette of India dated 3<sup>rd</sup> February, 2012.
- (xiii) The Indo-Tibetan Border Police Force, Education and Stress Counsellor Cadre, Group 'A', 'B' and 'C' Posts, Recruitment Rules, 2012 published in Notification No. G.S.R. 618(E) in Gazette of India dated 7<sup>th</sup> August, 2012.
- (xiv) The Indo-Tibetan Border Police Force, General Duty Cadre (Group 'A' Posts) Recruitment (Amendment) Rules, 2012 published in Notification No. G.S.R. 540(E) in Gazette of India dated 9<sup>th</sup> July, 2012.
- (xv) The Indo-Tibetan Border Police Force, Water Wing (Group 'A' Group 'B' and Group 'C' Technical Posts) Recruitment Rules, 2012 published in Notification No. G.S.R. 790(E) in Gazette of India dated 25<sup>th</sup> October, 2012.
- (xvi) The Indo-Tibetan Border Police Force, Telecommunication Cadre (Group 'B' and Group 'C' Posts) Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 265(E) in Gazette of India dated 23<sup>rd</sup> April, 2013.
- (xvii) The Indo-Tibetan Border Police Force, Animal Transport Cadre (Group 'C' Posts) Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 266(E) in Gazette of India dated 23<sup>rd</sup> April, 2013.
- (xviii) The Indo-Tibetan Border Police Force, Pioneer Cadre, Group 'B' and Group 'C' Posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 267(E) in Gazette of India dated 23<sup>rd</sup> April, 2013.
- (xix) The Indo-Tibetan Border Police Force, Tailor, Cobbler and Gardner Cadre Group 'B' and Group 'C' Posts Recruitment (Amendment)

- Rules, 2013 published in Notification No. G.S.R. 268(E) in Gazette of India dated 23<sup>rd</sup> April, 2013.
- (xx) The Indo-Tibetan Border Police Force, General Duty Cadre (Group 'A' Posts), Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 217(E) in Gazette of India dated 11<sup>th</sup> April, 2013.
- (xxi) The Indo-Tibetan Border Police Force, Judge Attorney General, Additional Judge Attorney General, Deputy Judge Attorney General and Judge Attorney Group 'A' Posts Recruitment and Conditions of Service (Amendment) Rules, 2013 published in Notification No. G.S.R. 218(E) in Gazette of India dated 11<sup>th</sup> April, 2013.
- (xxii) The Indo-Tibetan Border Police Force (Group 'B' posts) Hindi Translators Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 219(E) in Gazette of India dated 11<sup>th</sup> April, 2013.
- (xxiii) The Indo-Tibetan Border Police Force, Constable (Water Carrier) and Constable (Safai Karamchari) Group 'C' Posts Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 220(E) in Gazette of India dated 11<sup>th</sup> April, 2013.
- (xxiv) The Indo-Tibetan Border Police Force, Inspector (Librarian), Group 'B' Post, Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 221(E) in Gazette of India dated 11<sup>th</sup> April, 2013.
- (xxv) The Indo-Tibetan Border Police Force, Para Medical Cadre Inspector (Pharmacist) Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 222(E) in Gazette of India dated 11<sup>th</sup> April, 2013.
- (xxvi) The Indo-Tibetan Border Police Force, Assistant Commandant (Office) and Assitant Commandant, Staff Officer (Group 'A' Posts) Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 223(E) in Gazette of India dated 11<sup>th</sup> April, 2013.

- (xxvii) The Indo-Tibetan Border Police Force, Combatant Ministerial Cadre and Combatant Stenographer Cadre Group 'B' and Group 'C' Posts Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 224(E) in Gazette of India dated 11<sup>th</sup> April, 2013.
- (xxviii) The Indo-Tibetan Border Police Force, Medical Cadre (Group 'C' Posts) Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 225(E) in Gazette of India dated 11<sup>th</sup> April, 2013.
- (xxix) The Indo-Tibetan Border Police Force, Para Medical Cadre (Group 'A', 'B' and 'C' Posts) Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 226(E) in Gazette of India dated 11<sup>th</sup> April, 2013.
- (xxx) The Indo-Tibetan Border Police Force, Animal Transport Cadre (Nongazetted) Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 227(E) in Gazette of India dated 11<sup>th</sup> April, 2013.
- (xxxi) The Indo-Tibetan Border Police Force, Veterinary Cadre (Group 'B' and Group 'C' Posts) Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 228(E) in Gazette of India dated 11<sup>th</sup> April, 2013.
- (xxxii) The Indo-Tibetan Border Police Force, Armourer Cadre Group 'B' and 'C' Posts), Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 229(E) in Gazette of India dated 11<sup>th</sup> April, 2013.
- (xxxiii) The Indo-Tibetan Border Police Force, Pioneer Cadre, Group 'B' and Group 'C' Posts Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 230(E) in Gazette of India dated 11<sup>th</sup> April, 2013.
- (xxxiv) The Indo-Tibetan Border Police Force, Tailor, Cobbler and Gardener Cadre, Group 'B' and 'C' Posts Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 231(E) in Gazette of India dated 11<sup>th</sup> April, 2013.

- (xxxv) The Indo-Tibetan Border Police Force, Constable (Cook), Constable (Washerman) and Constable (Barber) Group 'C' Posts, Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 232(E) in Gazette of India dated 11<sup>th</sup> April, 2013.
- (xxxvi) The Indo-Tibetan Border Police Force, Engineering Cadre (Group 'A' posts), Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 233(E) in Gazette of India dated 11<sup>th</sup> April, 2013.
- (xxxvii) The Indo-Tibetan Border Police Force, Assistant Sub-Inspector (Stenographer) and Head Constable (Ministerial), Group 'C' post Recruitment Rules, 2013 published in Notification No. G.S.R. 81(E) in Gazette of India dated 14<sup>th</sup> February, 2013.
- (xxxviii) The Indo-Tibetan Border Police Force, Para Medical Cadre (Group 'A, 'B' and 'C' Posts) Recruitment Amendment Rules, 2011 published in Notification No. G.S.R. 657(E) in Gazette of India dated 1<sup>st</sup> September, 2013.
- (xxxix) The Indo-Tibetan Border Police Force, sub-Inspector (Medic), Para Medical Cadre, Group 'B' Posts, Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 391(E) in Gazette of India dated 21<sup>st</sup> June, 2013.
- (xl) The Indo-Tibetan Border Police Force, Para Medical Cadre, (Group 'C' Combatised Posts) Recruitment Rules, 2013 published in Notification
   No. G.S.R. 23(E) in Gazette of India dated 15<sup>th</sup> January, 2013.
- (xli) G.S.R.354(E) published in Gazette of India dated 11<sup>th</sup> May, 2012 containing corrigendum to the Notification No. G.S.R. No. 1019(E) dated 28<sup>th</sup> December, 2010.
- (xlii) G.S.R.663(E) published in Gazette of India dated 3<sup>rd</sup> September,
   2012 containing corrigendum to the Notification No. G.S.R. No. 484(E) dated 21<sup>st</sup> June, 2012.

- (xliii) G.S.R.569(E) published in Gazette of India dated 17<sup>th</sup> July, 2012 containing corrigendum to the Notification No. G.S.R. No. 354(E) (in English version only) dated 11<sup>th</sup> May, 2012.
- (xliv) G.S.R.445(E) published in Gazette of India dated 28<sup>th</sup> June, 2013 containing corrigendum to the Notification No. G.S.R. No. 217(E) (in Hindi version only) dated 8<sup>th</sup> April, 2013.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2011-2012.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Madras, Chennai, for the year 2011-2012.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) A copy of the Memorandum of Understanding (Hindi and English versions) between the EdCIL (India) Limited and the Ministry of Human Resource Development for the year 2013-2014.
- (51) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Rajasthan, Jodhpur, for the year 2011-2012, together with Audit Report thereon.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya National Institute of Technology, Jaipur, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya National Institute of Technology, Jaipur, for the year 2011-2012.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the

- National Institute of Technology, Patna, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Patna, for the year 2011-2012.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Raipur, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Raipur, for the year 2011-2012.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ranchi, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Ranchi, for the year 2010-2011.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Agartala, Tripura, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Agartala, Tripura, for the year 2011-2012.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.

- (63) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Jamshedpur, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Jamshedpur, for the year 2011-2012.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Indore, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Indore, for the year 2011-2012.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Kashipur, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Kashipur, for the year 2011-2012.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Raipur, for the year 2011-2012.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Raipur, for the year 2011-2012.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.

- (71) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Calicut, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Calicut, for the year 2011-2012.
- (72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- (73) A copy of the University Grants Commission (Grievance Redressal) Regulations, 2012 (Hindi and English versions) published in Notification No. 14-4/2012(CPP-II) in Gazette of India dated 23<sup>rd</sup> March, 2013 under Section 28 of the University Grants Commission Act, 1956.
- (74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- (75) A copy of the Indian Wireless Telegraphy (Commercial Radio Operators Certificate of Proficiency and Licence to operate Global Maritime Distress and Safety System) Amendment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 277(E) in Gazette of India dated 2<sup>nd</sup> May, 2013 under subsection (5) of Section 7 of the Indian Telegraph Act, 1885.
- (76) A copy each of the following papers (Hindi and English versions):-
  - (i) Twelfth Five Year Plan 2012-2017, Volume-I (Faster, More Inclusive and Sustainable Growth)
  - (ii) Twelfth Five Year Plan 2012-2017, Volume-II (Economic Sectors)
  - (iii) Twelfth Five Year Plan 2012-2017, Volume-III (Social Sectors)
- (77) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
  - (i) S.O. 2226(E) published in Gazette of India dated the 22<sup>nd</sup> July, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 47 (Walayar-Vadakkanchery Section) in the State of Kerala.

- (ii) S.O. 1354(E) published in Gazette of India dated the 24<sup>th</sup> May, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 5A (Chandikole-Paradip Section) in the State of Odisha.
- (iii) S.O. 1988(E) published in Gazette of India dated the 3<sup>rd</sup> July, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.
- (iv) S.O. 625(E) published in Gazette of India dated the 12<sup>th</sup> March, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 14 (Abu Road-Palanpur/Khemana Section) in the States of Gujarat and Rajasthan.
- (v) S.O. 1848(E) published in Gazette of India dated the 25<sup>th</sup> June, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of Railway Over Bridge at Padannakkad of National Highway No. 42 in the State of Kerala.
- (vi) S.O. 1462(E) published in Gazette of India dated the 6<sup>th</sup> June, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 47 (Vadakkancherry-Thrissur Border Section) in the State of Tamil Nadu.
- (vii) S.O. 1847(E) published in Gazette of India dated the 25<sup>th</sup> June, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 71A (Rohtak-Panipat Section) in the State of Haryana.
- (viii) S.O. 1017(E) published in Gazette of India dated the 22<sup>nd</sup> April, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 59 (Godhra-Gujarat/Madhya Pradesh Border Section) in the State of Gujarat.
- (ix) S.O. 1355(E) published in Gazette of India dated the 24<sup>th</sup> May, 2013 regarding levy/collection of user fee from mechanical vehicles,

- mentioned in, in respect of National Highway No. 45B (Trichy Bypass-Tovarankurichi-Madurai Section) in the State of Tamil Nadu.
- (x) S.O. 1845(E) published in Gazette of India dated the 25<sup>th</sup> June, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 9 (Maharashtra/Karnataka Border-Sangareddy Section) in the State of Haryana.
- (xi) S.O. 1846(E) published in Gazette of India dated the 25<sup>th</sup> June, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.
- (xii) S.O. 1849(E) published in Gazette of India dated the 25<sup>th</sup> June, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.
- (xiii) S.O. 1081(E) published in Gazette of India dated the 30<sup>th</sup> April, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 17 in the State of Karnataka.
- (xiv) S.O. 1356(E) published in Gazette of India dated the 24<sup>th</sup> May, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.
- (xv) S.O. 1131(E) published in Gazette of India dated the 3<sup>rd</sup> May, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 31 in the State of West Bengal.
- (xvi) S.O. 2225(E) published in Gazette of India dated the 22<sup>nd</sup> July, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 6 in the State of Maharashtra.

- (xvii) S.O. 838(E) published in Gazette of India dated the 26<sup>th</sup> March, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 2 (Allahabad-Mangawan Section) in the State of Uttar Pradesh.
- (xviii) S.O. 1200(E) published in Gazette of India dated the 10<sup>th</sup> May, 2013 rescinding Notification No. S.O. 1138(E) dated 19<sup>th</sup> November, 2001.
- (xix) S.O. 1844(E) published in Gazette of India dated the 25<sup>th</sup> June, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 28 (Ayodhya-Gorakhpur Section) in the State of Uttar Pradesh.
- (xx) S.O. 1987(E) published in Gazette of India dated the 3<sup>rd</sup> July, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway Nos. 25, 56A and 56B (Kanpur-Ayodhya Section) in the State of Uttar Pradesh.
- (xxi) S.O. 1989(E) published in Gazette of India dated the 3<sup>rd</sup> July, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 28 (Muzaffarpur-Barauni Section) in the State of Uttar Pradesh.
- (xxii) S.O. 2168(E) published in Gazette of India dated the 16<sup>th</sup> July, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 59 (Indore-Gujarat/MP Border Section) in the State of Uttar Pradesh.
- (xxiii) S.O. 2222(E) published in Gazette of India dated the 22<sup>nd</sup> July, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 200 (Raipur-Balishpur Section) in the State of Chattishgarh.
- (xxiv) S.O. 2223(E) published in Gazette of India dated the 22<sup>nd</sup> July, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway Nos. 33 and 6 in the States of Jharkhand and West Bengal.

- (xxv) S.O. 2224(E) published in Gazette of India dated the 22<sup>nd</sup> July, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 80 (Mokama-Munger Section) in the State of Bihar.
- (xxvi) S.O. 2228(E) published in Gazette of India dated the 22<sup>nd</sup> July, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 235 (Meerut-Bulandshahar Section) in the State of Uttar Pradesh.
- (xxvii) S.O. 3035(E) published in Gazette of India dated 28<sup>th</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jhalawar-Biaora Section) in the State of Rajasthan.
- (78) A copy of the Recruitment Regulations of Principal Commissioner (Monitoring and Coordination) Delhi Development Authority, 2013 (newly created post) (Hindi and English versions) published in Notification No. G.S.R.305(E) in Gazette of India dated 14<sup>th</sup> May, 2013 under Section 58 of the Delhi Development Act, 1957.
- (79) A copy of the Notification No. S.O. 2305(E) (Hindi and English versions) published in Gazette of India dated 29<sup>th</sup> July, 2013 rescinding Notification No. S.O. 1250(E) dated 30<sup>th</sup> May, 2012 except as respects things done or omitted to be done before such suppression, issued under sub-sections (1) & (6) of Section 4 of the Metro Railways (Construction of Works) Act, 1978.
- (80) A copy of the Annual Report (Hindi and English versions) of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi, for the year 2006-2007.
- (81) A copy of the Explanatory Memorandum (Hindi and English versions) by the Government on the Annual Report of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi, for the year 2006-2007.

- (82) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, New Delhi, for the year 2012-2013.
- (83) A copy of the Annual Reports (Hindi and English versions) on the working and activities of the State Bank of India, State Bank of Patiala and State Bank of Hyderabad, for the year 2012-2013, alongwith Audited Accounts under subsection (4) of Section 40 of the State Bank of India (Subsidiary Banks) Act, 1955 and sub-section (3) of Section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.
- (84) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:-
  - (i) Report on the working and activities of the Bank of India for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.
  - (ii) Report on the working and activities of the Andhra Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.
- (85) A copy of the Annual Report (Hindi and English versions) of the IDBI Bank Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts under Section 619A of the Companies Act, 1956.
- (86) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
  - (i) S.O.2327(E) published in Gazette of India dated 31<sup>st</sup> July, 2013, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.,(N.T.) dated 3<sup>rd</sup> August, 2001.
  - (ii) S.O.2329(E) published in Gazette of India dated 1<sup>st</sup> August, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian

- currency or *vice-versa* for the purposes of imported and export goods.
- (iii) S.O.2467(E) published in Gazette of India dated 14<sup>th</sup> August, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of imported and export goods.
- (iv) S.O.2468(E) published in Gazette of India dated 14<sup>th</sup> August, 2013, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.,(N.T.) dated 3<sup>rd</sup> August, 2001.
- (87) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-
  - (i) The Income-tax (3<sup>rd</sup> Amendment) Rules, 2013 published in Notification No. S.O. 1111(E) in Gazette of India dated 2<sup>nd</sup> May, 2013, together with an explanatory memorandum.
  - (ii) The Income-tax (Fourth Amendment) Rules, 2013 published in Notification No. S.O. 1393(E) in Gazette of India dated 30<sup>th</sup> May, 2013, together with an explanatory memorandum.
  - (iii) The Income-tax (Fifth Amendment) Rules, 2013 published in Notification No. S.O. 1404(E) in Gazette of India dated 31<sup>st</sup> May, 2013, together with an explanatory memorandum.
  - (iv) The Income-tax (Seventh Amendment) Rules, 2013 published in Notification No. S.O. 1513(E) in Gazette of India dated 11<sup>th</sup> June, 2013, together with an explanatory memorandum.
  - (v) The Income-tax (10<sup>th</sup> Amendment) Rules, 2013 published in Notification No. S.O. 2166(E) in Gazette of India dated 15<sup>th</sup> July, 2013, together with an explanatory memorandum.
  - (vi) S.O.1464(E) published in Gazette of India dated 6<sup>th</sup> June, 2013, together with an explanatory memorandum making certain amendments in Notification No. S.O. 709(E) dated 20<sup>th</sup> August, 1998.

- (vii) The Commodities Transaction Tax Rules, 2013 published in Notification No. S.O. 1769(E) in Gazette of India dated 19<sup>th</sup> June, 2013, together with an explanatory memorandum.
- (viii) The Income-tax (8<sup>th</sup> Amendment) Rules, 2013 published in Notification No. S.O. 1856(E) in Gazette of India dated 26<sup>th</sup> June, 2013, together with an explanatory memorandum.
- (ix) The Income-tax (9<sup>th</sup> Amendment) Rules, 2013 published in Notification No. S.O. 2017(E) in Gazette of India dated 4<sup>th</sup> July, 2013, together with an explanatory memorandum.
- (x) S.O.2311(E) published in Gazette of India dated 29<sup>th</sup> July, 2013, together with an explanatory memorandum regarding interest rate ceiling in respect of rupee denominated bonds of an Indian company referred to in Section 194LD(2)(i) of the Income-Tax Act, 1961.
- (xi) The Income-tax (11<sup>th</sup> Amendment) Rules, 2013 published in Notification No. S.O. 2331(E) in Gazette of India dated 1<sup>st</sup> August, 2013, together with an explanatory memorandum.
- (xii) The Income-tax (13<sup>th</sup> Amendment) Rules, 2013 published in Notification No. S.O. 2364(E) in Gazette of India dated 5<sup>th</sup> August, 2013, together with an explanatory memorandum.
- (xiii) The Income-tax (Sixth Amendment) Rules, 2013 published in Notification No. S.O. 1491(E) in Gazette of India dated 10<sup>th</sup> June, 2013, together with an explanatory memorandum.
- (xiv) S.O.2493(E) published in Gazette of India dated 19<sup>th</sup> August, 2013, together with an explanatory memorandum notifying the National Iranian Oil Company as the foreign company and the Memorandum of Understanding entered into between the Government of India in the Ministry of Petroleum and Natural Gas and the Central Bank of Iran on 20<sup>th</sup> January, 2013 as the agreement for the purposes of clause (48) of Section 10 read with Section 295 of the Income-tax Act, 1961.

- (88) A copy of the Notification No. G.S.R.163(E) (Hindi and English versions) published in Gazette of India dated 8<sup>th</sup> March, 2013, together with an explanatory memorandum regarding reorganisation of the jurisdiction of Debts Recovery Appellate Tribunals to rationalize the workload under sub-section (3) of Section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993, together with a corrigendum thereto published in Notification No. G.S.R. 239(E) dated 12<sup>th</sup> April, 2013.
- (89) A copy of the Notification No. S.O.2074(E) (Hindi and English versions) published in Gazette of India dated 8<sup>th</sup> July, 2013, regarding amalgamation of North Malabar Gramin Bank and South Malabar Gramin Bank as Kerala Gramin Bank under Section 23A of the Regional Rural Banks Act, 1976.
- (90) A copy each of the following Notifications (Hindi and English versions) under Section 74 of the Prevention of Money-Laundering Act, 2002:-
  - (i) The Prevention of Money-laundering (Issuance of Provisional Attachment Order) Rules, 2013 published in Notification No. G.S.R.557(E) in Gazette of India dated 19<sup>th</sup> August, 2013, together with an explanatory memorandum.
  - (ii) The Prevention of Money-laundering (Taking Possession of Attached or Frozen Properties Confirmed by the Adjudicating Authority) Rules, 2013 published in Notification No. G.S.R.558(E) in Gazette of India dated 19<sup>th</sup> August, 2013, together with an explanatory memorandum.
  - (iii) The Prevention of Money-laundering (Forms, Search and Seizure or Freezing and the manner of Forwarding the Reasons and Material to the Adjudicating Authority, Impounding and Custody of Records and the Period of Retention)(Amendment) Rules, 2013 published in Notification No. G.S.R.559(E) in Gazette of India dated 19<sup>th</sup> August, 2013, together with an explanatory memorandum.
- (91) A copy of the Notification No. G.S.R.538(E) (Hindi and English versions) published in Gazette of India dated 8<sup>th</sup> August, 2013, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on the imports of resin or other organic substances bonded wood or ligneous fibre boards of

thickness more than 2mm and below 6mm, except insulation boards, laminated fibre boards, moulded door skins, and boards which are not bonded either by resin or other organic substances, classified under Chapter 44 of the Customs Tariff, originating in, or exported from, China PR, Indonesia, Malaysia and Sri Lanka at the rates prescribed therein, under sub-section (7) of Section 9A of the Customs Tariff Act, 1975.

(92) A copy of the Notification No. S.O.1768(E) (Hindi and English versions) published in Gazette of India dated 6<sup>th</sup> June, 2013, together with an explanatory memorandum appointing the 1<sup>st</sup> day of July, 2013 as the date on which Chapter VII of the Finance Act, 2013 Shall come into force issued under sub-section (2) of Section 115 of the Finance Act, 2013.

## 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 29<sup>th</sup> August, 2013, Rajya Sabha concurred in the recommendation of the Lok Sabha to appoint two members of the Rajya Sabha to the Joint Committee to Examine Matters Relating to Allocation and Pricing of Telecom Licences and Spectrum in the vacancies caused by the retirement of Shri Tiruchi Siva from Rajya Sabha and resignation of Dr. E.M. Sudarsana Natchiappan from the JPC and also communicated the name of Shri P. Bhattacharya and Dr. Ashok S. Ganguly, Members of Rajya Sabha who had been duly appointed to the said Committee.

# 5. Minutes of Sittings of the Committee on Private Members' Bills and Resolutions

Shri Kariya Munda laid on the Table the Minutes (Hindi and English versions) of the  $30^{th}$  to  $36^{th}$  sittings of the Committee on Private Members' Bills and Resolutions held during the  $13^{th}$  and  $14^{th}$  sessions.

## 6. Reports of Standing Committee on Agriculture

Shri Basudeb Acharia presented the 50<sup>th</sup> Report (Hindi and English versions) on Action Taken by the Government on the Observations/Recommendations contained in the 26<sup>th</sup> Report of the Standing Committee on Agriculture (2010-11) on "Development of Abiotic Stress Resistant Crop Varieties and Dissemination of Production Enhancing Technologies Review of R&D and Extension Efforts in the Country".

# 7. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Eknath M. Gaikwad presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2012-13) pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs):-

- (1) 30<sup>th</sup> Report on 'Bureau of Indian Standards (Amendment) Bill, 2012'.
- (2) 31<sup>st</sup> Report on Action Taken by the Government on the Observations/Recommendations contained in the 29<sup>th</sup> Report of the Committee (2012-13) on Demands for Grants (2013-14).

## 8. Report of Standing Committee on Rural Development

Smt. Usha Verma presented the 46<sup>th</sup> Report (Hindi and English versions) of the Standing Committee on Rural Development on 'Working of Vigilance and Monitoring Committees in States/UTs'.

## 9. Report of Committee on Welfare of Other Backward Classes

Shri Bijoy Krishna Handique presented the 3<sup>rd</sup> Report (Hindi and English versions) of the Committee on Welfare of Other Backward Classes (2013-14) on "Review of Welfare Measures for the OBCs and Grant of Constitutional Status to NCBC" pertaining to the Ministry of Social Justice & Empowerment.

## 10. Report of Standing Committee on Commerce

Shri K.P. Dhanapalan laid on the Table the 112<sup>th</sup> Report (Hindi and English versions) of the Standing Committee on Commerce on Action Taken by Government on the Observations/ Recommendations of the Committee contained in its 107<sup>th</sup> Report on Demands for Grants (2013-14) of the Department of Commerce, Ministry of Commerce and Industry.

## 11. Report of Standing Committee on Health and Family Welfare

Dr. Sanjay Jaiswal laid on the Table the 72<sup>nd</sup> Report (Hindi and English versions) of the Standing Committee on Health and Family Welfare on "Alleged irregularities in the conduct of studies using Human Papilloma Virus (HPV) vaccine" by PATH in India.

## 12. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Shailendra Kumar laid on the Table the 62<sup>nd</sup> Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on "Status of Women in Government Employment and in Public Sector Undertakings with regard to the Service Conditions, Protection against exploitation, Incentives and other related Issues."

## **13.** Statements by Ministers

(1) The Minister of State (Independent Charge) of the Ministry of Tourism laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 184<sup>th</sup> Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations/observations contained in the 176<sup>th</sup> Report of the Committee on Demands for Grants (2012-13), pertaining to the Ministry of Tourism.

(2) The Minister of State in the Ministry of Petroleum and Natural Gas and Minister of State in the Ministry of Textiles laid a statement (Hindi and English versions) (i) correcting the reply given on 10.03.2011 to Unstarred Question No.2423 by Dr. Mahesh Joshi, MP regarding "Ownership of Natural Oil and Gas Resources" and (ii) the reasons for delay in correcting the reply.

## 14. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the  $2^{nd}$  September, 2013.

### 12.28 P. M

### 15. Motion

Shri Kariya Munda moved the following motion:-

"That this House do agree with the 33<sup>rd</sup>, 34<sup>th</sup>, 35<sup>th</sup> and 36<sup>th</sup> Reports of the Committee on Private Members' Bills and Resolutions presented to the House on 20 March, 2 May, 7 and 14 August, 2013, respectively."

The motion was adopted.

(Due to interruptions, Lok Sabha adjourned at 12.32 P.M. and re-assembled at 12.45 P.M.)

(Due to continued interruptions, Lok Sabha adjourned at 12.46 P.M. and re-assembled at 2.01 P.M.)

\*(Due to continued interruptions, Lok Sabha adjourned at 2.07 P.M. and re-assembled at 3.00 P.M.)

<sup>\*</sup>From 2.01 P.M. to 2.07 P.M., members raised matters of urgent public importance.

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3.00 P.M.

16. Discussion under Rule 193

Time permissible: 2 Hrs.

Time Taken: 2 Mts.

Balance: 1 Hr. 58 Mts.

Smt. Sushma Swaraj raised a discussion on the statement made by the Minister of Defence on 6.8.2013 regarding Government of India's

response and measures taken for relief and reconstruction in the wake of

Natural Disaster in Uttarakhand but could not speak due to interruptions.

The discussion was not concluded.

3.02 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Monday, the 2<sup>nd</sup> September, 2013.)

T.K. VISWANATHAN, Secretary-General.

## **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Monday, September 2, 2013/Bhadrapada 11, 1935 (Saka)

No. 331

### 11.00 A.M.

1. Relinquishment of Office by Secretary-General (Shri T.K. Viswanathan) and his appointment as Honorary Officer of the House

The Speaker informed the House that Shri T.K. Viswanathan, Secretary-General, Lok Sabha relinquished his office as Secretary-General, Lok Sabha on the 31<sup>st</sup> August, 2013.

The Speaker also informed that in recognition of services rendered by Shri Viswanathan, she had appointed him as Honorary Officer of the House.

The Speaker further announced that Shri S. Bal Shekar, Secretary will, for the time being, be performing the duties of the Secretary-General.

# 2. Minutes of Committee on Absence of Members from the Sittings of the House

Dr. Baliram laid on the Table minutes (Hindi and English versions) of the  $10^{th}$  sitting of the Committee on Absence of Members from the Sittings of the House held on 23 August, 2013.

### 11.02 A.M.

### 3. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Sajjan Singh Verma regarding need to undertake construction of roads under Central Road Fund in Dewas Parliamentary Constituency, Madhya Pradesh.
- (2) Shri Ponnam Prabhakar regarding need to enhance the salary of Anganwadi workers in Andhra Pradesh at par with the amount paid in other States.
- (3) Shri Satpal Maharaj regarding need to provide adequate resources required for construction and repair of roads by P.W.D. and B.R.O. in Uttarakhand.
- (4) Shri P.T. Thomas regarding need to expedite the laying of Angamali-Sabari railway line in Kerala.
- (5) Shri N. Peethambara Kurup regarding need to take stringent action against the agency responsible for food poisoning in Ajmer-Ernakulam Marusagar Express train and ensure supply of hygienic food.
- (6) Dr. Sanjay Singh regarding need to implement water conservation schemes in Sultanpur parliamentary constituency, Uttar Pradesh.
- (7) Smt. Jayshreeben K. Patel regarding need to undertake gauge conversion of railway lines between Mehsana and Taranga in Gujarat.
- (8) Shri Dinesh Chandra Yadav regarding need to provide stoppage of New Jalpaiguri Express (Train No. 12523/24) at Hasanpur Road Railway Station in Bihar under East Central Railway.
- (9) Shri P.R. Natarajan regarding need to provide more centres for the Civil Services (Preliminary) Examination in Tamil Nadu.
- (10) Shri Rudra Madhab Ray regarding need to formulate a comprehensive plan for development of Kandhamal district of Odisha and also take steps

for construction of railway line between Berhampur and Phulbani in the State.

(11) Shri Jayant Chaudhary regarding need to develop Brij tourist circuit connecting religious sites associated with Lord Krishna to boost tourism in the region.

### 11.03 A.M.

Amendments made by Rajya Sabha to the Government Bill –
 Agreed to

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Oscar Fernandes.

### **ENACTING FORMULA**

1. That at page 1, line 1, *for* the word "Sixty-third", the word "Sixty-fourth" be *substituted*.

### **CLAUSE 1**

2. That at page 1, line 3, for the figure "2012", the figure "2013" be *substituted*.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Oscar Fernandes.

The motion was adopted and the amendments were agreed to.

<sup>\$</sup> The National Highways Authority of India (Amendment) Bill, 2012.

<sup>\$</sup> The Bill was passed by Lok Sabha on the 3<sup>rd</sup> September, 2012 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 13<sup>th</sup> August, 2013 and returned it to Lok Sabha on the same day.

### 11.05 A.M.

# 5. Suspension of members from the service of the House under Rule 374A

The Speaker named the following members and they stood automatically suspended from the service of the House for five consecutive sittings of the House, i.e., 2, 3, 4, 5 and 6 September, 2013 under Rule 374A:-

- 1. Shri A. Sai Prathap
- 2. Shri Nimmala Kristappa
- 3. Shri Anantha Venkatarami Reddy
- 4. Shri L. Raja Gopal
- 5. Shri Magunta Sreenivasulu Reddy
- 6. Shri Modugula Venugopala Reddy
- 7. Shri Konakalla Narayana Rao
- 8. Shri Bapi Raju Kanumuru
- 9. Dr. Niramalli Sivaprasad

(Due to interruptions, Lok Sabha adjourned at 11.06 A.M. and re-assembled at 2.00 P.M.)

### 2.00 P.M.

## 6. Observation by HDS

The Deputy Speaker made the following observation :-

"Hon'ble Speaker by invoking the Rule 374A named you earlier this morning and by the provisions of the Rule you were automatically suspended from the service of the House for five days starting from today. As such you cannot enter the Chamber of the House and shout slogans. I once again request you to withdraw from the House forthwith and allow smooth conduct of the House."

### 2.03 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 3<sup>rd</sup> September, 2013.)

S. BAL SHEKAR, Secretary-General.

## **LOK SABHA**

## **BULLETIN – PART I**

(Brief Record of Proceedings)

## Tuesday, September 3, 2013/Bhadrapada 12, 1935 (Saka)

## No. 332

### 11.00 A.M.

## 1. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of financial year 2012-2013, under sub-section (1) of Section 7 of Fiscal Responsibility and Budget Management Act, 2003.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2011-2012.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 33 of the National Council for Teacher Education Act, 1993:-
  - (i) The National Council for Teacher Education (Manner of Appointment and Qualifications of Chairperson) Rules, 2012 published in Notification No. G.S.R. 159 in weekly Gazette of India dated 30<sup>th</sup> June, 2012.
  - (ii) The National Council for Teacher Education (Manner of Appointment and Qualifications of Chairperson) Amendment Rules, 2013 published in Notification No. G.S.R. 351(E) in Gazette of India dated 3<sup>rd</sup> June, 2013.

- (iii) The National Council for Teacher Education (Manner of Appointment and Qualifications of Vice-Chairperson) Rules, 2012 published in Notification No. G.S.R. 779(E) in Gazette of India dated 22<sup>nd</sup> October, 2012.
- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Udaipur, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Udaipur, for the year 2011-2012.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the EdCIL (India) Limited, Noida, for the year 2011-2012.
  - (ii) Annual Report of the EdCIL (India) Limited, Noida, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Civil) (No. 16 of 2013) (Autonomous Bodies)-Performance Audit for the year ended March, 2012 under Article 151(1) of the Constitution.

## 2. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 19th August, 2013, Rajya Sabha concurred in the recommendation of the Lok Sabha to nominate two members of the Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the unexpired portion of the term of Committee vice Dr. E.M. Sudarsana Natchiappan, appointed as Minister and retirement of Dr. V. Mitreyan and also communicated the name of Shri Ashwani Kumar and Dr. V. Maitreyan, Members of Rajya Sabha, who had been elected to the said Committee.

\*(Due to interruptions, Lok Sabha adjourned at 11.17 A.M. and re-assembled at 12.00 Noon)

### 12.00 Noon

### 3. MATTERS UNDER RULE 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Vilas B. Muttemwar regarding need to sanction special financial assistance for relief and rehabilitation of flood affected people and for the construction and repair of roads in Nagpur city.
- (2) Shri K. Jayaprakash Hegde regarding need to establish an eco-tourism project at Kudremukh in Karnataka.
- (3) Rajkumari Ratna Singh regarding need to extend the train service running between Pratapgarh (Uttar Pradesh) and Bhopal upto Indore and also make it a daily service
- (4) Shri M. Krishnaswamy regarding need for industrial development in vacant land in Cheyyar, Tamil Nadu.
- (5) Shri Ijyaraj Singh regarding need to provide financial assistance for relief and rehabilitation measures in flood affected regions in Kota parliamentary constituency, Rajasthan.

<sup>\*</sup>From 11.01 A.M. to 11.17 A.M., Members raised matters of urgent public importance.

- (6) Shri Ratan Singh regarding need to include Bharatpur in Rajasthan in Brij Tourist circuit.
- (7) Shri Pashupati Nath Singh regarding need to provide stoppage of important trains at Chhota Amona and Kalu Bathan railway stations under Asansol Division of Eastern Railway.
- (8) Shri Anurag Singh Thakur regarding need to expedite setting up of Hydro Engineering College in Bilaspur, Himachal Pradesh
- (9) Shri Nishikant Dubey regarding need to set up a Central University in Jharkhand.
- (10) Shri Mithilesh Kumar regarding need to construct a ring road at Shahjahanpur city of Uttar Pradesh to facilitate smooth flow of traffic.
- (11) Shri Bhismshankar alias Kushal Tiwari regarding need to provide compensation to farmers whose land was acquired near Bakhira lake in Sant Kabir Nagar District, Uttar Pradesh.
- (12) Shri Sushil Kumar Singh regarding need to accord approval to the proposal for construction of roads in Left-wing extremism affected districts of Bihar.
- (13) Prof. Saugata Roy regarding need to elect a new Chief Executive of Gorkha
  Territorial Administration for proper functioning and development of
  Darjeeling Hills of West Bengal.
- (14) Shri R. Thamaraiselvan regarding need to extend the full benefit of interest subsidy on educational loan to students by nationalized banks.
- (15) Shri A.K.S. Vijayan regarding need to set up cold storage facilities in Nagapattinam parliamentary constituency, Tamil Nadu.
- (16) Dr. P. Venugopal regarding need to include people belonging to Narikoravas community of Tamil Nadu in the list of Scheduled Tribes.
- (17) Shri Bhibhu Prasad Tarai regarding need to provide employment to SC/ST families whose land was acquired for setting up of NALCO at Damanjodi in Koraput district of Odisha.

(18) Dr. Raghuvansh Prasad Singh regarding need to look into the demands of people belonging to various castes in Bihar for their inclusion in the lists of Scheduled Castes and Scheduled Tribes.

(Due to interruptions, Lok Sabha adjourned at 12.01 P.M. and re-assembled at 12.30 P.M.)

(Due to continued interruptions, Lok Sabha adjourned at 12.31 P.M. and re-assembled at 2.01 P.M.)

### 2.01 P.M.

## 4. Statement by the Prime Minister

The Prime Minister made a statement regarding reported missing of files relating to allocation of coal blocks.

### 2.05 P.M.

### 5. Government Bill – Under Consideration

Time Allotted: 3 Hrs. Time Taken: 4 Mts. Balance: 2 Hrs. 56 Mts.

The Pension Fund Regulatory and Development Authority Bill, 2011

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

(Due to interruptions, Lok Sabha adjourned at 2.08 P.M. and re-assembled at 3.00 P.M.)

### 3.00 P.M.

Shri P. Chidambaram resumed his speech but could not finish it due to interruptions.

The discussion was not concluded.

### 3.01 P.M.

(Due to continued interruptions, Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 4<sup>th</sup> September, 2013.)

S. BAL SHEKAR, Secretary-General.

## **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Wednesday, September 4, 2013/Bhadrapada 13, 1935 (Saka)

No. 333

### 11.00 A.M.

## 1. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-
  - (1) S.O.2474(E) published in Gazette of India dated 16<sup>th</sup> August, 2013 notifying the specifications, mentioned therein, in respect of provisional fertiliser Zinc Poly Phosphate to be manufactured in India for a period of two years from the date of publication of this notification.
  - (2) The Fertiliser (Control) Third Amendment Order, 2013 published in Notification No. S.O. 2475(E) in Gazette of India dated 16<sup>th</sup> August, 2013.
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Handicapped and Finance Development Corporation and the Department of Disability Affairs, Ministry of Social Justice and Empowerment, for the year 2013-2014.

## 2. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 2<sup>nd</sup> September, 2013, Rajya Sabha agreed without any amendment to the National Food Security Bill, 2013, passed by Lok Sabha on the 26<sup>th</sup> August, 2013.

# 3. Statement of Committee on Members of Parliament Local Area Development Scheme (Lok Sabha)

Shri Rudra Madhab Ray laid the Statement (Hindi and English versions) on Final Action Taken replies of the Ministry of Statistics and Programme Implementation on the Recommendations contained in the 8<sup>th</sup> Report (15th Lok Sabha) of the Committee on MPLADS regarding Action Taken by the Government on the Recommendations contained in the 4<sup>th</sup> Report of the Committee on the subject "Effective monitoring of the MPLAD Scheme to avoid delays in execution of the MPLADS works".

## 4. Motion regarding Joint Parliamentary Committee to Examine Matters Relating to Allocation and Pricing of Telecom Licences and Spectrum

Shri P.C. Chacko moved the following motion:-

"That this House do extend upto the last day of the next Session, the time for presentation of the report of the Joint Parliamentary Committee to examine matters relating to allocation and pricing of telecom licences and spectrum."

The motion was adopted.

### 5. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Gopal Singh Shekhawat regarding need to provide drinking water in Jaitaran in Rajasthan from Indira Gandhi Canal Project.
- (2) Shri Amarnath Pradhan regarding need to set up Terminal Market at Sambalpur in Odisha.
- (3) Dr. Thokchom Meinya regarding need to undertake repair of National Highway No. 37 from Barak to Kambiron.

- (4) Shri S.S. Ramasubbu regarding need to provide adequate health care facilities in ESI hospital at Mukkudal, Tirunelveli district, Tamil Nadu.
- (5) Shri Jai Prakash Agarwal regarding need to review the plan of setting up of Bio-diversity Park in Yamuna Khadar region in Delhi.
- (6) Shri Eknath M. Gaikwad regarding need to develop the sites of Buddhist monuments and caves in the country as tourist destinations.
- (7) Shri M.K. Raghavan regarding need to increase the pension under Employees Pension Scheme 1995.
- (8) Shri S. Alagiri regarding need to train the youth of Cuddalore district of Tamil Nadu to avail the benefits of National Rural Livelihood Mission.
- (9) Shri Kabindra Purkayastha regarding need to impress upon the Government of Bangladesh to ensure safety and security of Hindus and other minority communities living there.
- (10) Smt. Poonam Veljibhai Jat regarding need to provide stoppage of superfast AC train running between Bhuj and Mumbai at Samkhairi railway station in Kutch district of Gujarat.
- (11) Shri Sanjay Dhotre regarding need to expedite gauge conversion work of Ratlam-Fatehabad-Indore-Mhow-Khandwa-Amalakhurd-Akot-Akola section.
- (12) Shri Hari Manjhi regarding need to provide full benefit of educational loan by State Bank of India to students of Indian Maritime University, Kolkata, West Bengal.
- (13) Shri Rakesh Sachan regarding need to take necessary measures for construction of sewerage and drainage system under Jawahar Lal Nehru National Urban Renewal Mission in Fatehpur city in Uttar Pradesh.
- (14) Shri Ramashankar Rajbhar regarding need to address the problems of women working as cooks under mid-day meal scheme in schools in Uttar Pradesh.
- (15) Shri Maheshwar Hazari regarding need to open branches of Nationalised Banks in Samastipur parliamentary constituency, Bihar.
- (16) Smt. Satabdi Roy regarding need to convert National Highway No. 60 in Birbhum parliamentary constituency in West Bengal into a four lane road.

- (17) Smt. J. Helen Davidson regarding need to set up Research and Development Centres and colleges in the field of agriculture, horticulture, fisheries and rubber in Kanyakumari district of Tamil Nadu.
- (18) Shri P. Karunakaran regarding need to provide immediate financial assistance to Kerala distressed due to heavy rains.
- (19) Shri Arjun Charan Sethi regarding need to provide funds for construction of building for Kendriya Vidyalya at Bhadrak in Odisha.
- (20) Shri Nripendra Nath Roy regarding need to increase the Minimum Support Price of Jute.

## \*11.52 A.M.

## 6. Submission by Members

Shri Sharad Yadav made submission regarding need to resolve the issue of reservation policy for SC/ST/OBC for applying to newly created AIIMS like Institutes and other institutes in the country.

The following members associated:-

- 1. Shri Shailendra Kumar
- 2. Smt. Jyoti Dhurve
- 3. Dr. Anup Kumar Saha
- 4. Shri Pulin Bihari Baske
- 5. Smt. Susmita Bauri
- 6. Shri Mahendra Kumar Roy
- 7. Shri Shakti Mohan Malik
- 8. Shri Ramashankar Rajbhar
- Shri Rakesh Sachan
- 10. Shri R.K. Singh Patel
- 11. Shri Vishwa Mohan Kumar
- 12. Shri Baidya Nath Prasad Mahato
- 13. Shri Ganesh Singh

<sup>\*</sup>From 11.07 A.M. to 12.15 P.M., Members raised matters of urgent public importance.

- 14. Smt. Poonam Veljibhai Jat
- 15. Shri Arjun Meghwal
- 16. Dr. Kirit Premjibhai Solanki
- 17. Shri Virender Kashyap
- 18. Prof. (Dr.) Ram Shankar
- 19. Shri T.K.S. Elangovan
- 20. Shri P.L. Punia
- 21. Shri Ashok Kumar Rawat
- 22. Dr. Ram Chandra Dome
- 23. Shri Virendra Kumar
- 24. Shri Ramsinh Rathwa
- 25. Shri Ratansingh
- 26. Shri P.K. Biju
- 27. Shri Sohan Potai
- 28. Shri C.R. Patil
- 29. Shri Hansraj G. Ahir
- 30. Dr. Sanjeev Ganesh Naik

Shri Kapil Sibal responded.

Shri Gulam Nabi Azad also responded.

### 12.15 P.M.

## 7. Government Bill – Passed

Time Taken: 3 Hrs. 11 Mts.

The Pension Fund Regulatory and Development Authority Bill, 2011

Further discussion on the motion for consideration of the Bill moved by Shri

P. Chidambaram on 3<sup>rd</sup> September, 2013, continued.

Shri P. Chidambaram resumed his speech.

The following members took part in the debate:-

- 1. Shri Sanjay Brijkishorlal Nirupam
- 2. Prof. Saugata Roy
- Shri Shailendra Kumar
- 4. Shri T.K.S. Elangovan

(Due to interruptions, Lok Sabha adjourned at 12.50 P.M. and re-assembled at 2.00 P.M.)

(Due to continued interruptions, Lok Sabha adjourned at 2.01 P.M. and re-assembled at 2.30 P.M.)

#### \*3.23 P.M.

- 5. Shri Basudeb Acharia
- 6. Shri Nishikant Dubey
- 7. Shri Dara Singh Chauhan
- 8. Shri Bhartruhari Mahtab
- 9. Shri Anant Gangaram Geete
- 10. Shri S. Semmalai
- 11. Shri Gurudas Das Gupta
- 12. Dr. Raghuvansh Prasad Singh
- 13. Shri Nama Nageswara Rao
- 14. Shri Narahari Mahato
- 15. Dr. Thokchom Meinya

<sup>\*</sup>From 2.31 P.M. to 3.21 P.M., Members made submissions.

Shri P. Chidambaram replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clauses 5 to 19 were adopted.

On amendment No. 14 moved by Shri Bhartruhari Mahtab to Clause 20, the House divided and result of Division was: \*Ayes 32, \*Noes 202. The amendment was accordingly negatived.

On amendment No. 11 moved by Shri Basudeb Acharia to Clause 20, the House divided and result of Division was: #Ayes 31, #Noes 204. The amendment was accordingly negatived.

Clause 20 was adopted, as amended.

Clauses 21 and 22 were adopted.

Clause 23 was adopted, as amended.

Shri P. Chidambaram moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 7 to the Pension Fund Regulatory and Development Authority Bill, 2011 and that this amendment may be allowed to be moved".

The motion was adopted.

Shri P. Chidambaram moved an amendment for insertion of new Clause 23A.

On amendment No. 15 moved by Shri Bhartruhari Mahtab to amendment moved by Shri P. Chidambaram to Clause 23A, the House divided and result of Division was: "Ayes 40, "Noes 198. The amendment was accordingly negatived.

The amendment for insertion of new clause 23A was adopted.

New Clause 23A was also adopted.

<sup>\*</sup>Subject to correction.

Clauses 24 to 43 were adopted.

Clause 44 was adopted, as amended.

Clauses 45 to 50 were adopted.

Clause 51 was adopted, as amended.

Clauses 52 to 55 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Chidambaram.

On the motion, the House divided and result of Division was: \*Ayes 174, \*Noes 33.

The motion was accordingly adopted and the Bill, as amended, was passed.

# \*8 Report of Business Advisory Committee

Shri Bhartruhari Mahtab presented the Fifty-second Report of the Business Advisory Committee.

<sup>\*</sup>Subject to correction.

<sup>\*</sup>At 4.49 P.M.

### 5.55 P.M.

## 9. Discussion under Rule 193

Time Taken: 3 Hrs. 41 Mts.

Further Discussion on the statement made by the Minister of Defence on 6.8.2013 regarding Government of India's response and measures taken for relief and reconstruction in the wake of Natural Disaster in Uttarakhand raised by Smt. Sushma Swaraj on the 30<sup>th</sup> August, 2013, continued :-

Shri Satpal Maharaj took part in the debate.

## 6.56 P.M.

## 10. Government Bill – Under Consideration

The Right to information (Amendment) Bill, 2013.

Time Allotted: 2 Hrs. Time Taken: 6 Mts. Balance: 1 Hr. 54 Mts.

The motion for consideration of the Bill was moved by Shri V. Narayanasamy.

His speech was unfinished.

The discussion was not concluded.

## 7.02 P.M.

### **Discussion Under Rule 193 continued:-**

The following members took part in the debate:-

- 1. Shri Shailendra Kumar
- 2. Shri Jagdish Singh Rana
- 3\* Dr. Mahendrasinh P. Chauhan
- 4\* Shri Arjun Meghwal
- 5. Shri Sharad Yadav
- 6. Prof. Saugata Roy
- 7. Smt. J. Helen Davidson
- 8. Shri Sk. Saidul Haque

<sup>\*</sup>Written speech was laid on the Table.

- 9. Shri Bhartruhari Mahtab
- 10\* Smt. Pratibha Singh
- 11. Dr. Sanjeev Ganesh Naik
- 12. Shri C. Sivasami
- 13. Shri Nama Nageswara Rao
- 14. Shri Sanjay Singh Chauhan
- 15. Shri Prabodh Panda
- 16. Shri Jagadanand Singh
- 17. Shri P.D. Rai
- 18. Smt. Mala Rajya Laxmi Shah
- 19. Shri Pradeep Tamta
- 20\* Shri N. Peethambara Kurup
- 21\* Shri Rajendra Agrawal

Shri Sushil Kumar Shinde also spoke.

Shri Mullapally Ramachandran replied to the debate.

The discussion was concluded.

## <sup>#</sup>10.24 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 5<sup>th</sup> September, 2013.)

S. BAL SHEKAR, Secretary-General.

<sup>\*</sup>Written speeches were laid on the Table.

<sup>\*</sup>From 9.42 P.M. to 10.24 P.M., Member raised matters of urgent public importance.

# **LOK SABHA**

# BULLETIN – PART I

(Brief Record of Proceedings)

# Thursday, September 5, 2013/Bhadrapada 14, 1935 (Saka)

No. 334

### 11.00 A.M.

## 1. Reference by the Speaker

The Speaker made a reference on the occasion of Teacher's Day.

## 2. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the National Cadet Corps (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. S.R.O. 13 in weekly Gazette of India dated 9<sup>th</sup> March, 2013 under sub-section (3) of Section 13 of the National Cadet Corps Act, 1948.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Railway Protection Force (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R.556(E) in Gazette of India dated 19<sup>th</sup> August, 2013 under sub-section (3) of Section 21 of the Railway Protection Force Act, 1957.
- (4) A copy of Notification No. S.O.2071(E) (Hindi and English versions) published in Gazette of India dated 8<sup>th</sup> July, 2013 appointing the 8<sup>th</sup> day of July, 2013 as the date on which all the provisions of the Trade Marks (Amendment) Rules, 2013 shall come into force under sub-sections (1) and (2) of Section 157 of the Trade Marks Act, 1999 and the Trade Marks (Amendment) Act, 2010.
- (5) A copy of Notification No. S.O.2072(E) (Hindi and English versions) published in Gazette of India dated 8<sup>th</sup> July, 2013 appointing the 8<sup>th</sup> day of July,

2013 as the date on which all the provisions of the Trade Marks (Amendment) Act, 2010 shall come into force issued under sub-section (2) Section 1 of the Trade Marks (Amendment) Act, 2010.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) & (5) above.

## 3. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 4<sup>th</sup> September, 2013, Rajya Sabha passed the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Bill, 2013, passed by Lok Sabha on the 29<sup>th</sup> August, 2013 with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

## 4. Bill as amended by Rajya Sabha — Laid on the Table

The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Bill, 2013

# 5. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation and Minister of State (Independent charge) of the Ministry of Chemicals and Fertilizers laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 28th Report (2011-12) of the Standing Committee on Chemicals and Fertilizers on 'Production, Demand and Availability of Fertilizers and its Distribution', pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.
- (2) The Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports and Minister of State of the Ministry of Defence laid a

statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 15<sup>th</sup> Report of the Standing Committee on Defence on 'Demands for Grants (2012-13)', pertaining to the Ministry of Defence.

### \*11.04 A.M.

## 6. Motion

Shri Kamal Nath moved the following motion :-

"That this House do agree with the Fifty-second Report of the Business Advisory Committee presented to the House on 4<sup>th</sup> September, 2013."

The motion was adopted.

### 12.00 Noon

### 7. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri N.S. V. Chitthan regarding need to prevent intrusion of wild animals including elephants in human habitation causing loss of lives and damage to crops in Dindigul parliamentary constituency, Tamil Nadu.
- (2) Shri Rajaiah Siricilla regarding need to look into the functioning of Delhi Cantonment Board.
- (3) Shri P. Viswanathan regarding need to interlink Kaveri river with Palar river.
- (4) Shri Anto Antony regarding need to include coastal erosion and damage caused by lightning in the list of natural disasters.
- (5) Shri P. L. Punia regarding need to start the construction of Railway Overbridges on level crossings on Barabanki-Deva road in Uttar Pradesh.

<sup>\*</sup>From 11.04 A.M. to 11.59 A.M., Members raised matters of urgent public importance.

- (6) Shri Suresh Kalmadi regarding need to release the second instalment of funds for water projects under Jawahar Lal Nehru National Urban Renewal Mission for Pune city in Maharashtra.
- (7) Shri Prem Chand Guddu regarding need to close the chemical industries in Nagda in Ujjain district, Madhya Pradesh posing serious threat to lives of the people.
- (8) Smt. Yashodhara Raje Scindia regarding need to expedite and facilitate hassle-free payment of Post Office Recurring Deposits on maturity to customers in Gwalior district, Madhya Pradesh.
- (9) Shri Ramesh V. Katti regarding need to sanction funds to repair the damaged roads in Chikkodi parliamentary constituency, Karnataka.
- (10) Shri Yogi Adityanath regarding need to create a separate State of Poorvanchal.
- (11) Shri Dilip Gandhi regarding need to take all necessary steps to bolster the Rupee as well as the economy of the country.
- (12) Shri R.K. Singh Patel regarding need to take necessary measures for electrification of hamlets and villages under Rajiv Gandhi Grameen Vidyutikaran Yojana in Banda parliamentary constituency, Uttar Pradesh.
- (13) Shri Gorakh Prasad Jaiswal regarding need to accord approval for electrification of hamlets (majras) under Rajiv Gandhi Grameen Vidyutikaran Yojana in Uttar Pradesh and ensure supply of electricity to villages covered under the scheme particularly in Deoria parliamentary constituency.
- (14) Dr. Pulin Bihari Baske regarding need to establish a Santhali University in Jhargram parliamentary constituency, West Bengal.
- (15) Shri Bhartruhari Mahtab regarding need to instruct FCI to lift surplus rice from Odisha and increase storage capacity of food grains in the State.
- (16) Shri Gajanan D. Babar regarding need to take all necessary measures for the welfare of senior citizens in the country.
- (17) Dr. Tarun Mandal regarding need to expedite implementation of Traditional Forest Dwellers and Tribals Act, 2005 in West Bengal.

#### 12.01 P.M.

## 8. Supplementary Demands for Grants (General) – 2013-2014

Time taken: 4 Hrs. 13 Mts.

Discussion on the Supplementary Demands for Grants Nos. 1, 19, 33, 34, 51, 60, 67, 71, 82, 85, 91, 93, 102 and 105 in respect of Budget (General) for 2013-2014 commenced.

The following members took part in the debate:-

- 1. Shri Ananth Kumar
- 2. Shri Madhu Goud Yaskhi
- 3. Shri Shailendra Kumar
- 4. Shri Sharad Yadav
- 5. Dr. Baliram
- 6. Prof. Saugata Roy
- 7. Shri P. Karunakaran
- 8. Shri Bhartruhari Mahtab
- 9. Shri Anandrao Adsul
- 10. Dr. M. Thambi Durai
- 11. Shri Prabhunath Singh
- 12. Shri Prabodh Panda
- 13. Shri R. Thamarai Selvan
- 14. Smt. Putul Kumari
- 15. Smt. Sumitra Mahajan
- 16. Shri S.S. Ramasubbu
- 17. Shri Sanjay Singh Chauhan

The following members laid their speeches:-

- 1. Shri Hansraj G. Ahir
- 2. Shri Sameer Bhuibal
- 3. Smt. Poonam Veljibhai Jat
- 4. Dr. Vinay Kumar 'Vinnu' Pandey
- 5. Shri P.L. Punia
- 6. Shri A.T. Nana Patil
- 7. Dr. Mahendrasinh P. Chauhan
- 8. Shri Ram Singh Kaswan
- 9. Smt. Jayshreeben Patel
- 10. Smt. Darshana Vikram Jardosh
- 11. Smt. Rama Devi

Shri P. Chidambaram replied to the debate.

All the Supplementary Demands for Grants Nos. 1, 19, 33, 34, 51, 60, 67, 71, 82, 85, 91, 93, 102 and 105 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 2013-2014 were voted in full.

## 9. Government Bill – Introduced

The Appropriation (No. 4) Bill, 2013

## 10. Government Bill - Passed

The Appropriation (No. 4) Bill, 2013

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The following members also took part in the debate:-

- 1. Shri Yashwant Sinha
- 2. Prof. Saugata Roy
- 3. Shri Gurudas Das Gupta

The motion was adopted and the Bill was passed.

#### 4.15 P.M.

## 11. Government Bill – Deferred

The Right to information (Amendment) Bill, 2013

On the statement of the Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office that the Government has no objection if the Bill was referred to Standing Committee, the consideration of the Bill was deferred.

## 4.16 P.M.

# Amendments made by Rajya Sabha to the Government Bill – Agreed to

\*The Wakf (Amendment) Bill, 2010.

Time Taken: 2 Hrs. 48 Mts.

The motion that the amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri K. Rahman Khan.

The following members took part in the debate:-

- 1. Shri Syed Shahnawaz Hussain
- 2. Shri Mohd. Maulana Asrarul Haque
- 3. Shri Shailendra Kumar
- 4. Dr. Shafiqur Rahman Barq
- 5. Dr. Monazir Hassan
- 6. Shri Rudra Madhab Ray
- 7. Shri Chandrakant Khaire
- 8. Dr. Sanjeev Ganesh Naik
- 9. Shri P. Kumar
- 10. Shri Nama Nageswara Rao
- 11. Shri Prabhunath Singh
- 12. Shri E.T. Mohammed Basheer
- 13. Shri J.M. Aaron Rashid
- 14. Shri Asasuddin Owaisi
- 15. Shri Satpal Maharaj

Shri K. Rahman Khan replied to the debate.

The motion for consideration was adopted.

<sup>\*</sup> The Bill was passed by Lok Sabha on the 7<sup>th</sup> May, 2010 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on 19<sup>th</sup> August, 2013 and returned it to Lok Sabha on the 27<sup>th</sup> August, 2013.

Thereafter, the Chair made the following observation:-

"Hon'ble Members, before we take up the amendments into consideration, I may inform the House that the Rajya Sabha vide amendment Nos. 30, 35, 49, 56, 57, 60 and 62 has added new clauses 14A, 17A, 30A, 30B, 42A, 43A, 47A and 48A to the to the Wakf (Amendment) Bill, 2010, as passed by Lok Sabha.

In this regard, I would like to invite your attention to Direction 31, which provides "that when an amendment for the insertion of a new clause in a Bill is adopted by the House, the Speaker shall put the question that the new clause be added to the Bill."

I, therefore, propose to put amendment Nos. 30, 35, 49, 56, 57, 60 and 62 to the vote of the House separately. If the House adopts these amendments, I shall also propose the new clauses sought to be inserted by these amendments to the vote of the House."

Amendment Nos. 1 to 7 were adopted.

Amendment No. 8 was adopted.

Amendment Nos. 9 to 21 were adopted.

Amendment No. 22 was adopted.

Amendment Nos. 23 and 24 were adopted.

Amendment No. 25 was adopted.

Amendment Nos. 26 to 29 were adopted.

Amendment No. 30 for inserting new clause 14A in the Bill was adopted.

New Clause 14A was adopted and added to the Bill.

Amendment Nos. 31 to 34 were adopted.

Amendment No. 35 for inserting new clause 17A in the Bill was adopted.

New Clause 17A was adopted and added to the Bill.

Amendment No. 45 was adopted.

Amendment Nos. 46 to 48 were adopted.

Amendment No. 49 for inserting new clauses 30A and 30B was adopted.

New clauses 30A and 30B were adopted and added to the Bill.

Amendment No. 50 was adopted.

Amendment Nos. 51 to 55 were adopted.

Amendment No. 56 for inserting new clause 42A in the Bill was adopted.

New clause 42A was adopted and added to the Bill.

Amendment No. 57 for inserting new clause 43A in the Bill was adopted.

New clause 43A was adopted and added to the Bill.

Amendment Nos. 58 and 59 were adopted.

Amendment No. 60 for inserting new clause 47A in the Bill was adopted.

New clause 47A was adopted and added to the Bill.

Amendment No. 61 was adopted.

Amendment No. 62 for inserting new clause 48A in the Bill was adopted.

New clause 48A was adopted and added to the Bill.

Amendment Nos. 63 and 64 were adopted.

The motion that the amendment Nos. 1 to 64 made by Rajya Sabha in the Bill as passed by Lok Sabha be agreed to, was moved by Shri K. Rahman Khan.

The motion was adopted and the amendments were agreed to.

## 7.11 P.M.

# 13. Amendments made by Rajya Sabha to the Government Bill – Agreed to

\*The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Bill, 2013.

The motion that the amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Jairam Ramesh.

The motion for consideration was adopted.

Amendment Nos. 1 to 4 were adopted.

The motion that the amendment Nos. 1 to 4 made by Rajya Sabha in the Bill as passed by Lok Sabha be agreed to, was moved by Shri Jairam Ramesh.

The motion was adopted and the amendments were agreed to.

<sup>\*</sup> The Bill was passed by Lok Sabha on the 29th August, 2013 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on 4<sup>th</sup> September, 2013 and returned it to Lok Sabha on the 5<sup>th</sup> September, 2013.

## 7.16 P.M.

## 14. Government Bill – Under Consideration

The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Bill, 2012

Time Allotted: 4 Hrs. Time Taken: 44 Mts. Balance: 3 Hrs. 16 Mts.

The motion for consideration of the Bill was moved by Dr. Girija Vyas.

The following members took part in the debate:-

- 1. Shri Shailendra Kumar
- 2. Shri K. Jayaprakash Hegde
- 3. Shri Anant Gangaram Geete (speech unfinished)

The discussion was not concluded.

## <sup>®</sup>15. Submission by Member

Shri Yashwant Sinha made a submission regarding reported occupation of Indian territory by China.

Shri Kamal Nath responded.

## #9.41 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 6<sup>th</sup> September, 2013.)

S. BAL SHEKAR, Secretary-General.

<sup>&</sup>lt;sup>@</sup>At 7.06 P.M.

<sup>\*</sup>From 8.00 P.M. to 9.41 P.M., Member raised matters of urgent public importance.

# **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Friday, September 6, 2013/Bhadrapada 15, 1935 (Saka)

No. 335

## 11.00 A.M.

## 1. Obituary Reference

The Speaker made reference to the passing away of Shri Bhagwan Dutta Shastri, a member of First Lok Sabha and Shri Hari Kishore Singh, a member of Fifth, Ninth and Tenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

### 11.03 A.M.

# 2. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 92 of the Food Safety and Standards Act, 2006:-
  - (i) The Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2013 published in Notification No. F. No. 5/15015/30/2012 in Gazette of India dated 12<sup>th</sup> July, 2013.
  - (ii) The Food Safety and Standards Authority of India (Salary, Allowances and other Conditions of Service of Officers and Employees) Regulations, 2013 published in Notification No. F. No. A-21021/01/2010-Admn. FSSAI in Gazette of India dated 30<sup>th</sup> July, 2013.

- \*(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
- (i) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 2013 published in Notification No. G.S.R. 80 in Gazette of India dated 6<sup>th</sup> April, 2013.
- (ii) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2013 published in Notification No. G.S.R. 81 in Gazette of India dated 28<sup>th</sup> March, 2013.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under Clause 31(2) of the South Asian University Act, 2008:-
- (i) The South Asian University First Regulations, 2013 published in Notification No. F. No. BI-321/60/11 in Gazette of India dated 7<sup>th</sup> August, 2013.
- (ii) The South Asian University First Rules, 2013 published in Notification No. F. No. BI-321/60/11 in Gazette of India dated 7<sup>th</sup> August, 2013.
- (iii) The South Asian University (Removal of Difficulties) Order, 2012 published in Notification No. S.O.136(E) in Gazette of India dated 20<sup>th</sup> January, 2012.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iii) of (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949:-
  - (i) The Central Reserve Police Force, Group 'B' (Combatised Para-Medical Posts) Recruitment Rules, 2011 published in Notification No. G.S.R.
     308 in Gazette of India dated 12<sup>th</sup> November, 2011.
  - (ii) The Central Reserve Police Force, Group "C" (Combatised Para-Medical Posts) Recruitment Rules, 2011 published in Notification No. G.S.R. 220 in Gazette of India dated 30<sup>th</sup> July, 2011.

<sup>\*</sup>At 12.52 P.M.

- (iii) The Central Reserve Police Force, Inspector (Senior Library and Information Assistant), Sub Inspector (Library and Information Assistant), Head Constable (Library Clerk) and Constable (Library Attendant) Recruitment Rules, 2011 published in Notification No. G.S.R. 608(E) in Gazette of India dated 9<sup>th</sup> August, 2011.
- (iv) The Central Reserve Police Force, Group 'C' (Combatised Para-Medical Posts) Recruitment Rules, 2011 published in Notification No. G.S.R. 219 in Gazette of India dated 30<sup>th</sup> July, 2011.
- (v) The Central Reserve Police Force, Assistant Commandant (Ministerial), Group "A" Post, Recruitment Rules, 2011 published in Notification No. G.S.R. 652(E) in Gazette of India dated 30<sup>th</sup> August, 2011.
- (vi) The Central Reserve Police Force, Assistant Commandant (Private Secretary), Group "A" Post, Recruitment Rules, 2011 published in Notification No. G.S.R. 653(E) in Gazette of India dated 30<sup>th</sup> August, 2011.
- (vii) The Central Reserve Police Force Group "A" (General Duty) Officers Recruitment (Amendment) Rules, 2012 published in Notification No. G.S.R. 209 in Gazette of India dated 18<sup>th</sup> August, 2012.
- (viii) The Central Reserve Police Group "A" (General Duty) Officers Recruitment (Amendment) Rules, 2012 published in Notification No. G.S.R. 22(E) in Gazette of India dated 14<sup>th</sup> January, 2013.
- (7) A copy of the Notification No. G.S.R. 511(E) (Hindi and English versions) published in Gazette of India dated 29<sup>th</sup> July, 2013 rescinding Notification No. G.S.R.408(E) dated 30<sup>th</sup> May, 2012 except as respects things done or omitted to be done before such suppression, issued under sub-section (1) of Section 4 of the Metro Railways (Construction of Works) Act, 1978.
- (8) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 19 of 2013)-Compliance Audit Observations for the year ended March, 2012.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 21 of 2013) Compliance Audit- Compensatory Afforestation in India, Ministry of Environment and Forests, for the year ended March, 2012.
- (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 22 of 2013) Compliance Audit- Scientific and Environmental Ministries/Departments for the year ended March, 2012.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 74 of the Prevention of Money Laundering Act, 2002:-
  - (i) G.S.R.578(E) published in Gazette of India dated 29<sup>th</sup> August, 2013 together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.440(E) dated 1<sup>st</sup> July, 2005.
  - (ii) G.S.R.579(E) published in Gazette of India dated 29<sup>th</sup> August, 2013 together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.441(E) dated 1<sup>st</sup> July, 2005.
  - (iii) The Prevention of Money-Laundering (Maintenance of Records) Amendment Rules, 2013 published in Notification No. G.S.R.576(E) in Gazette of India dated 27<sup>th</sup> August, 2013, together with an explanatory memorandum.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
- (i) G.S.R.335(E) published in Gazette of India dated 23<sup>rd</sup> May, 2013 together with an explanatory memorandum providing the facility of removal of all excisable goods from the factory of production, intended for storage in a godown or retail outlet of a Duty Free Shop in the Departure Hall or the Arrival Hall of International Airport, appointed or licensed as "warehouse" under Section 57 or 58 of the Customs Act, 1962 and for sale therefrom, against foreign exchange to passengers

- going out of India or to the passengers or members of crew arriving from abroad.
- (ii) G.S.R.336(E) published in Gazette of India dated 23<sup>rd</sup> May, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 38/2001-C.E.(NT) dated 26<sup>th</sup> June, 2001, together with two corrigenda published in Notification Nos. G.S.R.545(E) dated 14<sup>th</sup> August, 2013 and G.S.R.553(E) (in Hindi version only) dated 14<sup>th</sup> August, 2013.
- (iii) G.S.R.337(E) published in Gazette of India dated 23<sup>rd</sup> May, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-C.E.(NT) dated 26<sup>th</sup> June, 2001, together with two corrigenda published in Notification Nos. G.S.R.546(E) dated 14<sup>th</sup> August, 2013 and G.S.R.554(E) (in Hindi version only) dated 14<sup>th</sup> August, 2013...

## 3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i)\* That at its sitting held on the 5<sup>th</sup> September, 2013 Rajya Sabha passed the Constitution (One Hundred and Twentieth Amendment) Bill, 2013 in accordance with the provisions of article 368 of the Constitution of India.
- (ii)\* That at its sitting held on the 5<sup>th</sup> September, 2013, Rajya Sabha agreed without any amendment to the Securities and Exchange Board of India (Amendment) Bill, 2013, passed by Lok Sabha on the 27<sup>th</sup> August, 2013.
- (iii)<sup>#</sup> That at its sitting held on the 6<sup>th</sup> September, 2013, Rajya Sabha agreed without any amendment to the Pension Fund Regulatory and Development Authority Bill, 2013, passed by Lok Sabha on the 4<sup>th</sup> September, 2013.
- (iv)<sup>®</sup> That at its sitting held on the 6<sup>th</sup> September, 2013, Rajya Sabha agreed without any amendment to the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2013, passed by Lok Sabha on the 24<sup>th</sup> August, 2013

## \*4. Bill as passed by Rajya Sabha — Laid on the Table

The Constitution (One Hundred and Twentieth Amendment) Bill, 2013

# **5.** Report of Committee on Estimates

Shri Francisco Sardinha presented the following Reports (Hindi and English Versions) of Committee on Estimates:-

- (1) 25<sup>th</sup> Report on the subject 'Higher Education in India' pertaining to the Ministry of Human Resource Development (Department of Higher Education).
- (2) 26<sup>th</sup> Report on the subject 'Malnutrition in Infants and Mothers' pertaining to the Ministry of Women and Child Development and Ministry of Health and Family Welfare.

<sup>\*</sup>At 3.01 P.M.

<sup>&</sup>lt;sup>#</sup>At 6.45 P.M.

<sup>&</sup>lt;sup>@</sup>At 8.38 P.M.

## 6. Report of Committee of Privileges

Shri P.C. Chacko laid on the Table the 4<sup>th</sup> Report (Hindi and English versions) of the Committee of Privileges (15th Lok Sabha).

## 7. Report of the Railway Convention Committee

Shri Arjun Charan Sethi presented the 8<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on Action Taken by the Government on the Recommendations contained in the 5<sup>th</sup> Report of Railway Convention Committee (2009) on 'Railway's participation in the development of backward regions'.

## 8. Statement of Railway Convention Committee

Shri Arjun Charan Sethi laid on the Table the Statement (Hindi and English versions) showing the Final Action Taken by the Government on the Recommendations contained in Chapter – I of the 7<sup>th</sup> Report of the Railway Convention Committee (2009) on Action Taken by the Government on the recommendations contained in the 4<sup>th</sup> Report of the Committee on "Pending on-going projects of the Ministry of Railways - Commissioning of the Autokast Factory at Cherthala, Kerala - A case study".

# 9. Report of Committee on Empowerment of Women

Rajkumari Ratna Singh presented the 21<sup>st</sup> Report (Hindi and English versions) of the Committee on Empowerment of Women (2012-13) on the Subject 'Working Conditions of Women in Police Force'.

# 10. Report of the Standing Committee on Human Resource Development

Dr. Charles Dias laid on the Table the 257<sup>th</sup> Report of the Standing Committee on Human Resource Development on the Central Universities (Amendment) Bill, 2012.

(Due to interruptions, Lok Sabha adjourned at 11.08 A.M. and re-assembled at 11.20 A.M.)

## \*11.20 A.M.

## 11. Submissions by Members

- (i) Sarvashri Yashwant Sinha and Mulayam Singh Yadav made submission regarding reported occupation of Indian territory by China.
   Shri Kamal Nath responded.
- (ii) Shri Prabhunath Singh made submission regarding inclusion of Bhojpuri language in the Eighth Schedule to the Constitution of India.

Sarvashri Ratansingh, C. Sivasami, Badri Ram Jakhar, Gopal Singh Shekhawat, Arjun Meghwal, Devji M. Patel, Syed Shahnawaz Hussain, P.L. Punia, Ganesh Singh, Kamal Kishor Çommando and Dr. Sanjay Jaiswal, also associated.

Shri Jairam Ramesh responded.

(iii) Shri Sharad Yadav made submission regarding reported instances of discouraging Indian languages as done by UPSC by amending formats of preliminary and main examinations causing hardships to the aspirants of civil services.

Sarvashri P.L. Punia, Shailendra Kumar, Ashok Argal, Hansraj G. Ahir, Sohan Potai, Arjun Meghwal, Ram Singh Rathwa, Devji M. Patel, Smt. Rama Devi and Smt. Kamla Devi Patle associated.

Shri Jairam Ramesh responded.

<sup>\*</sup>From 11.20 A.M. to 12.08 P.M., Members raised matters of urgent public importance.

### 12.09 P.M.

### 12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri K.P. Dhanapalan regarding need to expedite setting up of the proposed hi-tech Central Warehousing Godown at Puthencruz, Ernakulam district, Kerala.
- (2) Shri Jagdambika Pal regarding need to take all necessary measures to assist flood affected people in Uttar Pradesh.
- (3) Smt. Shruti Choudhry regarding need to sanction funds for construction of link roads under Pradhan Mantri Gram Sadak Yojana in Bhiwani and Mahendragarh districts of Haryana.
- (4) Shri M.I. Shanavas regarding need to take stringent action against pharma companies selling medicines at rates higher than the ceiling fixed by the National Pharmaceutical Pricing Authority.
- (5) Dr. Vinay Kumar Pandey 'Vinnu' regarding need to streamline the implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme in Shrawasti district of Uttar Pradesh.
- (6) Shri R. Dhruvanarayana regarding need to sanction funds for embankment fortification work of Cauvery and Kabini rivers in Chamarajanagar parliamentary constituency, Karnataka.
- (7) Smt. Rama Devi regarding need to address the problem of annual flood and drought situation in Bihar.
- (8) Shri Mansukhbhai D. Vasava regarding need to permit cutting of dry bamboos in forests of Bharuch and Narmada districts of Gujarat.
- (9) Shri Jeetendra Singh Bundela regarding need to expedite Presidential assent to Madhya Pradesh University (Amendment) Bill 2011 for setting up Maharaja Chhatrasal Bundelkhand University at Chhatarpur in Madhya Pradesh.

## 12.10 P.M.

#### 13. Government Bills – Passed

# (I) The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Bill, 2012

Time Taken: 4 Hrs. 11 Mts.

Further discussion on the motion for consideration of the Bill, moved by Dr. Girija Vyas on 5th September, 2013, continued.

The following members took part in the debate:-

- 1. Shri Anant Gangaram Geete (resumed his speech)
- 2. Shri Syed Shahnawaz Hussain
- 3<sup>®</sup> Smt. Meena Singh

#### 12.53 P.M.

## 14. Statement by the Minister

The Minister of Defence made a statement on the report by Shri Shyam Saran, Chairman, National Security Advisory Board.

(Due to interruptions, Lok Sabha adjourned at 1.01 P.M and re-assembled at 2.02 P.M.)

(Due to continued interruptions, Lok Sabha adjourned at 2.05 P.M and re-assembled at 3.00 P.M.)

### Discussion on Government Bills – continued

- 4\* Shri N. Peethambara Kurup
- 5\* Shri Ramashankar Rajbhar
- 6\* Smt. Poonam Veljibhai Jat
- 7\* Dr. (Smt.) Botcha Jhansi Lakshmi
- 8\* Shri J.M. Aaron Rashid
- 9\* Dr. Kirit Premjibhai Solanki

<sup>&</sup>lt;sup>®</sup>She concluded her speech after the House re-assembled.

<sup>\*</sup>Written speeches were laid on the Table.

- 10\* Smt. Jayshreeben K. Patel
- 11. Shri C. Rajendran
- 12. Shri Dara Singh Chauhan
- 13\* Smt. Darshana Vikram Jardosh
- 14\* Shri Ashok Argal
- 15\* Shri Arjun Meghwal
- 16\* Dr. Mahendrasinh P. Chauhan
- 17. Dr. Ratna De Nag
- 18\* Shri Virender Kashyap
- 19. Shri Adhi Sankar
- 20. Shri Mahendra Kumar Roy
- 21. Dr. Sanjeev Ganesh Naik
- 22\* Shri Jayant Chaudhary
- 23. Shri Bhartruhari Mahtab
- 24\* Shri Nikhil Kumar Choudhary
- 25. Shri Prabodh Panda
- 26\* Smt. Rama Devi
- 27. Shri Nama Nageswara Rao
- 28\* Shri M. Krishnaswamy
- 29\* Shri Satpal Maharaj
- 30. Shri Jagadanand Singh
- 31. Shri Ganesh Singh
- 32\* Shri Jagdambika Pal
- 33. Shri Sanjay Brijkishorlal Nirupam
- 34\* Shri P.L. Punia
- 35. Shri Nripendra Nath Roy
- 36\* Shri S. Gandhiselvan
- 37. Shri Asaduddin Owaisi

<sup>\*</sup>Written speeches were laid on the Table.

38. Dr. Tarun Mandal

39. Smt. Putul Kumari

40\* Shri Gorakhnath Pandey

41\* Shri R. Thamarai Selvan

Dr. Girija Vyas replied to the Debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 4 was adopted, as amended.

Clause 5 was adopted, as amended.

Dr. Girija Vyas moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 41 to the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Bill, 2012 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 5A was adopted.

New Clause 5A was also adopted.

Clause 6 was adopted, as amended.

Clause 7 was adopted, as amended.

Clauses 8 and 9 were adopted.

Clause 10 was adopted, as amended.

Clause 11 was adopted, as amended.

Clause 12 was adopted, as amended.

<sup>\*</sup>Written speeches were laid on the Table.

Clause 13 was adopted, as amended.

Clauses 14 to 17 were adopted.

Clause 18 was adopted, as amended.

Clause 19 was adopted, as amended.

Clause 20 was adopted, as amended.

Clause 21 was adopted, as amended.

Clause 22 was adopted, as amended.

Clause 23 was adopted, as amended.

Clauses 24 and 25 were adopted.

Clause 26 was dropped.

Clause 27 was adopted, as amended.

Clause 28 was dropped.

Clause 29 was adopted, as amended.

Clause 30 was adopted, as amended.

Clauses 31 to 33 were adopted.

Clause 34 was adopted, as amended.

Clause 35 was adopted, as amended.

Clause 36 was adopted.

Clause 37 was adopted, as amended.

Clause 38 was adopted, as amended.

Clause 39 was adopted.

Clause 40 was adopted, as amended.

Clause 41 was adopted.

The First Schedule was adopted, as amended.

The Second Schedule was dropped.

The Third Schedule was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. Girija Vyas.

The motion was adopted and the Bill, as amended, was passed.

### 5.41 P.M.

## (II) The Rajiv Gandhi National Aviation University Bill, 2013

Time Taken: 1 Hr. 04 Mts.

The motion for consideration of the Bill was moved by Shri Ajit Singh.

The following members took part in the debate:-

- 1. Shri Ananth Kumar
- 2\* Shri Satpal Maharaj
- 3. Shri Shailendra Kumar
- 4\* Shri R. Thamarai Selvan
- 5. Shri Gorakhnath Pandey
- 6. Prof. Saugata Roy
- 7\* Dr. Kirit Premjibhai Solanki
- 8. Shri Sushil Kumar Singh
- 9. Shri T.R. Baalu
- 10\* Shri Arjun Meghwal
- 11. Shri Sk. Saidul Haque
- 12\* Smt. Darshana Vikram Jardosh
- 13\* Dr. Mahendrasinh P. Chauhan
- 14\* Smt. Jayshreeben K. Patel
- 15. Shri S. Semmalai
- 16. Shri Nama Nageswara Rao
- 17\* Shri Ashok Argal
- 18. Shri S.K. Bwiswmuthiary
- 19\* Shri Jagdambika Pal
- 20\* Dr. Vinay Kumar 'Vinnu' Pandey

Shri Ajit Singh replied to the debate.

<sup>\*</sup>Written speeches were laid on the Table.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 48 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ajit Singh.

The motion was adopted and the Bill was passed.

### 6.45 P.M.

## (III) The Prohibition of Employment as Manual Scavengers and Their Rehabilitation Bill, 2012

Time Taken: 1 Hr. 30 Mts.

The motion for consideration of the Bill was moved by Kumari Selja.

The following members took part in the debate:-

- 1. Shri Arjun Meghwal
- 2\* Shri Satpal Maharaj
- 3\* Shri Bhartruhari Mahtab
- 4. Shri Rajaiah Siricilla
- 5\* Smt. Darshana Vikram Jardosh
- 6\* Smt. Jayshreeben K. Patel
- 7. Shri Shailendra Kumar
- 8\* Shri Bhakta Charan Das
- 9\* Shri Virender Kashyap
- 10. Dr. Baliram
- 11\* Dr. Mahendrasinh P. Chauhan
- 12\* Prof. (Dr.) Ram Shankar
- 13. Shri Maheswar Hazare
- 14. Dr. Ratna De Nag
- 15. Shri Adhi Sankar
- 16. Smt. Susmita Bauri

<sup>\*</sup>Written speeches were laid on the Table.

- 17\* Shri Jagdambika Pal
- 18. Shri Mohan Jena
- 19. Dr. Sanjeev Ganesh Naik
- 20. Shri M. Anandan
- 21\* Dr. Kirit Premjibhai Solanki
- 22. Shri Nama Nageswara Rao
- 23\* Shri P.L. Punia
- 24. Shri Prabodh Panda
- 25. Shri Jagadanand Singh

Kumari Selja replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 4 was adopted, as amended.

Clause 5 was adopted.

Clause 6 was adopted.

Clause 7 was adopted.

Clauses 8 to 10 were adopted.

Clause 11 was adopted, as amended.

Clause 12 was adopted.

Clause 13 was adopted.

Clauses 14 to 17 were adopted.

Clause 18 was adopted.

Clause 19 was adopted.

Clause 20 was adopted.

Clauses 21 to 23 were adopted.

Clause 24 was adopted, as amended.

Clause 25 was adopted.

Clause 26 was adopted, as amended.

Clauses 27 and 28 were adopted.

<sup>\*</sup>Written speeches were laid on the Table.

Clause 29 was adopted, as amended.

Clauses 30 to 35 were adopted.

Clause 36 was adopted, as amended.

Clauses 37 to 39 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Preamble and the Long Title were also adopted.

The motion that the Bill, as amended be passed, was moved by Kumari Selja.

The motion was adopted and the Bill, as amended, was passed.

#### 8.14 P.M.

# (IV) The Parliament (Prevention of Disqualification) Amendment Bill, 2013, as passed by Rajya Sabha

Time Taken: 2 Mts.

The motion for consideration of the Bill was moved by Shri Kapil Sibal.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kapil Sibal.

The motion was adopted and the Bill was passed.

### 8.16 P.M.

# (V) The Representation of the People (Amendment and Validation) Bill, 2013, as passed by Rajya Sabha

Time Taken: 23 Mts.

The motion for consideration of the Bill was moved by Shri Kapil Sibal.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kapil Sibal.

The following members spoke :-

- 1. Shri Bhartruhari Mahtab
- 2. Shri Kirti Azad
- 3. Shri P. Karunakaran
- 4. Shri Kalyan Banerjee
- 5. Shri T.K.S. Elangovan
- 6. Shri Shailendra Kumar
- 7. Shri Dinesh Trivedi
- 8. Shri Dara Singh Chauhan

Shri Kapil Sibal replied to the debate.

The motion was adopted and the Bill was passed.

## 8.39 P.M.

## **15.** Submissions by Members

The following members made submissions regarding Statement by the Minister of Defence on the report by Shri Shyam Saran, Chairman, National Security Advisory Board.

- 1. Shri Yashwant Sinha
- 2. Shri Mulayam Singh Yadav
- 3. Prof. Saugata Roy
- 4. Shri Dara Singh Chauhan
- 5. Dr. M. Thambi Durai
- 6. Shri Nama Nageswara Rao
- 7. Shri Prabodh Panda
- 8. Smt. Bijoya Chakravarty
- 9. Dr. Thokchom Meinya
- 10. Shri Shailendra Kumar
- 11. Shri Ninong Ering
- 12. Shri P. Krunakaran

Shri A.K. Antony responded.

## 9.59 P.M.

## 16. Half-An-Hour Discussion

Shri Shailendra Kumar raised a discussion on points arising out of the answer given by the Minister of Agriculture on 27.08.2013 to Starred Question No. 241 regarding "Compensation to Farmers for Crop Loss".

Shri Tariq Anwar replied to the discussion.

## 10.29 P.M.

## 17. National Song

The National Song was played.

## 10.30 P.M.

(Lok Sabha adjourned *sine die* at 10.30 P.M.)

S. BAL SHEKAR, Secretary-General.